

1561
BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 515/2022

In the matter of:

Dharamvir

.....Applicant

Versus

State of Haryana & Anr.

.....Respondent

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Filed

Through



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Date: 06.11.2024

1562
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Final report by MS, HSPCB in compliance of Hon'ble NGT order dated 29.04.2024 & dated 05.08.2024 w.r.t compliance of the observations raised in the status report filed by Joint Committee on 27.04.2024

Most Respectfully Showeth:

1.0 Background:-

A complaint Dated 23.04.2022 about pollution in Holy River Markanda at Naraingarh, Ambala was lodged to Hon'ble NGT by Sh. Dharamvir Resident of Naraingarh, Distt.- Ambala. The applicant has raised the issues that polluted industrial waste water coming from factories located at Kala Amb, Himachal Pradesh is being discharged into River Markanda via. Jattanwala Nallah and polluting further the River Markanda. Hence same is an Interstate Matter. Hon'ble NGT has taken the cognizance vide O.A No. 515/2022.

Order dated 14.03.2023:-

Further during hearing conducted on dated 14.03.2023, while considering the reply/ response of the respondents submitted on various dates, the Hon'ble NGT found its appropriate to constitute another Joint Committee vide its order dated 14.03.2023 comprising of the representatives of the following central agencies including various departments from both of the States :-

1. The Ministry of Environment, Forest and Climate Change, New Delhi.
2. The Central Pollution Control Board, New Delhi.
3. Additional Chief Secretary/Principal Secretary, Department of Jal Shakti
4. Additional Chief Secretary/Principal Secretary, Department of Environment
5. Additional Chief Secretary/Principal Secretary, Department of Industry
6. State Pollution Control Board
7. Deputy Commissioner, Nahan (Himachal Pradesh) and Ambala & Kurukshetra

❖ **Following issues were directed to redress by the joint committee and to submit its report within 03 months:-**

- a. Regarding notification of the Flood Plain Zone (FPZ) of River Markanda available if any.
- b. Encroachments made if any and action taken for removal thereof.
- c. Discharge of untreated domestic sewage or industrial effluent in to River Markanda or its Tributaries.
- d. Operational efficacy of STPs/ETPs/CETPs already setup.
- e. Proposals for setting up of new STPs/ETPs/CETPs if any.
- f. Dredging of the River/Drain required if any.
- g. Rejuvenation/remedial measures required if any.
- h. The Joint Committee shall also arrange collection of samples of water from different strategic locations (outfall of STPs/ETPs/CETPs) and at the interval of 1 KM of drain/River and analysis of the same with respect to all relevant parameters including presence of heavy metals.

Order dated 29.04.2024 & dated 05.08.2024:-

The joint committee has submitted its final report before Hon'ble NGT on dated 27.04.2024. Further, Hon'ble NGT has considered the report and further directed that compliance report/ objections if any may be filed by the concerned respondents if so desired. Therefore, the State of Haryana submitted the interim compliance report w.r.t. the observations/ recommendations made by the Joint Committee and while considering the report during hearing fixed on 05.08.2024 the Hon'ble NGT has asked to HSPCB to submit its final report well before the next date of hearing fixed on 25.09.2024 and hence the respondent needs to submit the final compliance report of observations/ suggestions/ recommendation made by Joint Committee for State of Haryana.

2.0 Final Compliance report w.r.t. the observations/ recommendations made by the Joint Committee in its status report submitted before Hon'ble NGT on dated 27.04.2024 for State of Haryana:-

It was also directed by Hon'ble NGT to submit detailed pointwise suggestions for remedial action required to be taken with specific mention of the concerned Authority statutorily obligated for taking up of the requisite action and hence a state level meeting was organized under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, HSPCB on 06.08.2024 alongwith HODs of concerned Stakeholder Departments for the interventions required at Head Office Level w.r.t. Report filed by Joint Committee on dated 27.04.2024. The copy of proceedings of the meeting held on dated 06.08.2024 is enclosed as **Annexure-R/1**.

The compliance report w.r.t. observations/ recommendations made by Joint Committee after obtaining the latest status/ action taken report from Stakeholder departments of State of Haryana is given as below:-

2.1. Notification of the Flood Plain Zone (FPZ) of River Markanda:

As per the status given by EIC, Irrigation Department, Haryana vide his letter no. 4451-55 dated 03.09.2024 (Copy enclosed as **Annexure-R/2**), the total length of river Markanda from entry point in Haryana State to final merger into river Ghaggar at Kaithal Haryana is approximate 125.00 km. The length of marginal bund on both sides of river is approximate 116.00 km. The River Markanda is not notified under Flood Plain Zone (FPZ) and Irrigation department has made 18 no. of Bundhs on various locations and River Markanda is flowing through the land of private owners. The timelines given by him for notifying the Flood Plain Zone (FPZ) on land of River Markanda is as under:

	Work Activity	Target Date
A	Collecting revenue record from Revenue Department	15.10.2024
B	Study of Revenue Record	31.10.2024
C	Field Survey	30.11.2024
D	Preparation of Case	20.12.2024
E	Submitting to Higher Authorities	31.12.2024
F	Approval from the Govt.	30.05.2025

2.2. Encroachments made on River and action taken for removal thereof:

Observations of Joint Committee: It was observed by the Joint Committee that illegal mining in the Markanda River and illegal dumping of Industrial and Hazardous wastes on the banks of River Markanda are being done in Kala Amb area of the state of Haryana. These illegal mining activities in the River Markanda are leading to the creation of large excavations in the riverbed, causing the accumulation and further deterioration of wastewater flowing from Jattan Walla Nallah.

2.2.1 Action taken Report regarding Illegal Mining:

The Joint committee has raised the issue of illegal mining activities inside the Markanda River at Village Dera, Ambala during its inspection/site visits conducted on 8/10/2023 to 12/10/2023 and also on 19/02/2024.

The Mining officer, Ambala submitted ATR vide his letter no.MO/Amb/2174 dated 21.10.2024 that an FIR bearing no. 465 dated 05.03.2024 has already been lodged at Police Station of Haryana State Enforcement Bureau (HSEB) at Ambala by Mining Department against some unknown person regarding the illegal mining activity identified by Joint Committee during its visit on 19/02/2024 at Village Dera, Ambala as no person and logistics/ Machinery were found available on the illegal mining site in question as and when visited by the Mining officials on same day.

He has further apprised that DLTF Mining Ambala is regularly having surveillance on the matters of illegal mining and making routine challans and seizure of vehicles and 450 no. of vehicles have been seized and an amount of Rs. 4,97,25,292/- (which includes environmental compensation, price of mineral, Royalty and penalty) since 01.04.2023 to till date. Further he has intimated that 45 no. of FIRs have also been lodged against Vehicle owners being found engaged in illegal mining. The details of Action taken by Mining Department Ambala is enclosed as **Annexure-R/3**.

2.2.2 Action taken Report regarding Illegal Dumping of Industrial and Hazardous Wastes on the banks of River Markanda:

In the interim report filed on dated 03.08.2024, the Hon'ble NGT was requested to issue the necessary directions to the HPSPCB and State of Himachal Pradesh to identify and initiate action against the violators and to take necessary steps for removal of the dumped material along the bank of River on the Polluter Pay Principle with restoration of sites identified by the Joint Committee with further ensuring that no such fresh dumping to be happened on the banks of River Markanda in State of Haryana by the said 03 no. of lime waste generating industries existing and operating in Kala Amb area of State of Himachal Pradesh.

Further, after consideration of the request Hon'ble NGT vide its order dated 05.08.2024 found its appropriate to implead these 03 no. of Lime waste generating units of HP namely i) **M/s Ruchira Papers Ltd**, ii) **M/s Vashisth Chemicals** and iii) **M/s Himachal Polyolefin Ltd** as respondents no. 11, 15 & 16 to further implead individually and to submit action plan for scientific disposal of lime waste generating by their own.

The EIC, Irrigation Department, Haryana vide his letter no. 4451-55 dated 03.09.2024 also updated that XEN, Irrigation Department, Ambala has issued show cause notices dated 20.08.2024 to these 03 no. of lime sludge generating industrial units to initiate necessary and eligible action under The Haryana Canal and Drainage Act, 1974 in order to curb/stop further disposal of such waste material on the bank of River Markanda but above said 03 no. of lime waste generating industries have denied about such dumping at their part.

A separate exclusive meeting was also organized on dated 18.09.2024 between both of the States being an interstate matter under the Chairmanship of Deputy Commissioner, Ambala with the representative of Deputy Commissioner, Sirmaur alongwith PCB officers and Police Department of both of the States to identify the solution of the prolonged problem and to deploy Special Police Staff at the Border area and to ensure that no further dumping is permitted on the banks of River Markanda in the State of Haryana from the industries existing in Kala Amb, HP. Copy of proceeding of the meeting organized on dated 18.09.2024 is enclosed as **Annexure-R/4**.

2.3. Discharge of untreated domestic sewage or industrial effluent:

Total 38 No. of discharge points (37 in actual) were identified and reported to the Joint Committee by State of Haryana after obtaining information from Irrigation & Water Resources Department (Jal Shakti), Haryana from its different 03 No. of Districts i.e. Panchkula, Ambala & Kurukshetra carrying untreated domestic effluent and further merging in to River Markanda or into its Tributaries directly or indirectly (covering from entry point of River Markanda in Haryana at Kala Amb to its final merger into River Ghaggar at Kaithal, Haryana).

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03 no. of State Level review meetings were convened under the Chairmanship of Chairman, HSPCB alongwith the Administrative secretaries/HODs of the stakeholder departments of Haryana to obtain the information and time bound action plan for *tapping/diversion/treatment of these 37 no. of discharge points* pertaining to the respective departments and to discuss other issues based upon the non-compliances observed by the Joint Committee in its progress report earlier filed, wherever interventions required from the other departments.

As per the latest status reported by Chief Engineer, Rural Development Department, Haryana during meeting held on dated 06.08.2024 it was stated that some points have been tapped and having no discharge presently and hence same were cross verified by conducting field visits on dated 23.08.2024 to 24.08.2024 by the District Level Joint Committees constituted vide order No. 5025 Dated: 22.08.2024 (Copy enclosed as **Annexure-R/5**) comprising the representative of HSPCB, Irrigation Department, ULBD & Rural Development Department.

The teams have also collected the fresh effluent sample wherein flow was available in these 37 no. of discharge points before falling into River Markanda or its Tributaries alongwith assessment of quantum of effluent being discharge into the River in order to assess pollution load contribution into the River.

During inspection it was found that out of these total 37 no. of discharge points, 12 no. of discharge points (which are mentioned at Sr. No. 9, 13, 19, 21, 25, 26, 28, 29, 31, 32, 33 & 37 of **Annexure-R/6**) are presently having no discharge available.

Further, for remaining 25 no. of discharge points the action plan with budgetary estimates and target dates submitted by the stakeholder departments for tapping/diversion/treatment, the latest status report having details of all 37 no. of discharge points is enclosed herewith at **Annexure-R/6** wherein the discharge Point no. 1 to 5, 7 to 14, 18 to 29, 31 to 33, 35 & 37 relates to the Rural & Panchayat Development Department, Haryana, Point no. 15 to 17 & 34 relates to ULBD and Point no. 30 and 36 relates to PHED, Haryana.

2.4. Operational efficacy of STPs/ETPs/CETPs already setup:

2.4.1 Action taken report on the recommendation of Joint Committee for STPs:

There are total 40 no. of Sewerage Treatment Plants (STP's) have already been installed and operational in these 04 no. of Districts i.e Panchkula, Ambala, Kurukshetra and Kaithal of Haryana.

Out of these total 40 STPs, 26 Nos. of STPs were have been reported complying and 14 Nos. of STPs were reported non-complying by the Joint Committee at the time of filing its progress report on dated 17.10.2023 based upon the latest monitoring reports available.

Total Environmental Compensation amounting of **Rs. 963.30 Lacs** have been assessed for these 14 Nos. of STPs based upon the HSPCB vide policy order dated 22.12.2021 and imposition is at its final stage after affording the opportunity of personal hearing to the Department.

Present compliance Status, Up-gradation targets and Action taken with regard to remaining Non-complying STPs:

These 14 no. of STPs were under up gradation to meet out with the stringent effluent discharge standards at the time of reporting by the Joint Committee. Out of these 14, total **11 no. of STPs** have now been up-graded and reported complying in the last interim report filed on dated 03.08.2024.

The remaining 03 no. of non-complying STPs pertaining to PHED Department, the latest Action taken report alongwith the timelines to complete the work of up gradation to meet out with the prescribed effluent discharge standards submitted by EIC PHED vide its letter dated 30.09.2024 (Copy enclosed as **Annexure-R/10**) is given as below:

Sr. No.	Name of district	STP	Likely date of achieving of discharge standards committed by PHED and present compliance status	Action taken by HSPCB
1	Ambala	3.25 MLD, Devi Nagar, Ambala City	<p>The STP is complying w.r.t. to general effluent discharge standards of BOD level of 30 mg/L but yet to achieve stringent standards prescribed by HSPCB.</p> <p>There was heavy rainfall in Ambala Town in the month of July 2023 and the STP was completely submerged in the flood and structure were damaged. Some villages have also covered in MC limit. Estimate for laying of sewerage in these villages is under preparation. Accordingly, a new STP of 11 MLD in place of this STP is under proposal for installation.</p> <p>A DPR for construction of New STP has been prepared by PHED and further action will be taken after the approval of the competent authority/ Government.</p>	Based upon the past violations for non-achievement of prescribed effluent discharge standards the imposition of Environmental Compensation of Rs. 82,50,000/- is at its final stage after affording the opportunity of personal hearing to the Department.
2	Ambala	3 MLD, Naraingarh	<p>As reported by SDE, PHED The work of upgradation of STP was allotted to M/s H. L. Handa vide EE Memo No. 1308 dated 20.02.2023 with a time period of 18 Months reckoned from 21.02.2023.</p> <p>Currently the Civil work is completed and the work of fitting of mechanical equipment and electrical fitting is under process.</p> <p>At present the work is at its final stage and the agency has pleaded for time extension upto 30.11.2024.</p>	Based upon the past violations for non-achievement of prescribed effluent discharge standards the imposition of Environmental Compensation of Rs. 28,80,000/- is at its final stage after affording the opportunity of personal hearing to the Department.
3	Kurukshetra	8 MLD, Modal Town, Pehowa	<p>The work for Upgradation of STP was allotted to M/s Rathee Construction Company on 01.08.2022 but contractor could not start the work after repeated request. Clause 3 was imposed against the firm. The DNIT for risk and cost of M/s Rathee Construction Company has been received and the same is under scrutiny in head office. The work is in progress and likely to be completed by 30.06.2025 as reported by XEN, PHED Kurukshetra.</p>	Based upon the past violations for non-achievement of prescribed effluent discharge standards the imposition of Environmental Compensation of Rs. 73,30,000/- is at its final stage after affording the opportunity of personal hearing to the Department.

2.4.2 Action taken report on the recommendation of Joint Committee for CETPs:

The Joint committee has also reported that all 03 Nos. of CETPs pertaining to HSIIDC Department which were reported/found non-complying based upon the sampling conducted by the Joint Committee itself in the month of September, 2023.

Thereafter, based upon the HSPCB vide policy order dated 22.12.2021 the Environmental Compensation amounting of total Rs. 12 Lacs have been assessed against these 03 no. of CETPs and imposition is at its final stage after affording the opportunity of personal hearing to the Department.

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Presently, based upon the recent reports released of the monthly samples collected by HSPCB since the month of October, November & December 2023 the parameters are found within prescribed limits of all of 03 no. of CETPs.

The latest Action taken report alongwith the timelines to complete the work of up gradation to meet out with the prescribed effluent discharge standards submitted by DGM, HSIIDC vide his letter dated 02.08.2024 already given in the last interim report filed on dated 03.08.2024.

2.4.3 Action taken report on the recommendation of Joint Committee for ETPs installed in industrial units.

The Joint committee during inspection on dated 20.02.2024 found 01 no. of Sugar Mill i.e. **M/s Naraingarh Sugar Mills Ltd, VPO Banondi, Tehsil Naraingarh, District Ambala** was engaged in by-passing the untreated trade effluent through a local drain which is further merging to the River network.

Presently, the unit is lying non-operational due to seasonal off. Still the action of closure and revocation of CTO was initiated by the Board against the unit. The copy of revocation of CTO order issued Vide No. HSPCB/AMB/2024/INS/62925698CTOW001-002 Dated: 27-08-2024 and the imposition of Environmental Compensation of Rs. 6,20,000/- vide HO order dated 30-09-2024 are enclosed as **Annexure- R/11**. Also the said EC amount stands deposited by the unit in the Board's Account through RTGS with UTR No. UTIBR52024101800484143 dated 18.10.2024.

Further the unit has also submitted the proposal for up-gradation of existing ETP and further committed to install the same well before next crushing season and not to operate the unit without proposed installations to ensure that no untreated effluent will be discharge outside or within the premises of the unit. The copy of presentation submitted by the unit by its letter dated 13.08.2024 and purchase-cum- work order dated 30.07.2024 is enclosed as **Annexure-R/12**.

Hence it would be ensured by the HSPCB that the unit shall not operate until the rectification of above mentioned violations.

2.5 Proposals for setting up of new STPs/ETPs/CETPs if any.

The proposal for setting up of new 04 no. of STPs to cater the need of treatment of MC area, Ambala Sadar is under implementation and same was reported to the Joint Committee. All of these 04 no. of under construction STPs relates to MC, Ambala Sadar and hence latest report w.r.t completion of construction and likely date of commissioning submitted by ULBD vide its letter dated 26.07.2024 given as below:-

Sr. No.	Name & address of STP proposed	Estimated date of commissioning	Capacity (in MLD)	Source of effluent will be received/ area/ drain of Tapping	Remarks
1	12 Cross road	31.03.2026	12	Domestic effluent from residential colonies which is presently being discharged into River Tangri via Mahesh Nagar Drain	The previous agency failed to execute the work, therefore this office resigned the contract, now the contract for balance work at risk and cost of M/s KKSIL has been issued to new agency on dated 13.03.2024. Now the work is in progress and the domestic effluent will be diverted to STP by 31.03.2026.
2	Khuda Khurd	31.03.2026	12	-----do-----	The previous agency failed to execute the work, therefore this office resigned the contract, now the contract for balance work at risk and cost of M/s KKSIL has been issued to new agency on dated 13.03.2024.

					Now the work is in progress and the domestic effluent will be diverted to STP by 31.03.2026.
3	Machonda	31.12.2024	10	-----do-----	The STP is under construction. The remaining domestic effluent will be diverted to STP by 31.12.2024.
4	Babyal	STP is Commissioned and under trial run	10	-----do-----	The construction of STP has been completed and now is in trial run.
		Total	44 MLD		

2.6 Dredging of the River/Drain required if any.

EIC, Irrigation Department, Haryana vide his letter no. 4451-55 dated 03.09.2024 (Copy enclosed as **Annexure-R/2**) stated that the irrigation & W.R Department carries out de-silting of drains prior to every monsoon, so that flood water during rainy season is passed without any hindrance. No practice is being followed to carry out the de-silting of rivers by the Department, as rivers are not having any defined cross section being meandering in nature.

During flood 2023, the bed of river Markanda was silted up. Two no. of critical reaches in a length of 3 KM has been identified by XEN/Ambala, where the level of bed has been raised upto the level of fields & has caused heavy flooding in the area. De-silting in these locations will be carried out by the Irrigation Department through on the spot auctioning/tendering process post monsoon as per norms/guidelines issued by Mines and Geology Department, Haryana issued last year after adhering the conditions imposed in Rule of "Haryana Minor Mineral Concession, stocking, Transportation of Minerals and prevention of Illegal Mining Rules, 2012" [**Decision regarding the same was made during the joint meeting held with authorities of Mining Department under the Chairmanship of Worthy ACS (Irrigation) on dated 12.07.2024**].

The de-silting in the balance reach of the River Markanda i.e. 122 KM (125 KM–3 KM) will be taken by Mining & Geology Department as usual by the way of approved mining.

Simultaneously, the de-silting of River Tangri at 3 No. of critical reaches in a length of 13.80 KM will also be done by the Irrigation Department.

Accordingly draft bid for carrying out the de-silting work has been prepared by XEN, Irrigation, Ambala as per one time measures/guidelines issued by Mining Department and same is under process of approval before competent authority.

The tentative timeline of De-silting of rivers is as under:

Sr. No.	Type of Activity	Target Date
A	Submission of Single file case for approval of draft for bid documents to higher authority	08.08.2024 (Stands Submitted)
B	Approval of draft for bid Documents from competent authority	30.11.2024
C	Prepare of Estimate	15.12.2024
D	Approval of Estimate	31.12.2024
E	Tender Calling	15.01.2025
F	Approval of Tender	31.01.2025
G	Approval of Rates	15.02.2025
H	Agreement	25.02.2025
I	Start of Work	01.03.2025
J	Completion of Work	30.06.2025

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Further, for the remaining stretches of the Rivers the Mining & Geology Department, Haryana has issued Letter of Intent (LOI) to the various mining contractors and the details for mining allowed in River Markanda and its Tributaries in Haryana is given as below:

Sr. No.	District	Name of Mining Contractor	Details of Villages in Which mining approved to the contractor	Mining Area approved (in Acre)	Name of River	Date of LOI issued	Present Status of Mining by Contractor
1.	Ambala	1.M/s Reliable Mining Corp. SR-68 DLF Phase- 3, Gurugram	Fatehpur, Laha, Batoura, Nagoli, Banaudi, Bari Bassi	105.51	Begna & Markanda River	28.07.22	Public Hearing conducted and EC under process at SEEIA. Mining work not started yet.
		2. M/s R.M Mines and Infra Pvt. Ltd. R/o 149, Laxmi Garden, Yamuna Nagar.	Toka, Chichi Majra, Sangrani, Sahpur, Rao Majra, Dera, Hamidpur, Dehar	247	Roon and Markanda River	28.07.22	EC granted by SEEIA and Mining work not started yet
		3. M/s SCP Commodities, C-509, DDA Flates, Sec- 29, Rohini New Delhi.	Gadouli, Ambli	99.09	Markanda River	28.07.22	Public Hearing conducted and EC under process at SEEIA. Mining work not started yet.
		4. M/s M P Traders, Karnal Road, Tehsil Indri District Karnal	Kharu Khera	8.98	Markanda River	21.07.23	Mining work not started yet
		5. M/s PS Enterprises R/o 1309, Modern Colony, Kansapur Road, Shivpuri, Yamuna Nagar	Rayewali, Sadhapur, Jatwar, Samru, Khera Jattan, Bodyo, Tepla	90.29	Tangri River	21.07.23	Public Hearing under process, Mining work not started yet
2.	Kuruks htra	M/s Markandeshwar Construction Co., Vill- Ajrana Kalan, District Kurukshetra	Damli, Ramnagar, Patti Kakra, Gumti, Malakpur, Kalsana, Mugalmajra ,Kathuwa, Ajrana Khurd, Patti, Sehzadpur, Jhansa, Thaska Miranji, Khanjarpur, Tangore, Ajmatpur, Dunia Majra, Jalbera	331.69	Markanda River	03.01.14	The said contract was terminated by Director Mines & Geology Deptt. Haryana vide order dated 02.06.2017

3.	Panchk ula	M/s Vishnu Enterprises	Natwal PKL B-17	35.34	Tangri River	16.11.201 7	The said contract was terminated by Director Mines & Geology Deptt. Haryana
4.	Kaithal	NIL, as no mining contract has been allotted to any contractor in District Kaithal					

2.7 Rejuvenation/Remedial measures required if any.

The XEN, Water Service Division, Irrigation Department, Ambala has submitted vide his letter dated 22.02.2024 that all the Rivers in District Ambala are non-perennial and having steep slope. Hence no water body can be created in Rivers of District Ambala. Hence, presently no Rejuvenation/remedial measures Plan has been claimed/suggested by Irrigation & Water Resources Department (Jal Shakti), Haryana.

Further as described above setting up of new STPs is under proposal and quality of River will be improved after installation of these STPs and completion of work of diversion/tapping/treatment of discharge points as mentioned in Annexure-R/6.

The above report is being submitted with covering all the points/directions given in the various orders in this matter, for the consideration of Hon'ble National Green Tribunal. The HSPCB shall abide by further directions of Hon'ble National Green Tribunal, in this matter.

Place: Panchkula
Dated: 06.11.2024



Pardeep Kumar, IAS
Member Secretary,
HSPCB for State of Haryana



HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Website – www.hspcb.org.in E-Mail: hspcbwatercell@gmail.com
Ph: 0172-2577870-873

Dated 16.08.2024

To

1. Director, Industries & Commerce Department, Chandigarh.
2. Director, Development and Panchayat Department, Panchkula, Haryana
3. Managing Director, HSIIDC, Panchkula, Haryana
4. Director, Urban Local Bodies Department, Panchkula, Haryana
5. EIC, Public Health Engineer Department, Panchkula, Haryana
6. Chief Administrator, HSVP, Panchkula, Haryana
7. EIC, Irrigation Department, Haryana, Panchkula
8. Mining Officer, Ambala
9. Regional Officers, Panchkula, Ambala, Kurukshetra and Kaithal.

Sub: Proceedings of the meeting held on 06.08.2024 at 11:00 AM under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, Haryana State Pollution Control Board at HSPCB, Conference Room, C-11, Sector-6, Panchkula regarding in the matter of O.A No. 515/2022 titled as Dharamvir V/s State of Haryana & Anr and the interventions required at Head Office Level.

Please refer to this subject noted above.

In this connection, I have been directed to enclosed herewith the copy of proceedings of meeting held on 06.08.2024 at 11:00 AM under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, Haryana State Pollution Control Board at HSPCB, Conference Room, C-11, Sector-6, Panchkula regarding the matter of O.A No. 515/2022 titled as Dharamvir V/s State of Haryana & Anr for information and necessary action please.

DA/As above

Signed by
Jatinderpal Singh
Date: 16.08.2024 12:50:22
SD/Engr. J.P.S.
For Chairman

Draft Proceedings of the meeting held under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, HSPCB on 06.08.2024 in the matter of O.A No. 515/2022 titled as Dharamvir V/s State of Haryana &Anr and the interventions required at Head Office Level w.r.t. Report filed by Joint Committee on dated 27.04.2024.

1.0 Background:-A complaint Dated 23.04.2022 about pollution in Holy River Markanda at Naraingarh, Ambala was lodged to Hon'ble NGT by Sh. Dharamvir Resident of Naraingarh, Distt.- Ambala. The applicant has raised the issues that polluted industrial waste water coming from factories located at Kala Amb, Himachal Pradesh is being discharged into River Markanda via. Jattanwala Nallah and polluting further the River Markanda. Hence same is an Interstate Matter. Hon'ble NGT taken the cognizance vide O.A No. 515/2022.

A. Hon'ble NGT Order dated 14.03.2023:-

Further during next hearing conducted on dated 14.03.2023, while considering the reply/ response of the respondents submitted on various dates, the Hon'ble NGT found its appropriate to constitute Another Joint Committee vide its order dated 14.03.2023 comprising of the representatives of the following central agencies including various departments from both of the States :-

1. The Ministry of Environment, Forest and Climate Change, New Delhi.
2. The Central Pollution Control Board, New Delhi.
3. Additional Chief Secretary/Principal Secretary, Department of Jal Shakti
4. Additional Chief Secretary/Principal Secretary, Department of Environment
5. Additional Chief Secretary/Principal Secretary, Department of Industry
6. State Pollution Control Board
7. Deputy Commissioner, Nahan (Himachal Pradesh) and Ambala & Kurukshetra

❖ Following issues were directed to redress by the joint committee and to submit its report within 03 months:-

- a. Regarding notification of the Flood Plain Zone (FPZ) of River Markanda available if any.
- b. Encroachments made if any and action taken for removal thereof.
- c. Discharge of untreated domestic sewage or industrial effluent in to River Markanda or its Tributaries.
- d. Operational efficacy of STPs/ETPs/CETPs already setup.
- e. Proposals for setting up of new STPs/ETPs/CETPs if any.
- f. Dredging of the River/Drain required if any.
- g. Rejuvenation/remedial measures required if any.
- h. The Joint Committee shall also arrange collection of samples of water from different strategic locations (outfall of STPs/ETPs/CETPs) and at the interval of 1 KM of drain/River and analysis of the same with respect to all relevant parameters including presence of heavy metals.

B. Hon'ble NGT Order dated 18.07.2023:-

While considering the report during hearing conducted on Dated 18.07.2023, the Hon'ble NGT directed:-

"To Clearly indicate quantity of sewage and industrial effluents being discharged into river Markanda directly or indirectly through drains and take necessary steps and to ensure that there shall not be untreated discharge of waste water (sewage and industrial) into the water body or river and covering earlier observations on flood plain zone and encroachments and submit a report within 03 months."

C. Hon'ble NGT Order dated 29.04.2024:-

The joint committee has submitted its final report before Hon'ble NGT on dated 27.04.2024. Further, Hon'ble NGT has considered the report and further directed that compliance report/ objections if any may be filed by the concerned respondents if so desired.

The MS, HSPCB has filed the interim report on dated 03.08.2024 after obtaining the status from the respective department of State of Haryana. The Hon'ble NGT has considered the report and asked further to submit complete compliance report before next date of hearing fixed for 25.09.2024 and hence it is required to submit the complete compliance report of observations/ suggestions/ recommendation made by Joint Committee for State of Haryana.

2.0 Proceedings of the Meeting

At the outset of meeting, the Chairman, HSPCB welcomed all the officers of the various stakeholder departments. It was apprised that Hon'ble NGT has asked to submit a vast and comprehensive status of the River Markanda and its other tributaries for which the co-ordination of other stakeholder departments is required. Further, he asked RO, HSPCB, Ambala to start the meeting with discussion on the relevant points.

Thereafter, Sh. Ajay Singh, RO, HSPCB, Ambala (Nodal officer appointed on the behalf of HSPCB) apprised the house that the final report was filed by the Joint Committee on dated 27.04.2024 which was considered by the Hon'ble NGT and further the Hon'ble tribunal has directed to submit compliance report/ objections if any may be filed by the concerned respondents if so desired.

Further he has given detailed presentation on various agenda points and observations raised by NGT committee in its report for which intervention is required from various stakeholder departments and the decision taken during the meeting for the actionable points against which compliance report is pending to be received from the concerned departments are given as under:

Actionable Points w.r.t. the Progress report submitted by the Joint Committee before Hon'ble NGT on dated 27.04.2024:-

2.1. Notification of the Flood Plain Zone (FPZ) of River Markanda:

The total length of river Markanda from origin point to exit point at Kala Amb in Himachal Pradesh is approximately 24.00 KM. Further as per the status given by EIC, Irrigation Department, Haryana vide his letter no. 7583 dated 11.10.2023, the total length of river Markanda from entry point in Haryana State to final merger into river Ghaggar at Kaithal Haryana is approximate 125.00 km. The length of marginal bund on both sides of river is approximate 116.00 km. Moreover, the river Markanda is not notified under flood Plain Zone (FPZ). All the rivers flowing through the land of private owners.

Observations of Joint Committee: The joint committee has reported that none of the states involved namely the State of Himachal Pradesh and the State of Haryana have demarcated and notified the Flood Plane Zone (FPZ) of River Markanda, in their jurisdiction. The action is yet to be taken by the State of Haryana with regard to the demarcation and notification of Flood Plane Zone (FPZ). The necessary action is to be taken by the Irrigation Department, States of Haryana with regard to the demarcation and notification of Flood Plane Zone (FPZ), in view of various advantages of demarcating flood plane zones in terms of protection of ecosystems and water quality improvements besides other socio-economic benefits.

Decision taken in the meeting:

During meeting XEN Irrigation stated that the length of Markanda is Approx. 125 KM and Irrigation department has made 18 no. of Bund on various locations and he further stated that the Markanda River is flowing in the land having private owners. The information regarding ownership will be taken from the revenue authority and case will be submitted for notification as Flood Plan Zone after monsoon season to the Government.

The Chairperson directed the representative of Irrigation department to submit final proposal with the concrete timeline for starting the Actual work before 05.09.2024 to RO, HSPCB, Ambala.

(Action to be taken by Irrigation Department, Haryana)

2.2. Encroachments made on River and action taken for removal thereof:

Observations of Joint Committee: It was observed by the Joint Committee that illegal mining in the Markanda River and illegal dumping of Industrial and Hazardous wastes on the banks of River Markanda are being done in Kala Amb area of the state of Haryana. These illegal mining activities in the River Markanda are leading to the creation of large excavations in the riverbed, causing the accumulation and further deterioration of wastewater flowing from Jattan Walla Nallah.

2.2.1. Illegal Mining: The Joint Committee has observed unauthorized Sand/Gravels mining activities along and inside the Markanda River in the Kala Amb area of Haryana, during inspection/site visits on 8/10/2023 to 12/10/2023 and also on

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19/02/2024, clearly indicating that illegal mining activities in the River Markanda are still continuing, Geo-tagged **Photograph 1 and 2** shown below:



Photograph-1 dated 08.10.2023



Recommendation of Joint Committee: No specific Action Taken Report received from Mining Department for illegal mining activities identified by the Joint Committee inside the River Markanda in Kala Amb Area at Village Dera of District Ambala as depicted in the photographs shown above. The Joint Committee have recommended to ask Director, Mines & Geology Department, Haryana to keep a close vigil on such activities through DLTF Mining Ambala and initiate necessary action as per the Rules & Regulation of the Department.

Decision taken in the meeting: The Chairman shown his displeasure regarding absence of any of the representative from Mines & Geology Department, Haryana and further asked to issue show cause notice to the officer concerned for not attending the meeting by the competent authority.

The chairperson further asked Mining Department to submit specific Action Taken Report w.r.t. lodging of FIR and imposition of penalty after identification of the Violator for the illegal mining activities identified by the Joint Committee inside the River Markanda in Kala Amb Area at Village Dera of District Ambala as depicted in the Geo tagged photographs shown above immediately to RO, HSPCB, Ambala for onward submission to Hon'ble NGT.

(Action to be taken by Mines & Geology Department, Haryana)

2.2.2. Illegal Dumping of Industrial and Hazardous Wastes on the banks of River Markanda:

Observations of Joint Committee: The Joint Committee noted during their field inspections on October 8th to October 12th, 2023, and again on February 19th, 2024, that a significant amount of chemical waste (lime sludge) along with other wastes (**Lime Sludge and Ash**) was being disposed of in the Kala Amb region of Haryana covering few kilometres along the banks of River Markanda without any information to both of the State Pollution Control Boards, Geo-tagged Photographs 3 to 10 shown below:

Photograph 3-10: Dumping of Chemical Waste (Lime Sludge) and other wastes (Ash and Sludge) along the banks of River Markanda:



Photograph-3



Photograph-4



Photograph-5



Photograph-6



Photograph-7



Photograph-8

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Photograph-9



Photograph-10

2.2.2.1. Action taken Report submitted before Hon'ble NGT regarding dumping of Lime Sludge:

- The requisite information identify regarding ownership of the land, where lime sludge is being dumped on the banks of River Markanda, was obtained from the Revenue Department by RO, HSPCB, Ambala.
- After the examination of the details provided by the Revenue Department it was found that the land in one of the **07 Lime sludge dumping locations** is owned by **M/s Ruchira Papers Ltd, Trilokpur Road, Kalaamb, HP** which is also a generator of this Lime Sludge, indicating that M/s Ruchira Papers Ltd may be involved in dumping the Lime Sludge on the banks of River.
- RO, Sirmour, HPSPCB as issued a common Show Cause Notice to all the three Lime waste generating Units namely i) **M/s Ruchira Papers Ltd**, ii) **M/s Himachal Polyolefin Ltd** and iii) **M/s Vashisth Chemicals** directing to immediately stop the entire illegal activity of dumping of process waste material i.e. lime waste powder/ calcium waste powder and immediately remove entire dumped material and also restore the sites immediately. These Units were also directed to submit the complete details regarding (i) daily waste material generation, (ii) handling and management plan, (iii) disposal plan, (iv) quantity generated and disposed of in last 2 year along with supporting documents within 7 days. As per further information provided by HPSPCB RO, Sirmour, all three Units responded that lime sludge is not being dumped by them.

Decision taken in the meeting:

The Chairperson asked the representative of Irrigation Department to initiate necessary and eligible action under The Haryana Canal and Drainage Act, 1974 and other applicable Rules & Regulations of the Department for encroachment done where lime sludge is being dumped on the banks of River Markanda as per the information provided by Revenue Department, Ambala for 07 no. of dumping locations identified by the Joint Committee, **copy of same is enclosed as Annexure-I**.

Further the XEN Irrigation, Ambala was directed to initiate necessary steps for reclamation of land after removal of dumped material being the main regulatory agency for the Rivers.

The Chairman further asked RO, HSPCB Ambala to organize a meeting at the level of Deputy Commissioner, Ambala and Deputy Commissioner, Sirmour at Nahan alongwith HPSPCB and Police Department of both of the States to identify the solution of the prolonged problem deploy Special Police Staff at the Border area and to ensure that no further dumping is permitted on the banks of River Markanda in the State of Haryana from the industries existing in Kala Amb, HP.

(Action to be taken by HSPCB, Himachal PCB & Irrigation Deptt., Haryana)

2.3. Discharge of untreated domestic sewage or industrial effluent:

- **Total 38 No. of discharge points were identified by the Joint Committee from State of Haryana** after obtaining information from Irrigation & Water Resources Department (Jal Shakti), Haryana **from its different 03 No. of Districts i.e. Panchkula, Ambala &**

Kurukshetra carrying untreated domestic effluent and further merging in to River Markanda or into its Tributaries directly or indirectly (covering from entry point of River Markanda in Haryana at Kala Amb to its final merger into River Ghaggar at Kaithal, Haryana).

Observations of Joint Committee: Approx. 93 MLD of Domestic untreated effluent is being discharged directly or indirectly into the River Markanda or its tributaries through 38 Nos Drains from the State of Haryana. Approx. 0.5 MLD of treated industrial effluent is being discharged from CETP 0.5 MLD capacity of HSIIDC, Ambala Cantt into River Tangri which is further merging into River Markanda from the State of Haryana. Action plan prepared by Rural Development, PHED and ULBD Departments for tapping/diversion/treatment of domestic effluent from 38 No. of discharge points is without proper time-line and budgetary provisions. It is suggested that a proper action plan is prepared including time-line, key milestones for proper monitoring and budgetary provisions, for time bound and effective implementation Further the Department concerned needs to be submit final date bound action plan.

Decision taken in the meeting:

RO, HSPCB, Ambala apprised the House that after obtaining of requisite information and the action plan from the stakeholder departments for tapping/diversion/treatment w.r.t. these 38 no. of discharge points identified by the Joint Committee for the State of Haryana, the interim status alongwith quantum of effluent going into River Markanda through these 38 no. of discharge points was submitted to Hon'ble NGT in the interim report filed by MS, HSPCB on dated 3/8/24 and same is enclosed herewith at **Annexure-II**.

Further, RO, HSPCB, Ambala submitted that time bound action plan for diversion, tapping and treatment of these discharge points is required to be submitted by State of Haryana before the Hon'ble National Green Tribunal well before the next date fixed for 25.09.2024.

The discharge Point no. 1 to 5, 7 to 14, 19 to 30, 32 to 34, 36 and 38 of the **Annexure-II** relates to the Rural Development Department, Haryana and point no. 15 to 18, 35 relates to ULBD and point no. 31 and 37 relates to PHED.

As per the latest status reported by Chief Engineer, Rural Development Department, Haryana it was found that **13 no. of discharge points** are having no discharge presently. The Chairperson further directed to cross verify these 13 no. of discharge points which are mentioned at **Sr. No. 9, 10, 13, 20, 22, 26, 27, 29, 30, 32, 33, 34 & 38 of the Annexure-II** jointly by the representative of HSPCB, Irrigation Department, ULBD & Rural Development Department. The team shall also collect the effluent sample of all the 38 no. of discharge points before falling into River Markanda or its Tributaries alongwith re-assessment of quantum of effluent being discharge into the River within 01 week.

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Chief Engineer, Rural Development Department intimated the house that there are total 5 no. of discharge points generating from the Kala Amb area of Haryana which are further merging into river Markanda directly or indirectly i.e Shiv Colony, Durga Colony, Officer colony, Shivalik colony and Navjot Colony and 01 no. of discharge point is of Village Jhansa, District Kurukshetra. As per the direction received in previous meeting held on dated 09.02.2024 the committee visited the site of Kala Amb area, Ambala and Village Jhansa of District Kurukshetra on dated 19.2.2024 for identification of land.

The adjoining Gram Panchayat Hamidpur has passed a resolution dated 22.02.2024 and ready to allot 1 Acre of Panchayat land near community hall for installation of said STP for 05 no. of Discharge point at Kala Amb. Similarly Gram Panchayat, Jhansa is willing to provide 1 Acre land for establishing Sewerage Treatment Plant (STP) for diverting and treatment of the untreated domestic effluent generating from village Jhansa and has also passed a resolution dated 29.01.2024 for allotting Panchayat land for installation of said STP.

Chief Engineer, Rural Development Department further intimated the house that based upon the decision already taken by Hon'ble CM Haryana in this matter the PHED Department is the concerned technical agency to construct these STPs.

The Chairperson asked **Chief Engineer, Rural Development Department and Chief Engineer, PHED** present in the meeting to take up the matter jointly at HOD level of both of the Departments immediately and to come out with the concrete decision/solution w.r.t. installation of both the STPs at Kala Amb, Ambala and Village Jhansa of District Kurukshetra in view of decision already taken by Hon'ble CM Haryana in such matters and to update RO, HSPCB, Ambala with time bound proposal with target dates and budgetary details for onward submission to Hon'ble NGT.

The Chairperson also directed **Chief Engineer, Rural Development Department to give the latest status** with time bound proposal with target dates and budgetary details of remaining 24 no. of discharge points relates to Rural Development Department for onward submission to Hon'ble NGT.

RO, HSPCB, Ambala submitted that the discharge Point no. 15 to 18, 35 of the **Annexure-II** relates to ULBD.

The Chairperson asked the representative of ULBD Department to expedite the work of under construction STP's and to simultaneously execute the work of laying down of sewerage line and household connection in sewer to avoid further delay in unsewered area existing if any for MC Ambala Sadar for Ambala Cantt. and MC Panchkula for village Khangesra.

He has further asked ULBD Department to assess the gap in capacity of under construction STP's of 44 MLD capacity in reference to discharge of 85 MLD reported in **Mahesh Nagar drain** falling in to River Tangri by Irrigation department. The representative of ULBD department further suggested to obtain all mandatory permissions from the HSPCB before operation of these STPs.

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The Chairperson further directed PHED to expedite the work for installation of STPs for discharge point no. 31 i.e. Municipal Council, Ismailabad and point no. 37 i.e. Village Barwala being related to PHED.

(Action to be taken by Chief Engineer, Rural Development Department, Chief Engineer, PHED, ULBD, HSPCB, XEN, Irrigation Department Haryana as per Annexure-II)

2.4. Operational efficacy of STPs/ETPs/CETPs already setup:

2.4.1 Recommendation of Joint Committee for STPs:

Total 14 Nos. of STPs were found to be non-complying w.r.t the prescribed norms by the Joint Committee in the State of Haryana in the catchment area of River Markanda. Total Environmental Compensation amounting of Rs. 963.30 Lacs have been assessed by the respective Regional officers of HSPCB and recommended for imposition and finalization to the competent authority based upon the HSPCB policy order dated 22.12.2021 which are yet to be finalized by ECAC, HSPCB at Head office.

The action plan for up-gradation of these 14 Nos. non-complying STPs to meet out with the prescribed effluent discharge standards has been prepared and submitted by PHED, the implementation of which may be reviewed by EIC, PHED. Also in some cases the target date have been lapsed and hence revised date bound action plan for up-gradation of STPs needs to be submitted by PHED for onward appraisal to Hon'ble NGT.

Decision taken during the meeting:

RO, HSPCB, Ambala intimated that 14 no. of STPs were under up gradation and reported non-complying to meet out with the effluent discharge standards at the time of submission of report by Joint Committee. Presently 11 no. of STPs have now been up-graded and complying as on date.

Total Environmental Compensation amounting of **Rs. 963.30 Lacs** have been assessed by the respective Regional officers of Ambala, Kurukshetra & Panchkula and recommended for imposition and finalization to the competent authority based upon the HSPCB policy order dated 22.12.2021 and same is pending to be imposed at the level of ECAC, HSPCB at Head office.

All of these 14 no. of STPs pertaining to PHED Department, the latest compliance status and Action taken report alongwith the timelines to complete the work of under up gradation STPs to meet out with the prescribed effluent discharge standards submitted by EIC PHED vide its letter dated 27.07.2024 is given as below:

Sr. No.	Name of district	STP	Likely date of achieving of discharge standards committed by PHED and present compliance status	Action taken by HSPCB
1	Ambala	3.25 MLD, Naya Gaon,	The STP has been upgraded to achieve stringent standard	Based upon the past violations for non-achievement of prescribed

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Sr. No.	Name of district	STP	Likely date of achieving of discharge standards committed by PHED and present compliance status	Action taken by HSPCB
		Unit-I, Ambala City	prescribed by HSPCB and as per the latest analysis report the STP is complying since March, 2024.	effluent discharge standards the Interim Environmental Compensation of Rs. 85,50,000/- Assessed and recommended for imposition and finalization to the competent authority.
2	Ambala	3.25 MLD, Naya Gaon, Unit-II, Ambala City	The STP has been upgraded to achieve stringent standard prescribed by HSPCB and as per the latest analysis report the STP is complying since April, 2024.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Interim Environmental Compensation of Rs. 85,50,000/- Assessed and recommended for imposition and finalization to the competent authority.
3	Ambala	5 MLD, Baldev Nagar, Unit-I, Ambala City	The STP has been upgraded to achieve stringent standard prescribed by HSPCB. Currently STP is under Trial run.	Based upon the past violations for non-achievement of effluent discharge standards Interim Environmental Compensation of Rs.82,50,000/- Assessed and recommended for imposition and finalization to the competent authority.
4	Ambala	3.25 MLD, Baldev Nagar, Unit-II, Ambala City	The STP has been upgraded to achieve stringent standard prescribed by HSPCB. Currently STP is under Trial run.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Interim Environmental Compensation of Rs. 82,50,000/- Assessed and recommended for imposition and finalization to the competent authority.
5	Ambala	5 MLD, Moti Nagar, Unit-I, Ambala City	The STP has been upgraded to achieve stringent standard prescribed by HSPCB and as per the latest analysis report the STP is complying since Feb, 2024.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Environmental Compensation of Rs. 79,20,000/- Assessed and recommended for imposition and finalization to the competent authority.
6	Ambala	5 MLD, Moti Nagar, Unit-II, Ambala	The STP has been upgraded to achieve stringent standard prescribed by HSPCB and as per the latest analysis report the STP is complying since	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Environmental Compensation of Rs. 79,20,000/- Assessed and

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Sr. No.	Name of district	STP	Likely date of achieving of discharge standards committed by PHED and present compliance status	Action taken by HSPCB
		City	Feb, 2024.	recommended for imposition and finalization to the competent authority.
7	Ambala	3.25 MLD, Nasirpur, Ambala City	The STP has been upgraded to achieve stringent standard prescribed by HSPCB and as per the latest analysis report the STP is complying since March, 2024.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Interim Environmental Compensation of Rs. 82,50,000/- Assessed and recommended for imposition and finalization to the competent authority.
8	Ambala	3.25 MLD, Devi Nagar, Ambala City	The STP is complying w.r.t. to general effluent discharge standards of BOD level of 30 mg/L but yet to achieve stringent standards prescribed by HSPCB. A DPR for construction of New STP has been prepared by PHED and further action will be taken after the approval of the competent authority/ Government.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Interim Environmental Compensation of Rs. 82,50,000/- Assessed and recommended for imposition and finalization to the competent authority.
9	Ambala	3 MLD, Naraingarh	The work for up-gradation of STP is in progress and likely to be completed by 31.08.2024.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Interim Environmental Compensation of Rs. 28,80,000/- Assessed and recommended for imposition and finalization to the competent authority.
10	Ambala	4 MLD, Barara	STP is now complying and as per the latest analysis report the STP is complying since Dec, 2023.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Environmental Compensation of Rs. 2,90,000/- Assessed and recommended for imposition and finalization to the competent authority.

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Sr. No.	Name of district	STP	Likely date of achieving of discharge standards committed by PHED and present compliance status	Action taken by HSPCB
11	Ambala	6 MLD, Model Town, Ambala City	STP is now complying and as per the latest analysis report the STP is complying since June, 2023.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Environmental Compensation of Rs. 79,20,000/- Assessed and recommended for imposition and finalization to the competent authority.
12	Kurukshetra	8 MLD, Modal Town, Pehowa	<p>The work for Upgradation of STP was allotted to M/s Rathee Construction Company on 01.08.2022 but contractor could not start the work after repeated request. Clause 3 was imposed against the firm. The DNIT for risk and cost of M/s Rathee Construction Company has been received and the same is under scrutiny in head office.</p> <p>The work is in progress and likely to be completed by 30.06.2025 as reported by PHED.</p>	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Environmental Compensation of Rs. 73,30,000/- Assessed and recommended for imposition and finalization to the competent authority.
13	Panchkula	4.5 MLD, Ram Bagh Road, Kalka	STP is now complying and as per the latest analysis report the STP is complying since Dec, 2023.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Environmental Compensation of Rs. 70,70,000/- Assessed and recommended for imposition and finalization to the competent authority.
14	Panchkula	0.25 MLD, Bangla Basti, Kalka	STP is now complying and as per the latest analysis report the STP is complying since May, 2024.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Environmental Compensation of Rs. 49,00,000/- Assessed and recommended for imposition and finalization to the competent authority.

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The Chairperson directed the representative of PHED to submit exact target date of completion of up-gradation work of remaining 03 no. of STPs i.e. **3.25 MLD, Devi Nagar & 3 MLD, Naraingarh** of District Ambala and **8 MLD, Modal Town, Pehowa** of District Kurukshetra alongwith fresh proposal of revision of capacity of 3.25 MLD, Devi Nagar STP as intimated by Chief Engineer, PHED.

The chairperson further asked Water Cell, HSPCB to take up matter with ECAC, HSPCB for finalization of cases of imposition of Environmental Compensation recommended by Regional officers for above 14 no. of STPs after considering the representation from PHED on urgent basis maximum by 05.09.2024.

(Action to be taken by ECAC, Water Cell, HSPCB & PHED)

2.4.2 Recommendation of Joint Committee for CETPs:

Observation of Joint Committee for CETPs:

The joint committee has recommended that all 03 Nos. of CETPs located in the catchment of River Markanda in Haryana were found to be non-complying with regard to prescribed parameters. Environmental Compensation assessed by the respective Regional officers of HSPCB and recommended for imposition and finalization to the competent authority based upon the HSPCB policy order dated 22.12.2021 which are yet to be finalized by ECAC, HSPCB Head office.

Decision taken during the meeting:

RO, HSPCB, Ambala apprised the house There are total 3 Nos. of CETPs of 6 MLD capacity, which are already operational in aforesaid 2 districts of Haryana existing in catchment area of River Markanda and its Tributaries. These 03 No. of CETPs pertaining to HSIIDC Department which were reported/found non-complying by the sampling conducted by the Joint Committee itself in the month of September, 2023.

Accordingly, total Environmental Compensation amounting of **Rs. 12 Lacs** have been assessed by the respective Regional officers of HSPCB for the non-compliant period and recommended for imposition and finalization to the competent authority based upon the HSCB policy order dated 22.12.2021 which are yet to be finalized by ECAC, HSPCB Head office.

RO, HSPCB, Ambala apprised the house with latest Action taken report alongwith the timelines to complete the work of up gradation submitted by DGM, HSIIDC vide his letter dated 02.08.2024 is given in the following Table:

Sr. No.	Name of CETP	Likely date of achieving of discharge standards committed by HSIIDC and present compliance status	Action taken by HSPCB
1	0.5 MLD, HSIIDC, Barwala, PKL	The work for upgradation of CETP has already been completed in the year 2021 and thereafter achieving the discharge standards as monitored by HSPCB regularly. Also at the time of inspection of Joint Committee CETP was functioning	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Environmental

		<p>satisfactorily.</p> <p>Now 01 no. of Filter Press has also been installed at CETP for sludge handling and no more up-gradation is required.</p> <p>Online Effluent Quality Monitoring System at outlet is already installed at the CETP. However, to improve the functioning of the CETP, Online Effluent Quality Monitoring System at inlet is also under installation and Connectivity to CPCB/HSPCB server will be completed within a month period.</p> <p>Presently, based upon the recent reports released of the sample collected by HSPCB the parameters are found with in prescribed limits since Dec, 2023.</p>	<p>Compensation of Rs. 2,40,000/- Assessed and recommended for imposition and finalization to the competent authority.</p>
2	0.5 MLD, HSIIDC, Ambala Cantt.	<p>The work for up-gradation of CETP has already been completed in the year 2021 and thereafter achieving the discharge standards as monitored by HSPCB regularly.</p> <p>Thereafter due to the impact of flood in rainy season of the month of July and August, 2023 all the structure, mechanical & electrical equipment and OCEMS were fully submerged up to the depth of 7 to 8 feet and all the system were got damaged in stagnant water. Further he has submitted that CETP is being upgraded and work amounting to Rs. 32.43 Lacs for revamping and up-gradation of the plant will be completed by 15.05.2024.</p> <p>The work for installation of filter press has already been allotted to M/s Energetic Water Engineering Services Pvt. Ltd. and work is in progress & will be completed by 15th Aug 2024.</p>	<p>Based upon the past violations for non-achievement of prescribed effluent discharge standards the interim Environmental Compensation of Rs. 7,30,000/- Assessed and recommended for imposition and finalization to the competent authority.</p>
3	5 MLD, HSIIDC Saha, Ambala	<p>The CETP was newly commissioned in the year 2016 and thereafter achieving the discharge standards as monitored by HSPCB regularly. Also at the time of inspection of Joint Committee CETP was functioning satisfactorily.</p> <p>Presently, based upon the recent reports released of the sample collected by HSPCB the parameters are found with in prescribed limits since Oct, 2023 and no more up-gradation is required.</p>	<p>Based upon the past violations for non-achievement of prescribed effluent discharge standards the Environmental Compensation of Rs. 2,30,000/- Assessed and recommended for imposition and finalization to the competent authority.</p>

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The AGM, HSIIDC reported that all of 03 no. of CETPs are now complying with the discharge standards laid down by HSPCB. Moreover some up-gradation is also been done in CETP Ambala Cantt. and to further improve the quality of treated effluent.

The chairperson further asked to Water Cell, HSPCB take up matter with ECAC, HSPCB for finalization of cases of imposition of Environmental Compensation recommended by Regional officers for above 03 no. of CETPs after considering the representation from PHED on urgent basis maximum by 05.09.2024.

(Action to be taken by ECAC, Water Cell, HSPCB & HSIIDC)

2.4.3 Recommendation of Joint Committee for ETPs installed by industries:

Recommendation of Joint Committee:

The Joint committee has reported that M/s Naraingarh Sugar Mills Ltd, VPO Banondi, Tehsil Naraingarh, Ambala was found to be engaged in by-passing the untreated trade and non-complying with the prescribed parameters.

The effluent samples were collected by the Joint Committee from Untreated Effluent Discharge drain which is leading outside the premises of the unit as bypass arrangements and sent to CPCB Laboratory, New Delhi for analysis. As per the analysis report received from CPCB, Laboratory vide Analysis report dated 05.03.2024 the parameters of above mentioned effluent samples found exceeding the prescribed limits.

The committee has recommended to initiate closure action and imposition of Environmental Compensation against the unit which has already been initiated by RO, HSPCB, Ambala and was under consideration at Head office at the time of submission of Joint Report.

Decision taken during the meeting:

RO, HSPCB, Ambala intimated that presently, the unit is lying non-operational due to seasonal off. The Action for initiating closure against the unit has already been initiated alongwith the imposition of Environmental Compensation based upon the Policy applicable on such violations and same is under consideration at Head office presently.

The Chairperson directed RO, HSPCB, Ambala to pursue the matter personally with Branch incharge for timely action.

(Action to be taken by HSPCB)

2.5. Proposals for setting up of STPs/ETPs/CETPs:

Recommendation of Joint Committee:

The work for installation of 04 no. of under construction STPs needs to be expedited and monitored by ULBD. Also the Estimated date of commissioning of 01 STP has been lapsed and very close for remaining 02 no. of STPs. ULBD to apprise with present actual status and revised date of commissioning of all STPs to apprise the Hon'ble NGT. ULBD also need to obtain prior CTE/CTO from HSPCB well before the commissioning and operation of these STPs as a statutory requirements.

Decision taken during the meeting:

RO, HSPCB, Ambala apprised the house that the proposal for setting up of new **04 no. of STPs** to cater the need of treatment of MC area, Ambala Sadar is under implementation and same was reported to the Joint Committee.

All of these 04 no. of under construction STPs relates to MC, Ambala Sadar and hence latest report w.r.t completion of construction and likely date of commissioning submitted by ULBD vide its letter dated 26.07.2024 is reproduced as below:-

Sr. No.	Name & address of STP proposed	Estimated date of commissioning	Capacity (in MLD)	Source of effluent will be received/ area/ drain of Tapping	Remarks
1	12 Cross road	13.12.2025	12	Domestic effluent from residential colonies which is presently being discharged into River Tangri via Mahesh Nagar Drain	The previous agency failed to execute the work, therefore this office resigned the contract, now the contract for balance work at risk and cost of M/s KKSIL has been issued to new agency on dated 13.03.2024. Now the work is in progress and the domestic effluent will be diverted to STP by 31.03.2026.
2	Khuda Khurd	13.12.2025	12	-----do-----	The previous agency failed to execute the work, therefore this office resigned the contract, now the contract for balance work at risk and cost of M/s KKSIL has been issued to new agency on dated 13.03.2024. Now the work is in progress and the domestic effluent will be diverted to STP by 31.03.2026.
3	Machonda	30.09.2024	10	-----do-----	The STP at Babyal has been completed and now is in trial run. The remaining domestic effluent will be diverted to

					STP by 30.09.2024.
4	Babyal	STP is Commissioned and under trial run	10	-----do-----	The STP at Manchonda has been completed and now is under trial run. The remaining domestic effluent will be diverted to STP by 31.12.2024.
		Total	44 MLD		

The Chairperson asked the representative of ULBD Department to expedite the work of under construction STP's and to simultaneously execute the work of laying down of sewerage line and household connection in sewer to avoid further delay in unsewered area existing if any for MC Ambala Sadar for Ambala Cantt.

(Action to be taken by ULBD)

2.6. Dredging of the River/Drain required if any:

No observation have been raised by the Joint committee. However, the dredging has not been done in river Markanda and desilting of this river is required. As reported by XEN, Water Service Division, Irrigation Department, Ambala vide his letter dated 22.02.2024 the case for dredging and desilting of rivers at critical locations before onset of rainy season and for survey for fixation of river bed section has been sent to higher authority and after administrative approval the action will be taken accordingly.

The XEN Irrigation Department intimated that total 05 no. of locations have been identified by the Department wherein dredging/desilting of River is required.

The Chairperson further directed Irrigation Department to prepare the concrete proposal in this regard and recommend the case to higher authority for administrative approval. Also provide the updated status to RO, HSPCB, Ambala by 05.09.2024 for onward submission to Hon'ble NGT.

(Action to be taken by Irrigation Deptt.)

2.7 Rejuvenation/remedial measures required:

RO, HSPCB, Ambala apprised the house that the Joint Committee was directed by the Hon'ble National Green Tribunal "To also arrange collection of samples of water from different strategic locations (outfall of STPs/ETPs/CETPs) and at the interval of 1 kms of drain/river and analysis of the same with respect to all relevant parameters including presence of heavy metals".

The total length of river Markanda from origin point in Himachal Pradesh to exit point at Kala Amb in Himachal Pradesh is approximately **24.00 KM**. River Markanda

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enters the Kala Amb area at Bikrambagh and leaves Himachal Pradesh at Sadhaura Bridge in Kala Amb. It covers a distance of approx. 6 kms in Kala Amb, thereafter the River covers a distance of approx. 125 kms in Haryana before merging in to River Ghaggar at District Kaithal

XEN, Water Service Division, Irrigation Department, Ambala has submitted vide his letter dated 22.02.2024 that all the Rivers in District Ambala are non-perennial and having steep slope. Hence no water body can be created in Rivers of District Ambala. Hence, presently no Rejuvenation/remedial measures Plan has been claimed/suggested by Irrigation & Water Resources Department (Jal Shakti), Haryana.

The water quality monitoring of River Markanda was conducted by the Joint Committee from different 28 no. of strategic locations with covering the complete span starting from Khajurna Bridge on Suketi Road, in Himachal Pradesh until the point of confluence/ before merging into River Ghaggar in Haryana. The samples were analysed at CPCB laboratory, New Delhi. The details and results for selected parameters of various strategic locations were also shown to the participants during the meeting.

On the basis of results of effluent parameters analyzed of various strategic locations of River Markanda and keeping in view of the availability of flow in the River, following are some important locations in the River which are observed with **poor/deteriorated quality** of water:

1. River Markanda downstream after merging of Salani Khadd, HP
2. River Markanda downstream after merging of Rampur Jattan drain near Radha Swami Satsang Bhawan, Kala Amb, HP
3. River Markanda upstream before merging of drain near M/s Vashisth Chemicals at Kala Amb, HP
4. **River Markanda downstream after merging of Jattan walla Nallah opposite Village Dera at Hamidpur Bridge , Haryana**
5. River Markanda after confluence of River Roon, Near Chhoti Rasaur, Naraingarh, Ambala , Haryana
6. River Markanda downstream after merging of Gadauli Drain at Village-Gadauli Ambala, Haryana
7. River Markanda after confluence of River Begna and Mullana Drain, Near Markandeshwar Mandir at Mullana, Ambala, Haryana
8. River Markanda before leaving district Ambala near Village Pasiyala, Ambala, Haryana
9. River Markanda after confluence with River Tangri (Entering from Punjab) at village Sadhpur Viran, Punjab.
10. River Markanda before confluence into River Ghaggar at Kaithal, Haryana

➤ **Comments on Water Quality of River Markanda:**

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- The deterioration of water quality of River Markanda starts after merging of Salani Khadd, Rampur Jattan Drain and Drain near M/s Vashisth Chemicals, Kala Amb directly into the River in Himachal Pradesh.
- Further, the River entering into State of Haryana in Kala Amb and its **quality deteriorates further after merging of the Jattan walla nallah (Having flow of 12.50 MLD with BOD Level 380 mg/L and having Pollution Load contributing in the River is 4750 Kg/Day)** which is carrying the untreated domestic effluent generating from Kala Amb area of State of Haryana and Himachal Pradesh both and Industrial effluent generating from industries located in Kala Amb area of Himachal Pradesh. Further the nallah is merging into River Markanda at Village Dera, Haryana at adjoining border area of both of the States.
- Further the water quality also deteriorates at Confluence of River Roon Near Chhoti Rasaur, Ambala, Merging of Gadauli Drain at Village-Gadauli, Ambala, Confluence of River Begna and Mullana Drain, Near Markandeshwar Mandir at Mullana, Ambala and finally after confluence of River Tangri (Entering from Punjab) at village Sadhpur Viran, Punjab.
- The water quality of River Markanda also found in poor conditions in its intermediate stretch at Village Malikpur, Tangor, Jhansa, Ismailabad of District Kurukshetra, but the water was found in stagnant position and samples were collected of water accumulated due to continuous discharge of local source of pollution in shape of domestic effluent generating from nearby habitation at these locations in District Kurukshetra and the flow of the river was zero.
- Further, the water in River Markanda again acquiring flow after merging of the River Tangri (**Having flow of 93 MLD with BOD Level 11 mg/L and having Pollution Load contribution from River Tangri into the River Markanda is 1023 Kg/Day**) at Vill Sadhpur Viran, Punjab where the BOD of the River Markanda after confluence of River Tangri is found **9 mg/L** with having approx. same quantum of flow as of River Tangri before confluence.
- So, the contribution of pollution load from River Markanda in River Ghaggar is **1116 Kg/Day before merging into the River Ghaggar at District Kaithal, Haryana the BOD level of the River Markanda is found 12 mg/L**

Recommendation of Joint Committee:

- The Monitoring of River Markanda at various strategic locations and considering various parameters (especially BOD & Faecal Coliform), indicated that 10 locations in the state of HP and Haryana in the River were observed having poor/ deteriorated quality of water, as explained above. Similarly, the monitoring of various drains leading to River Markanda, indicated 11 drains as major sources of pollution contributing to River Markanda in terms of BOD and COD concentration, as explained at **Annexure-III**.
- It is suggested that the results reported above with regard to samples collected from various drains are indicating the concentration of various parameters for that

particular month and for the flow of water available at those particular locations at that point of time, for planning further monitoring. Therefore, these may be considered as indicative and as base-line data for period under reference, for revisiting the same by conducting fixed point Joint sampling and analysis, in different months/seasons jointly by HPSPCB and HSPCB, alongwith flow measurement at the time of sampling, to arrive at conclusion with regard to Pollutant Concentration Vs. Pollution load.

Decision taken during meeting:

The chairperson asked RO, HSPCB, Ambala to Co-ordinate with RO, HPSPCB Sirmaur for conducting of the quarterly based joint sampling/ monitoring as recommended by the Joint Committee in association with Irrigation Department of the River Markanda especially of Jattan walla nallah and other strategic locations on mutual consent.

(Action to be taken by HPSPCB and HSPCB in association with Irrigation Department)

2.8 Implementation of Irrigation Management Plan (IMP) in accordance with the guidelines established by the CPCB in year 2019:

Observations of the Joint Committee:

The Joint committee has observed that none of the Industries, which have been permitted by HPSPCB and HSPCB to use treated effluent for on-land application have prepared and implemented Irrigation Management Plan (IMP). This raises significant challenges in assessing whether these industries are employing treated effluent for irrigation and plantation without adversely affecting the quality of underground water and soil.

All industries that utilize treated effluent for on-land irrigation and plantation are obligated to develop and execute an Irrigation Management Plan (IMP) in accordance with the guidelines established by the CPCB, following the directives of the Hon'ble National Green Tribunal (NGT) in the case of O.A. No. 348/2017, Shailesh Singh Vs. Al-Dua Food Processing Pvt. Ltd. in 2019, Copy of guidelines enclosed as **Annexure-IV**.

Additionally, as per the CPCB's guidelines, the recommendations from the Irrigation Management Plan (IMP) must be included as conditions for obtaining Consent to Operate (CTO) from the State Pollution Control Boards (SPCBs). However, the Joint Committee has observed that neither HPSPCB nor HSPCB have incorporated the IMP as a CTO condition.

It is recommended that the SPCBs take immediate steps to ensure compliance with the directives of the Hon'ble NGT and CPCB Guidelines by issuing appropriate directions to further making enforcement of the guidelines amongst the industries eligible to comply for.

Decision taken during meeting:

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The Chairperson directed the RO, Ambala, Panchkula & Kurukshetra to initiate necessary enforcement of Irrigation Management Plan (IMP) in accordance with the above mentioned guidelines established by the CPCB as per the details of industries reported to the Joint Committee earlier and submit the compliance report to RO, HSPCB Ambala for onward submission to Hon'ble NGT.

(Action to be taken by RO, HSPCB Panchkula & Kurukshetra)

2.9 Inaccuracies or manipulation in the calibration of OCEMS:

Observations of the Joint Committee:

The Joint Committee have raised concerns about potential inaccuracies or manipulation in the calibration of OCEMS (Online Continuous Emission Monitoring Systems) installed at STP of PHED and CETP of HSIIDC. It is suggested that the respective State Pollution Control Boards (SPCBs) conduct thorough investigations into this matter, to ensure that the full range of concentrations of all relevant parameters in Effluent Treatment Plants (ETPs), Sewage Treatment Plants (STPs), and Common Effluent Treatment Plants (CETPs) are consistently covered, so as to guarantee the accurate reporting of values at all times.

Decision taken during meeting:

RO, HSPCB, Ambala apprised the house that as reported by EIC, PHED vide his letter dated 27.07.2024 all superintending Engineer of the Department are directed to conduct surprise visit of STPs to monitor proper functioning of Online monitoring devices.

The SEE, Water Cell suggested the Chief Engineer, PHED and AGM, HSIIDC to recommend all the cases of PHED STPs for change of vendor directly to Head office, HSPCB through Head offices of PHED & HSIIDC in order to expedite the work of online connectivity of the OCEMS devices showing offline on the server of the Board.

(Action to be taken by IT Cell, HSPCB, PHED & HSIIDC)

Attendance sheet

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Meeting of the Committee, constituted by the Hon'ble National Green Tribunal to be held under the Chairmanship of Chairman, HSPCB in OA no. 515 of 2022 in the matter of Dharamvir V/s State of Haryana in compliance of order dated 14.03.2023 in the Conference Room, HSPCB, Sector-6, Panchkula on 06.08.2024 at 4:30 PM.

Sr.no	Name & Designation	Department	Mobile no.	Email	Signatures
1.					
2.					
3.					
4.	J. P. Singh	SEE, Water Cell HSPCB	92168 - 49307	hspcbwatercell @gmail.com	
5.	Ajay Singh, RO	HSPCB, Ambala	98128 - 39988	hspcbroamb @gmail.com	Ajay Singh
6.	Nitin Mehta RO	HSPCB, Ambala	946757502	hspcbroamb @gmail.com	Nitin Mehta
7.	Nehar Gupta, RO	HSPCB, Karnal	827827 3313	-	Nehar Gupta
8.	Krishan Kumar	XEN, Sirsa	94663 1511	-	Krishan Kumar 6.8.24
9.	MANOJ SAINI (S.E)	SE, HSP	964342 1800	cencshuda @gmail.com	Manoj Saini 6.8.24
10.	VIVEK SINGH	SELHQ, ULB			Vivek Singh 6.8.24
11.	Nitish Chandel, SO	Enforcement Naraipark	9779 666013	-	Nitish Chandel
12.	Ranbir Singh	Xen (HQ), ULB	946649008	xenvidulb @gmail.com	Ranbir Singh
13.	Sudhan Mohan	RO, PKL	7986423 511	hspcbroPKL @gmail.com	Sudhan Mohan
14.	RAMANDEEP	Dg. Director, MSME	7986443113	ramandeep.msme @hry.gov.in	Ramandeep
15.	Nandeepramand	SE(HQ) D&P	9417566085		Nandeepramand
16.	ASMER KUMAR	S-ELPR AMBALA	941734087		Asmer Kumar
17.	Yachoi Singh	CE (PA) D&P	9992221466		Yachoi Singh 6.8.24

Attendance sheet

1598

Meeting of the Committee, constituted by the Hon'ble National Green Tribunal to be held under the Chairmanship of Chairman, HSPCB in OA no. 515 of 2022 in the matter of Dharamvir V/s State of Haryana in compliance of order dated 14.03.2023 in the Conference Room, HSPCB, Sector-6, Panchkula on 06.08.2024 at 4:30 PM.

Sr.no	Name & Designation	Department	Mobile no.	Email	Signatures
1.	Baldev Singh, XEN	HSPCB	9416722243		
2.	Rohit Kapoor	HSPCB/AM	9486120016	ra.bansala@hspcb.org.in	
3.	Rakesh Kumar CE	HSPCB	9410033468		
4.	Kamlesh Singh	EE (Ho)	946706	USPV	
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17.					

No. 4457-55 /4BWS/972/98 (X-3)
From

Annexure-R/2
1599

Dated: 03 /08 /2024

The Engineer-In-Chief/I&WR,
Haryana Irrigation & W.R. Department,
Panchkula.

To

The Chairman,
Haryana State Pollution Control Board,
Sector-6, Panchkula.

Subject:- Regarding Pollution issue in river Markanda, NGT matter of O.A No. 515/2022 titled as Dharamvir V/s State of Haryana & Anr. and interventions required at Head Office Level

Ref: - Chairman, HSPCB letter No. HSPCB-160004/376/2022-Region Ambala-HSPCB dated 16/08/2024 (F-1)

In this regard, it is submitted that a meeting regarding subject cited above was held under your good-self Chairmanship on 06/08/2024 wherein the following agenda items were discussed and deliberated in detail:-

- I. Regarding notification of the Flood Plain Zone (FPZ) of River Markanda available if any.
- II. Encroachments made if any and action taken for removal thereof.
- III. Discharge of untreated domestic sewage or industrial effluent in to River Markanda or its Tributaries.
- IV. Operational efficacy of STPs/ETPs/CETPs already setup.
- V. Proposals for setting up of new STPs/ETPs/CETPs if any.
- VI. Dredging of the River/Drain required if any.
- VII. Rejuvenation/remedial measures required if any.
- VIII. The Joint Committee shall also arrange collection of samples of water from different strategic locations (outfall of STPs/ETPs/CETPs) and at the interval of 1 KM of drain/River and analysis of the same with respect to all relevant parameters including presence of heavy metals.

In the meeting, it was further decided to submit the ATR/Status report in respect of the above agenda items by 05/09/2024. The ATR/Status report in respect of agenda items pertaining to Irrigation to Water Resources Department, Haryana are as under:-

Sr. No.	Information desired by HSPCB	Reply by IWRD
1.	Notification of the Flood Plain Zone (FPZ) of River Markanda available if any: Sr. at 2.1	In the meeting, it was directed to submit the final proposal in form of concrete timeline for starting the work of notifying the Flood Plain Zone (FPZ) of land of River Markanda. In this regard, it is intimated that the length of river Markanda from entry point in Haryana State to final merger point into river Ghaggar is approximately 125.00 km. The length of marginal bund constructed on both sides of river is approx. 116.00 km. The river Markanda is not notified under flood Plain Zone (FPZ) and flowing through the land of private land owners. As per directions issued in the meeting, the time line for notifying the Flood Plane Zone (FPZ) of land of River Markanda is as under:

		<p>A 1600 - Submitting revenue record from Revenue Department 15/10/2024</p> <p>B Study of Revenue Record 31/10/2024</p> <p>C Field Survey 30/11/2024</p> <p>D Preparation of Case 20/12/2024</p> <p>E Submitting to Higher Authorities 31/12/2024</p> <p>F Approval for the Govt. 30/05/2025</p>
2.	Dumping of Lime Sludge: Sr. at 2.2.2.1	<p>In the meeting, it was directed to issue notices to the Lime waste Generating unit's 1. M/s Ruchira Papers Ltd, 2. M/s Himachal Polyolefin Ltd and 3. M/s Vashisth Chemicals as per Haryana Canal and Drainage Act., 1974 to curb/stop illegal activity of dumping waste material on the bank of river Markanda. In this regard, it is informed that the necessary notices has been issued to these units on .20/08/2024 by XEN Ambala, I&WR, Haryana (F-2) to curb/stop disposal of process waste material on bank of River Markanda.</p> <p>It is also informed that the Police force will also be required to stop these illegal activities. Accordingly the directions should be passed on to the Police Authorities for stopping such kind of illegal activities.</p>
3.	Discharge of untreated domestic sewage or industrial effluent: Sr. no. 2.3	<p>In this context, it is informed that the joint measurement of untreated discharge effluent falling in River Markanda is being taken up by joint committee of officers of Rural Development Department, PHED, ULBD, HSPCB & Irrigation Department and the report regarding the same will be submitted by the committee directly to HSPCB.</p>
4.	Dredging/Desilting done and required if any of the River Markanda or its constituent drains/rivers: Sr. at 2.6	<p>In this regard, it is brought out that Irrigation & W.R Department carries out de-silting of drains prior to every monsoon, so that flood water during rainy season is passed without any hindrance. No practice is being followed to carry out the de-silting of rivers by the Department, as rivers have no defined section being meandering in nature. During flood 2023, the bed of river Markanda was silted up. Two no critical reaches in a length of 3 Km has been identified by XEN/Ambala, where the level of bed has been raised upto the level of fields & has caused heavy flooding in the area. Desilting in these locations will be carried out by the Irrigation Department on its own through on spot auction/tendering process post monsoon as per norms/guidelines issued by Mines and Geology Department, Haryana issued last year after adhering the conditions imposed in Rule of "Haryana Minor Mineral Concession, stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012" [Decision regarding the same was made during the joint meeting held with authorities of Mining Department under the Chairmanship of Worthy ACS (Irrigation) on 12.07.2024 (F-3)]. The de-silting in the balance reach of the River Markdana i.e. 122 Km (125 Km - 3 Km) will be taken by Mining & Geological Department as usual.</p> <p>Simultaneously, the de-silting of river Tangri at 3 No. critical reaches in a length of 13.80 Km will also be done by the Irrigation Department.</p> <p>Accordingly draft bid for carrying out the De-silting work</p>

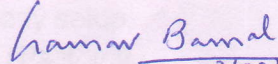
has **1601** prepared by office of XEN/Ambala as per One time measures/guidelines issued by Mining Department and the same is under process of approval.

The tentative timeline of Desilting of rivers is as under:-

A	Submission of Single file case for approval of draft for bid Documents to higher authority	08/08/2024 (earlier submitted)
B	Approval of draft for bid Documents from competent authority	30/11/2024
C	Prepare of Estimate	15/12/2024
D	Approval of Estimate	31/12/2024
E	Tender Calling	15/01/2025
F	Approval of tender	31/01/2025
G	Approval of rates	15/02/2025
H	Agreement	25/02/2025
I	Start of work	01/03/2025
J	Completion of work	30/06/2025

This is for your kind information and necessary action please.

DA: As above


Executive Engineer/BWS,
for Engineer-In- Chief, Irr. & W.R. Deptt.,
Haryana, Panchkula

1. PS to HOD (Special) Cum EIC/I&WR for kind information of Worthy HOD (Special) Cum Engineer-In-Chief, I&WR, Haryana, Panchkula.
2. PA to CE/BWS for kind information of CE/BWS
3. Superintending Engineer, SYL Circle, Ambala for kind information and necessary action
4. Executive Engineer, W.S. Division, Ambala for kind information and necessary action.

From:

Mining Officer,
Mines and Geology Department,
Ambala

To:

The Regional Officer,
Haryana State Pollution Control Board,
Ambala,

Memo No M.O. / Amb / 2174

Dated 21/10/2024

Subject: -

Proceedings of the meeting held on 06.08.2024 at 11:00 a.m under the Chairmanship of Sh. P. Raghvendra Rao, Chairman, Haryana State Pollution Control Board at HSPCB, Conference Room, C-11, Sector-6, Panchkula in the matter of OA No. 515/2022, Titled as Dharamvir V/s State of Haryana & State of Haryana & Anr.

In reference of your Office memo no. I/256306/2024 dated 16.08.2024 on the subject noted above.

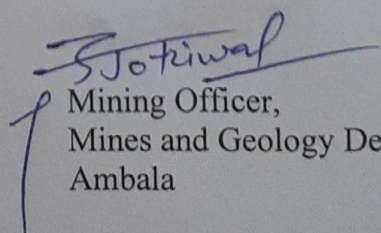
In compliance of minutes of the meeting dated 16.08.2024 conveyed vide letter under reference, the reply in respect of Mining Officer Mines and Geology Department, Ambala

Reply:**2.1. Encroachments made on River and action taken for removal thereof:**

2.1.1. Illegal Mining: As per direction received in the previous meeting held on 06.08.2024, the DLTF Mining Ambala is regularly having surveillance on the matters of illegal mining and making routine challans and seizure of vehicles and 450 no. of vehicles have been seized and recovered amount of Rs 4,97,25,292/- (including NGT compensation, Price of minerals, Royalty and Penalty) since 01.04.2023 to till date. It is also intimated that 45 FIRs regarding different illegal mining site & 272 FIRs have been lodged on vehicle owners in relative Police Station regarding for not paying NGT compensation, Price of minerals, Royalty and Penalty.

A FIR bearing no. 465 dated 05.03.2024 (Copy enclosed) has already been lodged at Police Station of Haryana State Enforcement Bureau (HSENB) at Ambala by Mining Department against some unknown person regarding the illegal mining activity identified by Joint Committee during its visit on 19/02/2024 at Village Dera, Ambala has no person and logistic were found available on the illegal mining site in question as and when visited by the Mining officials on same day. It is also intimated that have been lodged in relative Police Stations. It is submitted for your kind information & necessary action, please.

Enclosed: Same above.


Mining Officer,
Mines and Geology Department,
Ambala

1603

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C)

Handwritten note

1. District: Haryana State Enforcement
Bureau

PS.: HSEnB Police Station Ambala

Year : 2024

FIR No.: 465

Date of FIR : 05/03/2024

Time of FIR : 10:10 AM

2. Act(s) & Sections :

S.No.	Acts	Sections
	Mines and Minerals (Development and Regulation) Act 1957	21(1),21(4)(A),379

3. Occurrence of Offence:

Day: Friday

Date From: 09/02/2024

Date To: 09/02/2024

Time Period:

Time From: 12:05 PM

Time To: 12:05 PM

(b).Information received at P.S:

Date : 05/03/2024

Time 10:10 AM

(c).General Diary Reference:

Entry No.: 19

Time : 10:10 AM

Type of Information: *Written*

5. Place of Occurrence:

1 (a) Direction and distance from P.S.: North-East, 50

Beat No.: 37

(b) Address: , KALA AMB DERA

6. Complainant Information:

- (a) Name: SH.SONU
- (b) Rank:
- (c) District: AMBALA
- (d) Phone Number:
- (e) Circle:
- (f) Division:
- (g) Sub-Division:
- (h) Zone:
- (i) Department: Mines & Geology

7. Details of known/Suspected/unknown accused with full particulars:

- Sr No. 1
- Name : UNKONWN
- Father's Name :
- Age : 0
- Caste :
- Address : , KALA AMB DERA, , AMBALA, Haryana
- Phone No. :
- Passport No :
- Passport Issue date :
- Meter No.:
- Meter Holder Name :
- Meter Reading :

8. Fire Details:

Fine Type	Amount

- 9. Reason for delay in reporting by the complainant/informant: NO DEALY
- 10. Particular of Theft: MINING ACT
- 11. Total Value of Property stolen(In Rs):
- 12. First Information content:

श्री राजू जी, निम्न लेख इस प्रकार से है "श्रेष्ठक सहस्रक बनन अभियंता, खान एवं भू-विज्ञान विभाग अम्बाला सेवा में खान प्रबंधक प्रवर्तन खान अम्बाला जिला अम्बाला, की, अम्बाला/537 दिनांक : 22/02/2024 गांव देरा की घीमा से लगती मारकंडा नदी में अवैध खनन होने बाबू विषय: उपरोक्त विषय पर आपकी अवगत जानकारी के बिना खनन करने के अर्थसे खनन की शिथिलता खनन रखक द्वारा गांव गांव देरा की सीमा से लगती मारकंडा नदी क्षेत्र का निरीक्षण किया निरीक्षण के दौरान गांव देरा में गलतान धारा के किनारे परकट क्षेत्र में खनन करने में 3 1/2 अवैध खनन होने तथा तथा जिसकी धोके पर श्री शिवचरण खनन रखक द्वारा फोटो लिये गये जो कि साथ संलग्न है आम-वाम पता करने पर किसी व्यक्ति का नाम भी नहीं बताया अतः आतंके अनुरोध है कि अवैध खनन करने व करवाने वालों के खिलाफ जांच पड़ताल/जानबीन करके मार्गिंग एक्ट 1957 की धारा 21 (1) 21 (4A) व सखिब की धारा 379 के तहत केस दर्ज करके कानूनी कार्रवाई करने की कृपा करें"। SD (घान, खनन निरीक्षक)कृपे: सहायक खनन अभियंता, खान एवं भू-विज्ञान विभाग, अम्बाला/537 दिनांक 05.03.24 को मन ASI एक्टर पाल 241/अम्बाला हानिर खाना हु एक पत्र क्रमांक न0 खनन/अम्ब/537 दिनांक :-22.02.24 खान एवं भू-विज्ञान विभाग अम्बाला के धान में प्रकृत तथा जो पत्र पत्रवत् से नाम पत्रवा ना मालुम व्यक्ति के खिलाफ वा सुन धारा 21(i), 21(4a) MMRD ACT व 379 IPC का प्रकृत होने परकट करने पर प्रकृत दिनांक 05.03.24 धारा 21(i), 21(4a) MMRD ACT व 379 IPC धाना HSEnB अम्बाला में दर्ज रजिस्टर किया जाकर नकल मिगल नव अम्बाला धारा 237 दिनांक 05.03.24 धारा 237/अम्बाला तफतीया के सम्बन्ध में बाहर गये हुए है जिनके आने पर मिगल मुकदमा हवाले HC राजीव 237/अम्बाला के किया गया FIR के तहत नकल पत्र की सेवा है। अतः अम्बाला इन्द्रज विधि पूर्वक किया गया।

13. Action Taken (Since the above information reveals commission of offence(s)u/s as mentioned at items No.2): OR

- (i) Registered the case and took up the investigation
- (ii) Directed (Name of the I.O): RAJIV KUMAR
No.: 237/AMB
- (iii) Refused investigation due to: NO DEALY
- (iv) Transferred to P.S (Name):

Rank: HC

F.I.R read over to the complainant/information, admitted to be correctly recorded and a copy given to the complainant, free of cost:

14. Signature/Thumb Impression of the Complainant/informant: Signature of Officer
Name: ASI RAVINDERPAL 241/AMB
Rank: ASI/EASI
No.

15. Date and Time of despatch to the court:



1605
Regional Office,
Haryana State Pollution Control Board
 Near The Orion Banquet, Naraingarh Road, Baldev Nagar, Ambala
Email-hspcbroamb@gmail.com



HSPCB/AMB/2024/5207-5214

Dated: 04.10.2024

To

1. The Deputy Commissioner, Sirmaur at Nahan (Member of the Joint Committee)
2. The SDM Naraingarh, Ambala
3. DSP, Naraingarh, Police Department, Ambala
4. DSP, Kala Amb, Police Department, HP
5. Superintending Engineer, Irrigation Department, Ambala
6. Regional Officer, Sirmaur, HPSPCB (Nodal Agency for HP)
7. Mining Officer, Mines & Geology Department, Ambala
8. Tehsildar, Naraingarh, Revenue Department, Ambala

Sub: Proceedings of the Meeting held on 18.09.2024 at 02.00 PM at SDM Office Naraingarh under the Chairmanship of Sh. Parth Gupta IAS, DC Ambala in reference to the matter of O.A No. 515/2022 titled as Dharamvir V/s State of Haryana & Anr w.r.t Report filed by Joint Committee on dated 27.04.2024.

Kindly refer to subject cited above and please find enclosed herewith the copy of proceedings of the Meeting approved by chairperson which was held on 18.09.2024 at 02.00 PM at SDM Office Naraingarh under the Chairmanship of Sh. Parth Gupta IAS, DC Ambala in reference to the matter of O.A No. 515/2022 titled as Dharamvir V/s State of Haryana & Anr w.r.t Report filed by Joint Committee on dated 27.04.2024 for further compliance of decision held during the meeting.

You are hereby requested to provide the action taken report by 10.10.2024, so that the final report can be submitted to Hon'ble NGT well before the next date of hearing in the said matter for 8.11.2024.

Submitted for information and further necessary action, please.

DA/ As above.

AJAY
SINGH

Digitally signed
by AJAY SINGH
Date: 2024.10.04
17:28:20 +05'30'

Regional Officer
HSPCB, Ambala

1606

Proceedings of the Meeting held on 18.09.2024 at 02:00 PM at SDM Office Naraingarh under the Chairmanship of Sh. Parth Gupta IAS, DC Ambala in reference to the matter of O.A No. 515/2022 titled as Dharamvir V/s State of Haryana & Anr w.r.t. Report filed by Joint Committee on dated 27.04.2024

1.0 Background:

At the outset of meeting, the Chairperson welcomed all the officers of the various stakeholder departments present in the meeting from both State of Haryana & State of Himachal Pradesh.

Further, he asked RO, HSPCB, Ambala to start the meeting with discussion on the relevant points. Thereafter, Sh. Ajay Singh, RO, HSPCB, Ambala (Nodal officer appointed on the behalf of HSPCB) apprised the house that the final report was filed by the Joint Committee on dated 27.04.2024 which was considered by the Hon'ble NGT and further the Hon'ble tribunal has directed to submit compliance report w.r.t. Report made by Joint Committee well before next date of hearing fixed for 08.11.2024.

It was apprised that Hon'ble NGT has asked to submit the compliance report for which the co-ordination of stakeholder departments is required from both of the States regarding illegal dumping of industrial waste and lime sludge on the banks of River Markanda, illegal mining and feasibility for installation of sewerage treatment plant for treatment of effluent generated in Kala Amb area of Haryana.

2.0 Actionable points related to local administration as per the directions issued by Sh. P. Raghavendra Rao, Chairman, HSPCB during proceedings of the Meeting held under his Chairmanship on 06.08.2024

2.1 Encroachments made on River and action taken for removal thereof:

2.1.1. Illegal Mining: RO, HSPCB Ambala apprised that the Joint committee constituted in the matter of OA no. 515 of 2022 has raised the issue of illegal mining activities inside the Markanda River at Village Dera, Ambala during its inspection/site visits conducted on 8/10/2023 to 12/10/2023 and also on 19/02/2024. The action taken report in this regard is required from Mining Officer, Ambala.

Sh. Gurjeet Singh, Mining officer, Ambala apprised the house that the DLTF Mining Ambala is regularly having surveillance on the matters of illegal mining and making routine challans and seizure of vehicles and 170 no. of vehicles have been sized since January, 2024 to till date. A FIR bearing no. 465 dated 05.03.2024 (**copy enclosed**) has already been lodged at Police Station of Haryana State Enforcement Bureau (HSEB) at Ambala by Mining Department against some unknown person regarding the illegal mining activity identified by Joint Committee during its visit on 19/02/2024 at Village Dera, Ambala as no person and logistics were found available on the illegal mining site in question as and when visited by the Mining officials on same day.

Decision taken in the meeting:

The Chairperson asked Mining Officer to submit the detailed action taken report in the form of challaning and seizure of vehicles done in last few years to the RO HSPCB for onward appraisal to the Hon'ble NGT in the present matter. Further he asked Mining Officer, Ambala to keep a close vigil on illegal mining activity in the District Ambala.

(Action to be taken by Mining Officer, Ambala)

2.1.2. Illegal Dumping of Industrial and Hazardous Wastes on the banks of River Markanda:

RO, HSPCB Ambala also apprised the house that the Joint committee has also raised the issue of dumping of lime sludge along the banks of River Markanda in its report filed on dated 27.04.2024 as noted by The Joint Committee during their field inspections on October 8th to October 12th, 2023, and again on February 19th, 2024.

A significant amount of lime sludge along with other wastes (**Lime Sludge and Ash**) have been disposed of in the Kala Amb region of Haryana along the banks of River Markanda.

The requisite information regarding ownership of the land, where lime sludge is being dumped was obtained from the Revenue Department, Ambala and after the examination of the land details provided it was found that the 01 no. of land out of the **07 Lime sludge dumping locations** is owned by **M/s Ruchira Papers Ltd, Trilokpur Road, Kala Amb, HP** which is also a self-generator of this Lime Sludge, indicating that M/s Ruchira Papers Ltd might be involved in dumping the Lime Sludge on the banks of River.

The Chairperson invited the suggestion from all the participants available in the meeting to identify the solution of this prolonged problem.

Sh. Atul Parmar, RO, Sirmour, HPSPCB has stated that no such violations could have been established against these 03 no. of Lime waste generating units till date and all of these 03 units have been directed to not to dispose of such waste material i.e. lime waste powder/ calcium waste powder in the jurisdiction of Haryana.

He further stated that unit **M/s Ruchira Papers Ltd** has installed the lime kiln of 100 TPD capacity to deal with the waste lime sludge generating from the recovery process from black liquor and same was found operational at the time of visit of joint committee.

RO, Sirmour, HPSPCB has further stated that no fresh dumping have been analyzed since last few months and the already dumped lime sludge material is of non-hazardous nature and further the Govt. of Himachal Pradesh is under process for identification of dumping site at Village Moginand located in Kala Amb of District Sirmour.

1608

Sh. Ramakant Thakur, DSP, Kala Amb suggested to increase the surveillance as there are only 06 no. of possible path ways for entering of the vehicles in Haryana from Kala Amb Himachal Pradesh and by putting barriers alongwith CCTV installation so that the culprit may be held. He further suggested that all of these 03 no. of Lime waste generating units of Kala Amb, Himachal Pradesh may be directed to install GPS system in their vehicles carrying such waste.

Sh. Krishan Kumar, XEN Irrigation, Ambala updated the house that he has issued Show cause notices to these 03 no. of lime waste generating units to initiate necessary action and eligible action under The Haryana Canal and Drainage Act, 1974, and all of these units have denied any such disposal at their end.

Decision taken in the meeting:

The Chairperson asked RO, Sirmour, HPSPCB for re-inspection and thorough audit of these 03 no. of lime waste generating units with matching the reports of generation and bill of disposal of sludge by the individual industry w.r.t daily waste material generation, handling and management plan, scientific disposal methods adopted by these units and to provide the same to RO, HSPCB Ambala.

The Chairperson further asked RO, Sirmour, HPSPCB and Sh. Saleem Azam, SDM Nahan for co-ordinating with Govt. of Himachal Pradesh for organizing a third party audit for gap analysis w.r.t generation and disposal of lime sludge of the unit **M/s Ruchira Papers Ltd** being the biggest generator of lime sludge from any independent reputed institute like CIPRI, Saharanpur, UP, NEERI, Nagpur etc. after the approval of competent authorities.

The Chairperson further asked RO, HSPCB Ambala and XEN Irrigation, Ambala to issue Show cause notices of all 07 no. of private land owners identified by Revenue Department Ambala for lifting and scientific disposal of dumped lime sludge material at their own cost under Polluter Pay Principle. He has also further directed RO, HSPCB Ambala to collect the samples of these dumped material and to analyze their hazardous characteristics from some reputed NABL accredited and MOEF & CC approved laboratory.

The Chairperson further directed Sh. Mukesh Kumar, DSP, Naraingarh and DSP, Kala Amb to keep a close vigil on the movement of such vehicles carrying waste lime sludge coming from Kala Amb area of Himachal Pradesh towards Haryana and initiate the action of immediate seizure/confiscating of such vehicles identified if any in future.

He has further issued the strong directions to all of the participants to ensure that no further fresh dumping should be permitted on the banks of River Markanda and anywhere in the jurisdiction of State of Haryana from the industries existing in Kala Amb, HP in any manner.

(Action to be taken by RO, Sirmour, HPSPCB, SDM Nahan, RO, HSPCB Ambala and XEN Irrigation, Ambala, DSP, Naraingarh and DSP, Kala Amb, Police Deptt)

2.2 Issue regarding resolution to be passed by Sarpanch, Village Dera for providing land for installation of STP

XEN, Rural Development Department has intimated that the joint inspection with XEN, PHED, XEN Panchayati Raj and BDPO Naraingarh was conducted on dated 23.08.2024 at Village Dera, Kala Amb, Haryana for diversion and treatment of total 5 no. of discharge points generating from the Kala Amb area of Haryana which are further merging into river Markanda directly or indirectly i.e Shiv Colony, Durga Colony, Officer colony, Shivalik colony and Navjot Colony.

Further, he has intimated that they are facing some issue for allotment of Panchayat land at Village Dera which is the most suitable for construction of STP and hence BDPO Naraingarh may be asked to co-ordinate with Sarpanch, Village Dera for providing land identified by Joint committee of 2.5 Acre near 33 KVA sub-station for installation of STP.

Decision taken in the meeting:

The Chairperson asked the SDM, Naraingarh to co-ordinate with the XEN, Rural Development Department and BDPO, Naraingarh for necessary allotment of Panchayat land at Village Dera which is suitable for construction of STP.

(Action to be taken by SDM, Naraingarh, BDPO Naraingarh, XEN Panchayati Raj, Ambala)

The Chairperson further mentioned that the **matter is now listed on 08.11.2024** before Hon'ble NGT and the finalization of status report needs to be done prior to that by State of Haryana. Therefore the Action taken report may be supplied to RO, HSPCB, Ambala (Nodal officer appointed on the behalf of HSPCB) within next 15 days for onward submission to the NGT well before next date fixed without any laxity.

The meeting was ended with the vote of thanks.

The list of Participants is enclosed herewith separately.

Attendance sheet of the meeting held on dated 18.09.2024 in reference to proceeding held under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, HSPCB on 06.08.2024 in the matter of OA No. 515/2022 titled as Dharamvir Vs State of Haryana & Anr w.r.t report filed by Joint Committee on 27.04.2024.

Sr. No.	Name and Designation of Officer	Department	Mobile No.	E-mail id	Signature
1.	SH. Parth Gupta, IAS	DC, Ambala			
2.	SH. Shashvat Sangwan, IAS	SDM, Naraingash	9928818564		
3.	SH. Mukesh Kumar, HPS	DSP, Naraingash	9729990104		
4.	Ajay Singh, RO	HSPCB, Ambala	9812839988	hspcbroamb@gmail.com	
5.	Sanjeev Kumar Naib Tehsildar	Tehsil Naraingash	7876719999		
6.	Jogesh Kumar	BD PO Naraingash	98125-59725		
7.	Zile Surti	XEN (P.S) Ambala	9416137809		
8.	GURJEET SINGH	Mines & Geology	9351400007		
9.	Keishan Kumar	XEN Irrigation Amb	9466315411		
10.	Muneesh Babbar XEN	Injct in Dept, KKR	9468331481		
11.	Er. Poojan Lal (AE) J.S.U. Hyd. Div.	Jal Shakti Vibh Hyd. Div.	821927656		
12.	Devanand Pundir	XEN, (Jal Shakti Vibh) Nahan (H.P.)	9816270949		
13.	Atul Parmar, RO HP-PCB	HPPCB Panw & Lib	94180-49333	pcbropant@gmail.com	
14.	Ramkant Prakash P.S. (H.P.)	H.P. Police	8708253895		



HSPCB/AMB/2024/5025

Dated: 22.08.2024

Office Order

Sub: Regarding constitution of teams for Quantitative and Qualitative Survey of 38 No. of discharge points identified by the Joint Committee from State of Haryana in the matter of O.A No. 515/2022 titled as Dharamvir Vs State of Haryana & Ors.

Whereas total 38 No. of discharge points were identified by the Joint Committee from State of Haryana after obtaining information from Irrigation & Water Resources Department (Jal Shakti), Haryana **from its different 03 No. of Districts i.e. Panchkula, Ambala & Kurukshetra carrying untreated domestic effluent and further merging in to River Markanda** or into its Tributaries directly or indirectly (covering from entry point of River Markanda in Haryana at Kala Amb to its final merger into River Ghaggar at Kaithal, Haryana). The list of these 38 No. of discharge points is enclosed as **Annexure-I**.

Whereas the Joint committee has observed and reported that Approx. 93 MLD of Domestic untreated effluent is being discharged directly or indirectly into the River Markanda or its tributaries through 38 Nos Drains from the State of Haryana and Action plan prepared by Rural Development, PHED and ULBD Departments for tapping/diversion/treatment of domestic effluent from 38 No. of discharge points is without proper time-line and budgetary provisions. The Joint committee has further suggested that a proper action plan needs to be prepared including time-line, key milestones and budgetary provisions for proper monitoring and effective implementation. Further the department concerned need to submit final date bound action plan.

Whereas a review meeting was convened under the Chairmanship of Worthy Chairman, HSPCB alongwith the HOD's of Stakeholder departments on dated 06.08.2024 and Chief Engineer, Rural Development Department, Haryana reported that **13 no. of discharge points** are having no discharge presently. The Chairperson further directed to cross verify these 13 no. of discharge points which are mentioned at **Sr. No. 9, 10, 13, 20, 22, 26, 27, 29, 30, 32, 33, 34 & 38 of the Annexure-I** jointly by the representative of HSPCB, Irrigation Department, ULBD & Rural Development Department. The team shall also collect the effluent sample of all these 38 no. of discharge points before falling into River Markanda or its Tributaries alongwith re-assessment of quantum of effluent being discharge into the River within 01 week.

Therefore the teams of following officers are hereby constituted for conducting fresh survey of all of these 38 no. of discharge points of the **Annexure-I** on dated **23.08.2024 to 24.08.2024**:

A. For District Ambala (Total 23 Nos of discharge points mentioned at Sr.1 to 23)		
1.	Representative of RO, HSPCB, Ambala (Sh. Sukhram, Sc-B, 9468303062)	Member Convener
2.	Representative of XEN, Irrigation, Ambala	Member
3.	Representative of XEN, MC Ambala Sadar/ MC Ambala City, ULBD, Ambala	Member
4.	Representative of XEN, Rural Development Department, Ambala	Member
5.	Representative of XEN, PHED, Naraingarh/Ambala Sadar	Member

B. For District Kurukshetra (Total 11 Nos of discharge points mentioned at Sr.24 to 34)		
1.	Representative of RO, HSPCB, Kurukshetra (Dr. Devender Singh, Sc-B, 9017210609)	Member Convener
2.	Representative of XEN, Irrigation, Kurukshetra	Member
3.	Representative of XEN, Rural Development Department, Kurukshetra	Member
4.	Representative of XEN, PHED, Kurukshetra	Member

C. For District Panchkula (Total 04 Nos of discharge points mentioned at Sr. 35 to 38)		
1.	Representative of RO, HSPCB, Panchkula (Dr. Ravinder Singh, Sc-B, 8054531201)	Member Convener
2.	Representative of XEN, Irrigation, Panchkula	Member
3.	Representative of XEN, Rural Development Department, Panchkula	Member
4.	Representative of XEN, PHED, Panchkula	Member
5.	Representative of XEN, MC Panchkula, ULBD, Panchkula	Member

The District wise committee constituted above shall inspect the respective discharge points jointly and will submit their report within 01 week to RO, HSPCB, Ambala on following aspects:

- The committee shall collect effluent samples of discharge points and to provide analysis reports.
- The committee shall measure the quantum of flow (in MLD) and to take Geo Tagged Photographs of each discharge points and to submit report in the following format:

Sr. no.	Name of drain/ Nallah carrying untreated effluent	Location of drain/ Nallah With GPS coordinates	Starting point of drain/Nallah / Rivulets	Final merging into River/Drain	Approx. Quantum of Discharge (in MLD)	Source of generation of untreated effluent

The representative of RO, HSPCB shall arrange for Water sampling arrangements and representative of XEN, Irrigation shall arrange for measurement of flow of discharge points.

It is also worthwhile to mention here that the matter is now listed on 25.09.2024 before Hon'ble NGT and the finalization of status report needs to be done prior to that for onward forwarding to the Govt. of Haryana.

DA/ As above.

**Regional Officer-Cum-Nodal Officer
HSPCB, Ambala**

CC: A copy of the above is forwarded to the following for information/deputing the representative to join the field visits on the above given dates, please:


- The PS to Chairman, HSPCB, Panchkula.
- The Deputy Commissioner, Ambala, Kurukshetra & Panchkula.
- The Regional Officer, Kurukshetra & Panchkula.
- The XEN, Irrigation Department, Ambala, Kurukshetra & Panchkula.
- The XEN, Rural Development Department, Ambala, Kurukshetra & Panchkula.
- The XEN, PHED, Naraingarh, Ambala, Kurukshetra & Panchkula.
- The XEN, MC Panchkula & MC Ambala Sadar/ Ambala City, ULBD.



**Regional Officer-Cum-Nodal Officer
HSPCB, Ambala**



1614



Action plan for Haryana for tapping/diversion/treatment and Status of 37 No. of discharge points falling in to River Markanda or its tributaries in Districts Panchkula, Ambala & Kurukshetra.


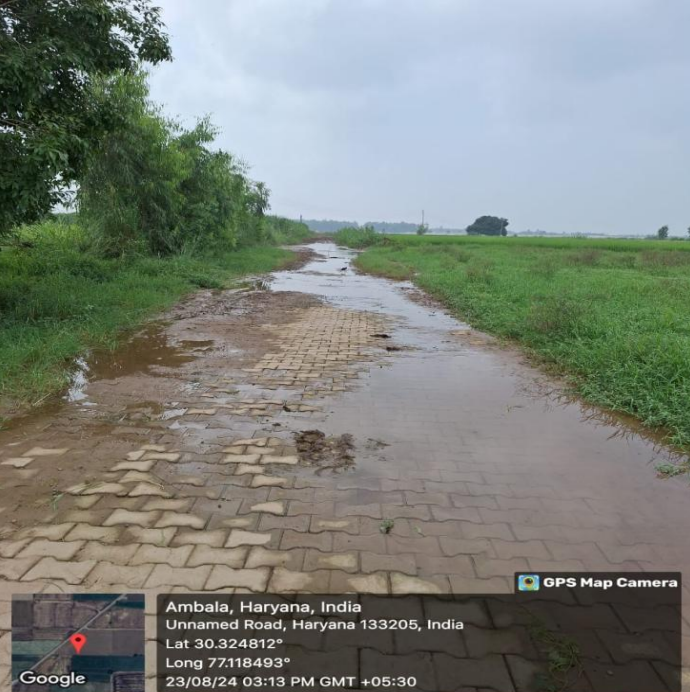
All 37 no. of the discharge points were again monitored by visiting the sites in field by the District Level Joint Committees constituted on dated 23.08.2024 to 24.08.2024 including the representative of HSPCB, Irrigation Department, ULBD & Rural Development Department. The teams have also collected the fresh effluent samples of all the 37 no. of discharge points before falling into River Markanda or its Tributaries alongwith assessment of quantum of effluent being discharge into the River. Further after receipt of requisite information from District Level Joint Committees and the final action plan obtained from the stakeholder departments for tapping/diversion/treatment of these 37 no. of discharge points, the latest status is given as below:

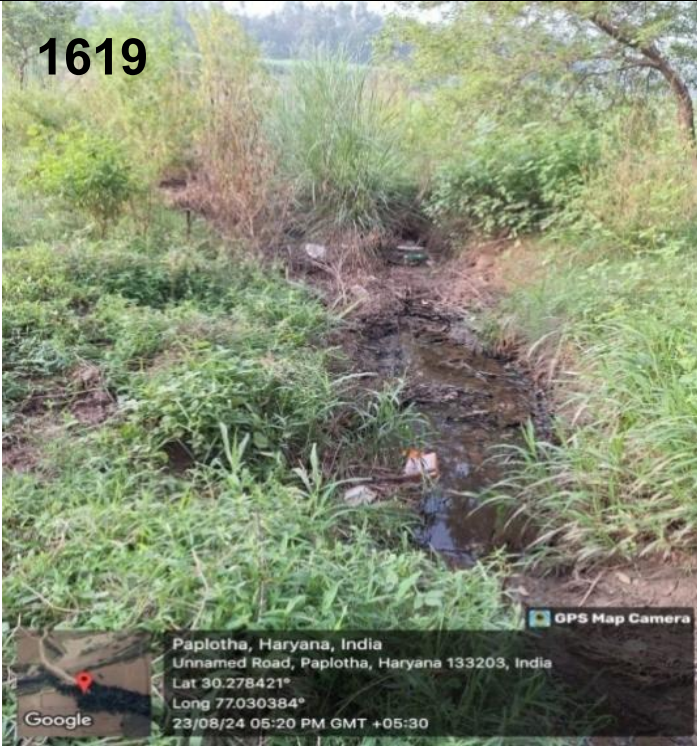

Sr. no.	Name of drain/ Nallah carrying untreated effluent	Generating point of drain/Nallah	Final merging into River/Drain	Approx. Quantum of Flow (in MLD)	Source of generation of untreated effluent	On Site Condition/appearance of Discharge point	Quality of Effluent & Pollution Load Contribution to River (Kg/Day)	Action plan for tapping/diversion/treatment proposed by the Department concerned
A.	District Ambala (Total 22 no. of Discharge Points)							
1.	Shiv Colony Lat 30.506252 Long.77.205454 {Relates to Panchayat Deptt.}	Kala Amb	Jattan Wala Nallah which is finally merging into River Markanda	0.96	Domestic discharge generating from Shiv colony and nearby area		BOD: 120 COD: 424 TSS: 207 DO: BDL(DL=01) Pollution Load Contribution : 115.2 Kg/Day	The fresh detailed survey to search out the feasibility for installation of STP in order to divert/ treat the effluent generation from these 5 discharge points was again conducted on dated 23.08.2024 at Kala Amb area of Haryana by the committee constituted by Director General, Development and Panchayats Department in a meeting held on dated 22.08.2024 (copy of Minutes of Meeting enclosed as Annexure-R/7).



<p>2.</p>	<p>Durga Colony</p> <p>Lat 30.498447 Long 77.207073</p> <p>{Relates to Panchayat Deptt.}</p>	<p>Village Dera</p>	<p>Jattan Wala Nallah which is finally merging into River Markanda</p>	<p>1.01</p>	<p>Domestic discharge generating from durga Colony effluent from industrial area of Kala Amb Himachal Pradesh.</p>		<p>BOD: 28 COD: 160 TSS: 65 DO: 2.6</p> <p>Pollution Load Contribution :</p> <p>28.28 Kg/Day</p>	<p>Further, the Gram Panchayat Dera has passed a resolution no. 01 dated 22.10.2024 (copy enclosed as Annexure-R/8) and have allotted 02 Acre of Panchayat land for installation of STP.</p> <p>Further the PHED Department will start the process for installation of the Sewage Treatment Plant (STP) of adequate capacity at Kala Amb, in a time bound manner once the said land would be transferred by Development and Panchayat Department.</p>
<p>3.</p>	<p>Officer Colony</p> <p>Lat 30.498068 Long 77.207543</p> <p>{Relates to Panchayat Deptt.}</p>	<p>Kala Amb</p>	<p>Markanda River</p>	<p>0.294</p>	<p>Domestic discharge generating from Officer Colony.</p>		<p>BOD: 175 COD: 608 TSS: 219 DO: BDL(DL=2)</p> <p>Pollution Load Contribution :</p> <p>51.45 Kg/Day</p>	



<p>4.</p>	<p>Shivalik Colony Lat 30.494821 Long 77.204766</p> <p>{Relates to Panchayat Deptt.}</p>	<p>Kala Amb</p>	<p>Markanda River</p>	<p>0.269</p>	<p>Domestic discharge generating from Shivalik Colony</p>		<p>BOD: 33 COD: 176 TSS: 81 DO: BDL(DL=2)</p> <p>Pollution Load Contribution : 8.87 Kg/Day</p>	
<p>5.</p>	<p>Navjot Colony Lat 30.496141 Long 77.203432</p> <p>{Relates to Panchayat Deptt.}</p>	<p>Kala Amb</p>	<p>Markanda River</p>	<p>1.225</p>	<p>Domestic discharge generating from Navjot Colony</p>		<p>BOD: 14 COD: 88 TSS: 65 DO: 8.2</p> <p>Pollution Load Contribution : 17.15 Kg/Day</p>	


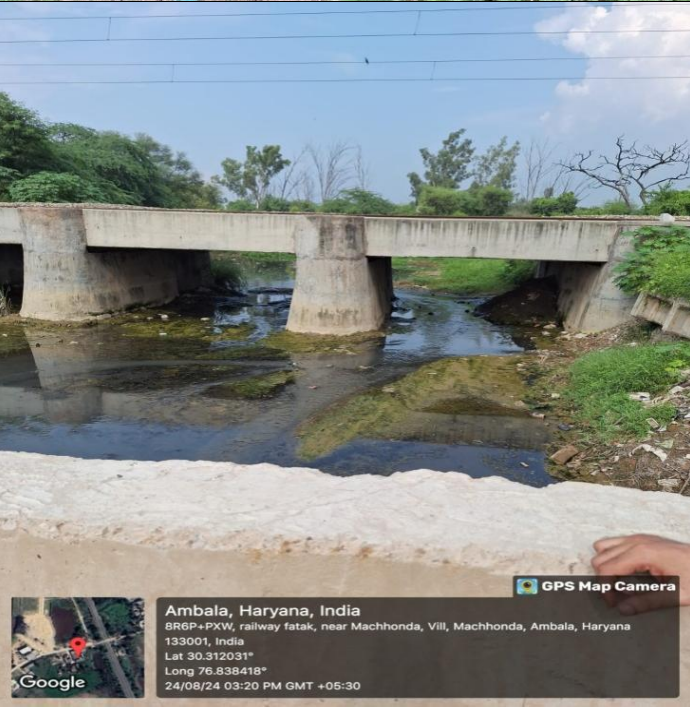
<p>6.</p>	<p>Jattan Wala Nallah</p> <p>Lat 30.499129 Long 77.202539</p> <p>{Natural Rivulet}</p>	<p>Kala Amb, HP</p>	<p>Markanda River</p>	<p>12.86</p>	<p>Untreated domestic effluent generating from Kala Amb area of State of Haryana and HP and treated Industrial effluent generating from industries located in Kala Amb area of State of Himachal Pradesh</p>		<p>BOD: 165 COD: 600 TSS: 346 DO: BDL(DL=01)</p> <p>Pollution Load Contribution :</p> <p>2121.9 Kg/Day</p>	<p>The Jattan Wala Nallah is a natural rivulet generating from Village Rampur Jattan in Kala Amb area of Himachal Pradesh carrying the untreated domestic effluent generating from Kala Amb area of State of Haryana and Himachal Pradesh and treated Industrial effluent generating from industries located in Kala Amb area of State of Himachal Pradesh. The plan for diversion and treatment of 2 no. of discharge points pertaining to State of Haryana is given at Sr. 1 & 2 above.</p>
<p>7.</p>	<p>Gadhauli Village Drain</p> <p>Lat 30.379734 Long 77.166471</p> <p>{Relates to Panchayat Deptt.}</p>	<p>Gadhauli Village</p>	<p>Markanda River</p>	<p>0.588</p>	<p>Domestic discharge generating from Village Gadhauli</p>		<p>BOD: 68 COD: 260 TSS: 106 DO: BDL(DL=01)</p> <p>Pollution Load Contribution :</p> <p>39.98 Kg/Day</p>	<p>Gram Panchayat, Gadhauli Village has passed resolution regarding tapping/ treatment of 2 domestic flow points falling into River Markanda by executing Seenchewal model, Soakage pits, screening Chamber & digging of New Ponds.</p> <p>Estimate amounting of Rs. 38-87 lakh has been sent to HQ by XEN Panchayati Raj, Ambala. Administrative approval is still awaited from Govt. Work is expected to be completed by 31.08.2025.</p>



<p>8.</p>	<p>Nagla Rajputan Village Drain</p> <p>Lat 30.370985 Long 77.149258</p> <p>{Relates to Panchayat Deptt.}</p>	<p>Nagla Rajputan Village</p>	<p>Markanda River</p>	<p>0.612</p>	<p>Domestic discharge generating from NaglaRajputan Village</p>		<p>BOD: 13 COD: 84 TSS: 48 DO: 2.6</p> <p>Pollution Load Contribution : 7.956 Kg/Day</p>	<p>Gram Panchayat, Nagla Rajputan has passed the resolution for 3 Pond system for tapping/ treatment of domestic water generating.</p> <p>Estimate amounting of Rs. 15.54 lakh has been sent to HQ by XEN Panchayati Raj, Ambala. Administrative approval is still awaited from Govt. Work is expected to be complete by 31.07.2025.</p>
<p>9.</p>	<p>Zaffarpur Nallah</p> <p>Lat 30.324812 Long 77.118493</p> <p>{Relates to Panchayat Deptt.}</p>	<p>Zaffarpur Village</p>	<p>Markanda River</p>	<p>0</p>	<p>Rainy water only</p>		<p>Pollution Load Contribution : Zero</p>	<p>As reported by Joint committee during its visit on dated 23.08.2024, no domestic effluent is found falling into the river and hence no action plan is required.</p>

<p>10.</p>	<p>Mullana Nallah Lat 30.278421 Long 77.030384</p> <p>{Relates to Panchayat Deptt.}</p>	<p>Mullana Village</p>	<p>Markanda River</p>	<p>0.81</p>	<p>Rainy water with domestic effluent generating from Village-Mullana.</p>		<p>BOD: 8.2 COD: 48 TSS: 18 DO: 5.6</p> <p>Pollution Load Contribution : 6.64 Kg/Day</p>	<p>As reported by XEN, Panchayati Raj Ambala Village Mullana does not let any kind of waste water into the Markanda river. Gram Panchayat Mullana has made a Nallah for the overflow of main pond, which goes towards the fields and this water is used in the fields by nearby farmers for irrigation purpose. The gram panchayat has passed a resolution of the seechewal model, screening chamber, to clean the water that goes towards the fields. The estimate of this work has been prepared at Rs 6.00 lakh and submitted to Gram Panchayat Mullana. The above work will be completed by Gram Panchayat Mullana till 31.7.2025.</p>
<p>11.</p>	<p>Gokulgarh Drain Lat 30.311701 Long 77.040831</p> <p>{Relates to Panchayat Deptt.}</p>	<p>Village Gokulgarh</p>	<p>Begna River which is finally merging into River Markanda</p>	<p>0.816</p>	<p>Rainy water with domestic effluent domestic effluent generating from Village-Gokulgarh.</p>		<p>BOD: 74 COD: 284 TSS: 121 DO: BDL(DL=01)</p> <p>Pollution Load Contribution : 60.38 Kg/Day</p>	<p>Gram Panchayat, Gokulgarh has passed resolution regarding tapping/ treatment of domestic water through Seenchewal model, Soakage pits, screening Chamber and pipeline on Phirni. Estimate amounting of Rs. 8.67 lakh has been sent to HQ by XEN Panchayati Raj, Ambala. Administrative approval is still awaited from Govt. Work is expected to be completed by 31.07.2025.</p>

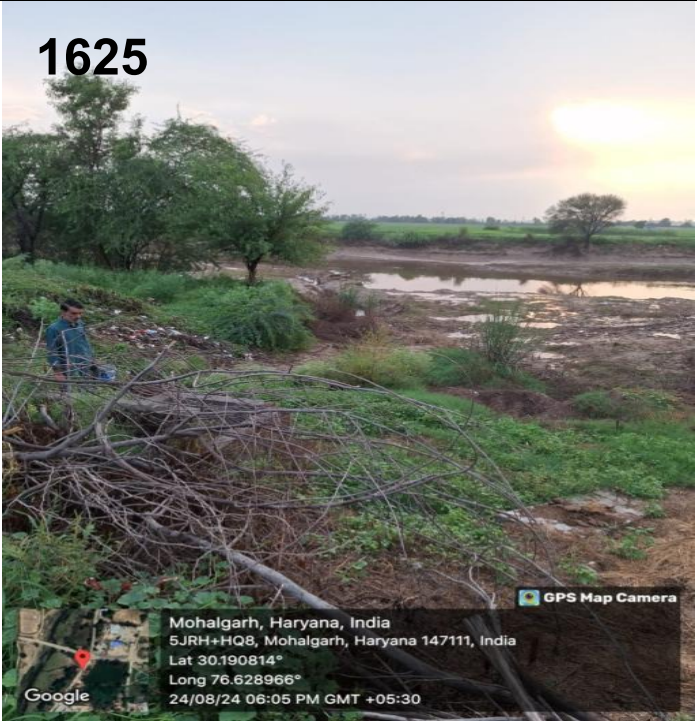
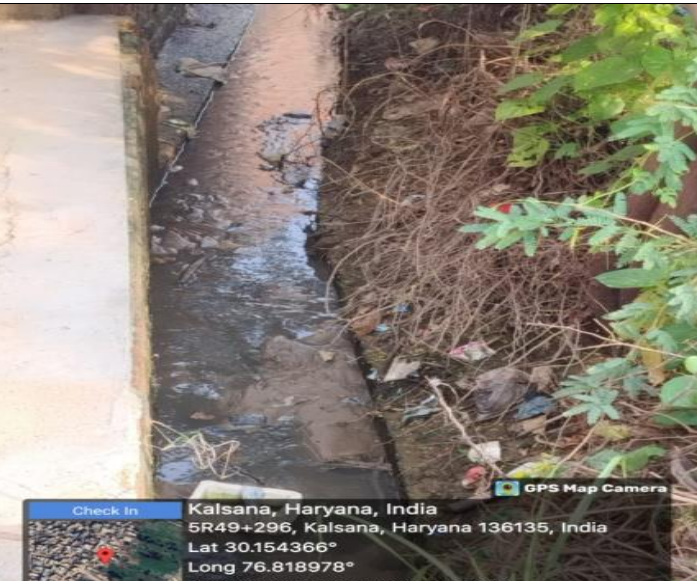
<p>12.</p>	<p>Panjeton Drain Lat 30.387115 Long 77.045801</p> <p>{Relates to Panchayat Deptt.}</p>	<p>Village Panjeton</p>	<p>Begna River which is finally merging into River Markanda</p>	<p>0.918</p>	<p>Rainy water with domestic effluent generating from Village-Panjeton</p>		<p>BOD: 1.8 COD: 12 TSS: 12 DO: 7.4</p> <p>Pollution Load Contribution :</p> <p>1.65 Kg/Day</p>	<p>Estimate amounting of Rs. 14.80 lakh has been sent to HQ by XEN Panchayati Raj, Ambala. Administrative approval is still awaited from Govt. Work is expected to be completed by 31.07.2025.</p>
<p>13.</p>	<p>Ghallery Link Drain Lat 30.277527 Long 77.033071</p> <p>{Relates to Panchayat Deptt.}</p>	<p>Ghallery Village</p>	<p>Markanda River</p>	<p>17.15</p>	<p>Only Rainy water</p>		<p>Pollution Load Contribution :</p> <p>Zero</p>	<p>No action plan is required as Only Rainy water used to flow in the drain and having no domestic discharge found in the drain. The drain is being managed by Irrigation Department to divert the flow under flood management only.</p>

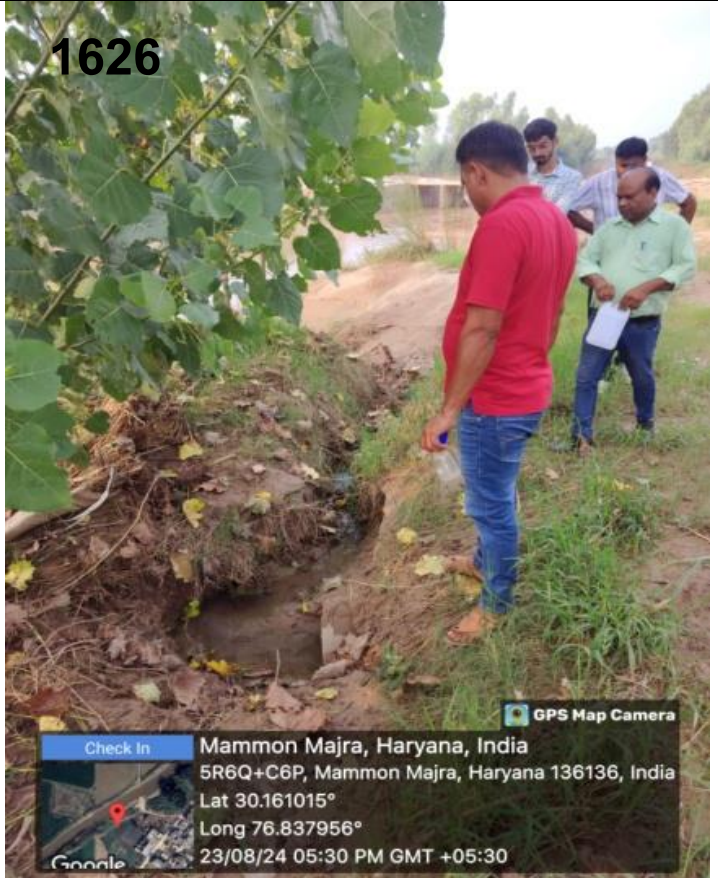

<p>14.</p>	<p>Harda Hardi Drain</p> <p>Lat 30.257464 Long 76.955484</p> <p>{Relates to Panchayat Deptt.}</p>	<p>Village-Harda & Hardi</p>	<p>Markanda River</p>	<p>9.8</p>	<p>Rainy water with domestic effluent generating from Village-Harda & Hardi</p>		<p>BOD: 9.8 COD: 56 TSS: 17 DO: 5.1</p> <p>Pollution Load Contribution :</p> <p>96.04 Kg/Day</p>	<p>Estimate amounting of Rs. 17.95 lakh has been sent to HQ by XEN Panchayati Raj, Ambala. Administrative approval is still awaited from Govt. Work is expected to be completed by 31.07.2025.</p>
<p>15.</p>	<p>Mahesh Nagar Link Drain/Cunnette Drain</p> <p>Lat 30.317911 Long 76.850824</p> <p>{Relates to MC Ambala Sadar}</p>	<p>Village Babyal</p>	<p>Tangri River which is finally merging into River Markanda</p>	<p>85</p>	<p>Carrying Domestic effluent generating from Babyal Dayalbagh, Mahesh Nagar, Raja Park, Ekta Vihar, Shalimar Bagh, Ram Kishan Colony, Gudmandi, Dalipgarh Nagar, Boh through various Sub-Drains</p>		<p>BOD: 72 COD: 292 TSS: 121 DO: BDL(DL=01)</p> <p>Pollution Load Contribution :</p> <p>6120 Kg/Day</p>	<p>As reported by MC Ambala Sadar, there are 04 No. of STP's of 44 MLD capacity are under construction/commissioning. Out of these one STP of 10 MLD capacity has been constructed and now under trial run. Another one STP of 10 MLD capacity at Machhonda is under construction and the remaining work will be completed by 31.12.2024. Remaining 02 no. of STP of 24 MLD capacity i.e. STP at 12 cross road and STP at Khuda Khurd are under construction and expected to be</p>

<p>16.</p>	<p>Shahpur Drain Lat 30.298277 Long 76.843102</p> <p>{Relates to MC Ambala Sadar}</p>	<p>Shahpur Pond</p>	<p>Tangri River which is finally merging into River Markanda</p>	<p>0.5</p>	<p>Domestic effluent generating from village Shahpur</p>		<p>BOD: 15 COD: 80 TSS: 46 DO: 3.6</p> <p>Pollution Load Contribution : 7.5 Kg/Day</p>	<p>commissioned by 31.03.2026.</p> <p>Hence 44 MLD of domestic effluent shall be diverted and treated out of approx. 90 MLD of total untreated domestic effluent quantum available in these 03 no. of Drains which are presently merging into River Tangri.</p> <p>Further for remaining 46 MLD of unattended discharge MC Ambala Sadar is taking up the matter with PHED under AMRUT 2.0 Scheme, the copy of communication made by MC with PHED vide its letter dated 20.09.2024 is enclosed as Annexure R/9.</p>
<p>17.</p>	<p>Machhonda Drain Lat 30.312031 Long 76.838418</p> <p>{Relates to MC Ambala Sadar}</p>	<p>Machhonda Fatak</p>	<p>Tangri River which is finally merging into River Markanda</p>	<p>4.90</p>	<p>Domestic effluent generating from Village Nanhera, Kuldeep Nagar, DRM Colony, Machhonda, Sunder nagar, Chandarpuri, Railway Colony.</p>		<p>BOD: 11.8 COD: 60 TSS: 31 DO: 4.9</p> <p>Pollution Load Contribution : 57.82 Kg/Day</p>	

18.	Panchayat Nallah Lat 30.279424 Long 76.819475 {Relates to Panchayat Deptt.}	Kot Kachhwa	Tangri River which is finally merging into River Markanda	0.072	Domestic effluent generating from village Kot Kachhwa. However there was no discharge reaching to River presently.		Pollution Load Contribution : Nil	Community Soakage pits will be constructed for treatment and diversion of domestic water. Estimate amounting of Rs. 17.26 lakh has been sent to HQ by XEN Panchayati Raj, Ambala. Administrative approval is still awaited from Govt. Work is expected to be completed by 31.07.2025.
19.	Panchayat Nallah Lat 30.256501 Long 76.804251 {Relates to Panchayat Deptt.}	Dhanoura	Tangri River which is finally merging into River Markanda	0	Domestic effluent generating from village Dhanoura. However there was no discharge reaching to River presently.		Pollution Load Contribution : Zero	No action plan is required as no discharge was found by the Joint committee during inspection conducted on dated 24.08.2024.

20.	<p>Jodha Nallah</p> <p>Lat 30.176565 Long 76.751868</p> <p>{Relates to Panchayat Deptt.}</p>	Jalalpur village	Tangri River which is finally merging into River Markanda	0.0512	Domestic effluent generating from Village Jalalpur		<p>BOD: 13 COD: 84 TSS: 21 DO: 2.6</p> <p>Pollution Load Contribution : 0.66 Kg/Day</p>	<p>Domestic water of village Jalalpur will be treated by adopting the Seenchewal Model, after diversion of flow of water.</p> <p>Estimate amounting of Rs. 60.64 lakh has been sent to HQ by XEN Panchayati Raj, Ambala. Administrative approval is still awaited from Govt. Work is expected to be completed by 31.08.2025.</p>
21.	<p>Outfall Link Drain</p> <p>Lat 30.207752 Long 76.709929</p> <p>{Relates to Panchayat Deptt.}</p>	Segti	Tangri River which is finally merging into River Markanda	0	Rainy water with domestic effluent generating from village Segti however no discharge is reaching to River presently.		<p>Pollution Load Contribution : Zero</p>	<p>No action plan is required as no discharge was found by the Joint committee during inspection conducted on dated 24.08.2024.</p>



22.	Panchayat Nallah Lat 30.190814 Long 76.628966 {Relates to Panchayat Deptt.}	Bhunni	Tangri River which is finally merging into River Markanda	0.06	Rainy water with domestic effluent generating from village Bhunni		BOD: 110 COD: 396 TSS: 89 DO: BDL(DL=01) Pollution Load Contribution : 6.6 Kg/Day	The domestic water will be treated by adopting the Seenchewal Model, after diversion of flow of water. Estimate amounting of Rs. 15.44 lakh has been sent to HQ by XEN Panchayati Raj, Ambala. Administrative approval is still awaited from Govt. Work is expected to be complete by 31.07.2025.
B. District Kurukshetra (11 no. of Discharge Points)								
23.	Nallah of Abadi Vllage Kalsana Lat 30.154366 Long 76.818978 {Relates to Panchayat Deptt.}	Village Kalsana	Markanda River	0.18	Domestic effluent generating from village Kalsana		BOD: 18 COD: 104 TSS: 65 DO: 2.1 Pollution Load Contribution : 3.24 Kg/Day	As reported by XEN, Panchayti Raj, Kurukshetra the digging of new pond is in progress in MGNREGA Scheme. Final disposal of waste water will be diverted into pond after completion of digging work of pond. Tentative date for work Completion was 30.06.2024. Present Status: Digging of pond has been stopped due to court case in Court of Learned Commissioner, Ambala.

<p>24.</p>	<p>Nallah of abadi Village Malikpur</p> <p>Lat 30.161015 Long 76.837956</p> <p>{Relates to Panchayat Deptt.}</p>	<p>Village Malikpur</p>	<p>Markanda River</p>	<p>0.25</p>	<p>Domestic effluent generating from village Malikpur</p>		<p>BOD: 12 COD: 80 TSS: 49 DO: 4.5</p> <p>Pollution Load Contribution :</p> <p>3.0 Kg/Day</p>	<p>As reported by XEN, Panchayti Raj, Kurukshetra Village Malikpur is situated at the bank of Markanda River. There is a small pond of size 50'x20' available. Laying of pipe line of 20-25 acre is the only solution for stopping of waste water.</p> <p>Now the administrative approval has been received through Chief Executive Officer cum District Programme Officer, MGNREGA on dated 07/06/2024. The villagers started sowing crops in their fields on the spot due to which pipelines could not be laid to drain out the dirty water of the village will be stopped from going into Markanda River. The tentative date of work completion is 30/12/2024.</p>
<p>25.</p>	<p>Nallah of abadi Village Katwa</p> <p>Lat 30.130349 Long 76.793339</p> <p>{Relates to Panchayat Deptt.}</p>	<p>Village katwa</p>	<p>Markanda River</p>	<p>0</p>	<p>Domestic effluent generating from village katwa however no discharge is reaching to River presently</p>		<p>Pollution Load Contribution :</p> <p>Zero</p>	<p>No action plan is required, as reported by XEN, Panchayti Raj, Kurukshetra no waste water going into Markanda River. The water goes in to village pond and waste water has also been stopped by laying of Pipelines in fields for Irrigation purpose & Increasing the capacity of pond by de-silting.</p>

<p>26.</p>	<p>Nallah of abadi Vllage Tangor</p> <p>Lat 30.134237 Long 76.763810</p> <p>{Relates to Panchayat Deptt.}</p>	<p>Village Tangor</p>	<p>Markanda River</p>	<p>0</p>	<p>Domestic effluent generating from village-Tangor however no discharge is reaching to River presently</p>		<p>Pollution Load Contribution :</p> <p>Zero</p>	<p>No action plan is required, as reported by XEN, Panchayti Raj, Kurukshetra, No waste water is going into Markanda River. The Markanda River is 1-1.5 KM away from village pond and overflow waste water used to go through a katcha nallah which has also been stopped by laying of pipelines in fields for irrigation purpose & increasing the capacity of pond by de-silting.</p>
<p>27.</p>	<p>Nallah of abadi Vllage Jhansa</p> <p>Lat 30.118208 Long 76.740434</p> <p>{Relates to Panchayat Deptt.}</p>	<p>Village Jhansa</p>	<p>Markanda River</p>	<p>0.6</p>	<p>Domestic effluent generating from village-Jhansa</p>		<p>BOD: 52 COD: 212 TSS: 96 DO: BDL</p> <p>Pollution Load Contribution :</p> <p>31.2 Kg/Day</p>	<p>The fresh detailed survey to search out the feasibility for installation of STP in order to divert/ treat the effluent generation from Village Jhansa was again conducted on dated 27.08.2024 by the committee constituted by Director General, Development and Panchayats Department in a meeting held on dated 22.08.2024.</p> <p>Further, the Gram Panchayat Jhansa has passed a resolution no. 01 dated 27.08.2024 (copy enclosed as Annexure-R/8) and have allotted 02 Acre of Panchayat land for installation of STP.</p> <p>Further the PHED Department will start the process for</p>

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installation of the Sewage Treatment Plant (STP) of adequate capacity at Kala Amb, in a time bound manner once the said land would be transferred by Development and Panchayat Department.

28.	Nallah of abadi Village Mohmadshah Lat 30.100086 Long 76.708158 {Relates to Panchayat Deptt.}	Village Mohmadshah	Markanda River	0	Domestic effluent generating from village- Mohmadshah, however no discharge is reaching to River presently		Pollution Load Contribution : Zero	No action plan is required, as reported by XEN, Panchayti Raj, Kurukshetra, no waste water of village is being discharged into Markanda River and same was verified by Joint committee during field inspection conducted on dated 23.08.2024.
29.	Pipeline from Jalbera Village RD 0 to 2000 in length 2000 Lat 30.075169 Long 76.669812 {Relates to Panchayat Deptt.}	Village Jalbera	Markanda River	0	Domestic effluent generating from Village Jalbera, however no discharge is reaching to River markanda presently		Pollution Load Contribution : Zero	No action plan is required, as reported by XEN, Panchayti Raj, Kurukshetra, the waste water of the village is being discharged into pond. Only rainy or flood water was discharged into River Markanda which has also been stopped by laying of pipe lines infields for irrigation & increasing the capacity of pond by de-silting. Now no waste water of village is being discharged into Markanda River.

<p>30.</p>	<p>Ismailabad Drain in a length of 41830ft</p> <p>Lat 30.066821 Long 76.629762</p> <p>{Relates to Panchayat Deptt.}</p>	<p>Ismailabad</p>	<p>Markanda River</p>	<p>0.5</p>	<p>Domestic effluent generating from Village Ismailabad</p>		<p>BOD: 14 COD: 84 TSS: 40 DO: BDL</p> <p>Pollution Load Contribution :</p> <p>7 Kg/Day</p>	<p>As reported by EIC PHED This drain falls into the purview of Municipal Council, Ismailabad.</p> <p>The PHED Department has undertaken the point for tapping and treatment and the facility for sewerage and construction of STP of 3 MLD capacity is in progress which is likely to be completed by May, 2025.</p>
<p>31.</p>	<p>Jakhwala Drain from RD 0 to 14000 in length 14000</p> <p>Lat 30.074414 Long 76.545817</p> <p>{Relates to Panchayat Deptt.}</p>	<p>Village Jakhwala</p>	<p>Markanda River</p>	<p>0</p>	<p>Domestic effluent generating from Village Jakhwala However no discharge is reaching to River Markanda presently</p>		<p>Pollution Load Contribution :</p> <p>Zero</p>	<p>No action plan is required, as reported by XEN, Panchayti Raj, Kurukshetra, the site is approximately 1-1.5 K.M away from the River Markanda and no waste water of village falls into the River Markanda.</p>

32.	Pump House at RD 62500 Lat 30.065340 Long 76.497257 {Relates to Panchayat Deptt.}	Village Karah Sahib	Markanda River	0	Rainy water with Domestic effluent generating from Village Karah. However no discharge is reaching to River Markanda presently		Pollution Load Contribution : Zero	No action plan is required, as reported by XEN, Panchayti Raj, Kurukshetra, the site is approximately 1 K.M away from the River Markanda and no waste water of village falls into the River Markanda.
33.	Karah Drain RD 0 to 5800 in length 5800 Lat 30.056759 long 76.481047 {Relates to Panchayat Deptt.}	Village Karah Sahib	Markanda River	0	Domestic effluent generating from Village Karah Sahib. However no discharge is reaching to River Markanda presently.		Pollution Load Contribution : Zero	No action plan is required, as reported by XEN, Panchayti Raj, Kurukshetra, the site is approximately 1 K.M away from the River Markanda and no waste water of village falls into the River Markanda.

C.	District Panchkula (04 no. of Discharge Points)							
34.	Village- Khangeshera Lat. 30.61539 Long. 76.964306 {Relates to MC Panchkula}	Village- Khangeshera	Tangri River which is finally merging into River Markanda	0.44	Domestic effluent generating from Village Khangeshera		BOD: 58 COD: 216 TSS: 74.0 DO: BDL Pollution Load Contribution : 25.52 Kg/Day	As reported by MC Panchkula, STP of 0.5 MLD capacity has already been commissioned and functional at village Toka by MC Panchkula. Effluent generated from village Khangeshera is being diverted to STP Toka. As of today, only 45 % of Sewer connections have been taken, and 15 % of sewer connections are under process. For the remaining connections, IEC activities are being organized by MC, Panchkula frequently. Additionally, advertisements highlighting the benefits of the AMRUT scheme are being undertaken to enlighten people about the advantages of obtaining more sewer connections.
35.	Village- Bhoj Ponta Lat. 30.67082 Long. 77.037922 {Relates to Panchayat Deptt.}	Village- Bhoj Ponta	Tangri River which is finally merging into River Markanda	0.005	Domestic effluent generating from Village- Bhoj Ponta		BOD: BDL COD: 4.0 TSS: 10 DO: 7.2 Pollution Load Contribution : Negligible	XEN, Panchayati Raj, PKL has intimated that Estimate amounting Rs. 3.24 lakh send to Chief Engineer on dated 27.05.2024. Work will be completed by June 2025.

36.	<p>Village Barwala</p> <p>Lat. 30.54115 Long. 76.964189</p> <p>{Relates to PHED}</p>	Village Barwala	Tangri River which is finally merging into River Markanda	2.6	Domestic effluent generating from Village Barwala		<p>BOD: 13 COD: 92 TSS: 34 DO: 3.7</p> <p>Pollution Load Contribution : 33.80 Kg/Day</p>	<p>The PHED Department has undertaken the point for tapping and treatment under Mahagram Yojana and the facility for sewerage and construction of STP will be started by the Department soon.</p> <p>EIC, PHED has intimated that work will be executed in 24 months after obtaining Administrative Approval of DPR of Water Supply and Sewerage System and the work is expected to be completed by March, 2027 for installation of micro STPs as deposit work under River Action Plans.</p>
37.	<p>Village Mouli</p> <p>Lat. 30.529403 Long. 76.970675</p> <p>{Relates to Panchayat Deptt.}</p>	Village Mouli	Tangri River which is finally merging into River Markanda	0	<p>Domestic effluent generating from Village Mouli.</p> <p>However no discharge is reaching to River Markanda presently.</p>		<p>Pollution Load Contribution: Zero</p>	<p>No action plan is required, XEN, Panchayati Raj, PKL has submitted that RiverTangri situated 1 KM away from village. No domestic water reaching in to Tangri river presently.</p>

**HARYANA STATE POLLUTION CONTROL
C-11, SECTOR-6, PANCHKULA
Website - www.hspcb.gov.in
E-mail: hspcbpublicitycell@gmail.com
Ph. No. 0172-2577870**

Dated:20-09-2024

To

The Regional Officer,
Ambala, HSPCB

Subject : Proceedings of the meeting held on 22.08.2024 at 12:30 PM under the Chairmanship of Sh. Dusmanta Kumar Behera, IAS, Director General, Development and Panchayats Department held in his office room at Haryana Panchayat Bhawan in the matter OA no. 515/2022 titled Dharamvir V/s State of Haryana & Anr.

Please refer to the subject noted above.

In this connection, please find enclosed herewith the copy of Memo no. PRC/2024 dated 7725 dated 28.08.2024 received from The Director General, Development and Panchayats Department, Haryana, Chandigarh regarding proceedings of the meeting held on 22.08.2024 at 12:30 PM under the Chairmanship of Sh. Dusmanta Kumar Behera, IAS, Director General, Development and Panchayats Department held in his office room at Haryana Panchayat Bhawan in the matter OA no. 515/2022 titled Dharamvir V/s State of Haryana & Anr for information and further necessary action please.

DA/As above.

**Sr. Env. Engineer,
For HSPCB**

1634

#

From

The Director General,
Development and Panchayats Department,
Haryana, Chandigarh.

To

1. The Engineer-in-Chief,
Public Health Engineering Department,
Haryana, Panchkula.
2. The Chief Engineer,
Panchayati Raj Public Works,
Haryana, Chandigarh.
3. The Superintending Engineer,
Panchayati Ra, Ambala.

Memo No. PRC/2024/

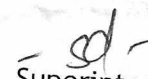
Dated-

Subject:

Proceedings of the meeting held on 22.08.2024 at 12:30 PM under the Chairmanship of Sh. Dusmanta Kumar Behera, IAS, Director General, Development and Panchayats Department held in his office room at Haryana Panchayat Bhawan in the matter OA no.515/2022 titled Dharamvir V/s State of Haryana & Anr.

On the subject cited above, please find enclosed herewith the proceedings of the meeting held on 22.08.2024 at 12:30 PM under the Chairmanship of Sh. Dusmanta Kumar Behera, IAS, Director General, Development and Panchayats Department held in his office room at Haryana Panchayat Bhawan in the matter OA no.515/2022 titled Dharamvir V/s State of Haryana & Anr. for information and necessary action please.

Encl: Minutes of Meeting



Superintending Engineer,
For Director General,
Development & Panchayats Department.
Chandigarh

Endst. No.PRC/2024/

Date-

A copy of the above is forwarded to following for information and necessary action on concerned actionable point:-


1. The Executive Engineer, Panchayati Raj, Ambala, Panchkula and Kurukshetra.
2. The Block Development and Panchayats Officer, Naraingarh (Ambala) and Ismailabad (Kurkshetra).


Superintending Engineer,
For Director General,
Development & Panchayats Department.
Chandigarh

Endst. No.PRC/2024/ 7725

Date- 28/8/2024

✓ A copy of the above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for information please.


Superintending Engineer,
For Director General,
Development & Panchayats Department.
Chandigarh

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Proceedings of the meeting held on 22.08.2024 at 12:30 PM under the Chairmanship of Sh. Dusmanta Kumar Behera, IAS, Director General, Development and Panchayats Department held in his office room at Haryana Panchayat Bhawan in the matter OA no.515/2022 titled Dharamvir V/s State of Haryana & Anr.

Chief Engineer (PR) briefed about the facts of OA no.515/2022. The meeting is being held in compliance of directions given by Chairperson, HSPCB in meeting held on 6.8.2024 i.e.

“The Chairperson asked Chief Engineer, Development and Panchayats and Chief Engineer, PHED present in the meeting to take up the matter jointly at HOD level of both the departments immediately and come out with concrete decision/solution w.r.t. installation of both STPs at Kala Amb of district Ambala and village Jhansa of district Kurukshetra. In view of the decision already taken by Hon’ble CM Haryana as in such matters.”

List of participants is annexed at Annexure-1

After detailed deliberation, it was decided that-

- i. For Kala Amb, a committee is constituted under the Chairmanship of Superintending Engineer (PR) Ambala where in Executive Engineer (PR) Ambala, Executive Engineer (PHED) Ambala and Block Development & Panchayats Officer, Naraingarh are members. This committee will visit the site to finalize suitable land to construct STP by PHED. BDPO, Naraingarh will inform about population and land of the village for installation of STP. XEN (PHED) will inform regarding area required for STP, suitability of the land for STP, no. of STPs to be installed alongwith capacity of the STPs to be constructed to treat the waste water of Kala Amb.

(Action to be taken by SE (PR) Ambala, XEN (PR) Ambala, XEN (PHED) Ambala, BDPO, Naraingarh)
- ii. For village Jhansa, a committee is constituted under the Chairmanship of Superintending Engineer (PR) Ambala wherein Executive Engineer (PR) Kurukshetra, Executive Engineer (PHED) Kurukshetra and Block Development & Panchayats Officer, Ismailabad are members. The committee will visit the site to finalize suitable land to construct STP by PHED. BDPO, Ismailabad will inform about population and land of the village for installation of STP. XEN (PHED)

Kurukshetra will inform regarding area required for STP, suitability of the land for STP and capacity of the STP to be constructed for treatment of the waste water of village Jhansa.

(Action to be taken by SE (PR) Ambala, XEN (PR) Kurukshetra, XEN (PHED) Kurukshetra, BDPO, Ismailabad)

- iii. Superintending Engineer (PR) Ambala will provide compiled report after visit to both the sites within one week.

(Action to be taken by SE (PR) Ambala)

- iv. The matter regarding colonies in Kala Amb was raised and it was directed that the status of these colonies (unauthorized/authorized) be verified from ULB and DTP office Ambala within one week.

(Action to be taken by XEN (PR) Ambala)

- v. Administrative approval of 9 works (8 of Ambala and 1 of Panchkula) is under process, file for grant of administrative approval, release of funds, floating of tenders and execution of works during Model code of conduct be submitted to Govt. for permission from Election Commission.

(Action by CE (PR))



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Annexure-R/8

कार्यालय खण्ड विकास एवं पंचायत अधिकारी,
नारायणगढ़, जिला अम्बाला- 134203
Block Development & Panchayat Officer,
Naraingarh, District Ambala-134203

bdpo.naraingarh@hry.nic.in

सेवा में

कार्यकारी अभियंता, (पब्लिक हेल्थ),
नारायणगढ़ (अम्बाला)।


क्रमांक:- 7537

दिनांक:- 28-10-24

विषय :- ग्राम पंचायत डेरा में एन0जी0टी0 के तहत गन्दे पानी के प्रबंधन हेतु एस0टी0पी0 के निर्माण के लिये भूमि उपलब्ध करवाने बारे।

उपरोक्त विषय पर आपकी सेवा में लिखा जाता है कि निर्देशक, विकास एवं पंचायत विभाग हरियाणा, चण्डीगढ़ के पत्र क्रमांक PRC/8048-55 दिनांक 20.09.2024 की अनुपालना में ग्राम पंचायत डेरा ने प्रस्ताव नं0 01 दिनांक 22.10.2024 द्वारा पारित किया है कि गन्दे पानी के प्रबंधन हेतु एस0टी0पी0 के निर्माण के लिये ग्राम पंचायत की पंचायती भूमि खसरा नं0 118 व 119 में से दो एकड़ भूमि देने को तैयार है, प्रस्ताव पत्र के साथ सलंगन कर आपकी सेवा में आगामी आवश्यक कार्यवाही हेतु प्रेषित है।


सलंगन: प्रस्ताव


खण्ड विकास एवं पंचायत अधिकारी,
नारायणगढ़ ।

पृ0क्रमांक: 7538-40 दिनांक: 28-10-24

इसकी एक प्रति निम्न की सेवा में सूचनार्थ हेतु प्रेषित है:-

1. निर्देशक विकास एवं पंचायत विभाग हरियाणा, चण्डीगढ़।
2. उपायुक्त महोदय, अम्बाला।
3. कार्यकारी अभियंता, पंचायती राज, अम्बाला।


खण्ड विकास एवं पंचायत अधिकारी,
नारायणगढ़ ।

ग्राम पंचायत डेरा

प्रस्ताव नंबर...1....

दिनांक. 22-10-2024

यह है कि आज की मीटिंग में बताया की खंड कार्यालय नारायणगढ़ के पत्र क्रमांक 7259 दिनांक 01/10/2024 कि अनुपालना में विचार किया गया कि गाँव के गंदे पानी कि निकासी/निपटान हेतु S.T.P. के निर्माण करवाने बारे विचार किया जाए !

बाद विचार विमर्श हाजिर पंचों ने सर्व सम्मति से निर्णय लिया कि ग्राम पंचायत डेरा S.T.P. निर्माण हेतु निम्न लिखित शर्तों पर भूमि देने हेतु तयार है, जिसका विवरण निम्न प्रकार से है.....

- 1 ग्राम पंचायत को कलेक्टर रेट अनुसार भूमि का मुआवजा दिया जाये !
- 2 गाँव में भूमिगत सीवरेज लाइन डालकर के सारा गन्दा पानी भूमिगत सीवरेज लाइन के माध्यम से S.T.P. तक लाया जाये !
- 3 S. T. P. में लगने वाले कर्मचारियों में गाँव डेरा के वासियों को वरीयता दी जाए !
- 4 जब तक S. T. P. निर्माण कार्य शुरू ना हो तब तक ग्राम पंचायत S. T. P. हेतु दी जाने वाली भूमि को पट्टे पर देगी !
- 5 S. T. P. का रख - रखाव सम्बन्धित विभाग द्वारा रखा जाएगा ग्राम पंचायत द्वारा S. T. P. के रख - रखाव में किसी भी प्रकार का खर्च/वहन नहीं किया जायेगा !
- 6 S. T. P. द्वारा किसी भी प्रकार की गंदगी या बदबू नहीं होनी चाहिए !

1640

7 S. T. P. निर्माण से पहले गाँव में सीवरेज लाइन दबवाने का कार्य करवाया जाना सुनिश्चित किया जाये !

बाद विचार विमर्श हाजिर पंचों ने सर्व सम्मति से निर्णय लिया कि ग्राम पंचायत डेरा शामलात भुमी के खसरा नंबर 118⁹ में से दो एकड 25 5 21 भुमी देने को तयार है! प्रस्ताव कि प्रति श्रीमान खंड विकास एवं पंचायत अधिकारी नारायणगढ़ कि सेवा में आगामी आवश्यक कार्यवाही हेतु सादर प्रेषित है!

प्रमाणित किया जाता है कि नकल मुताबिक असल है, व. कोरम पूरा है!

Pa-27/4.5.

Baljeet Singh
सरपंच
ग्राम पंचायत डेरा
खंड-नारायणगढ़(अम्बाला)

नकल प्रस्ताव पासकर्ता ग्राम पंचायत झांसा खण्ड इस्माईलाबाद जिला कुरुक्षेत्र (हरियाणा)

नकल प्रस्ताव नं०.....

दिनांक 27/08/2024

यह है कि लोक सेवा आयोग ने प्रस्ताव रखा कि ग्राम पंचायत
झांसा में गांव के गांव पानी की निगरानी नहीं है गांव का गांव पानी STP नहर से
मपकड़ा नहीं है जो रखा जा रहा है अब ग्राम पंचायत उक्त गांव पानी की निगरानी
के लिए गांव के पाले 2 एकड़ शापलाट ग्राम पर पाबलक दूतय विनाग द्वारा STP
निर्माण हेतु व गांव से लगे प्रस्तावित STP हेतु ग्राम पंचायत गांव पानी की निगरानी हेतु
ग्राम पंचायत पाबलक नि-दववाप जाने हेतु विचार करे।

विचार विमर्श के बाद लोक मानव दुरु दायर
पंचायत ने सर्वसम्मति से फैसला किया गया कि गांव झांसा का शापलाट ग्राम के
खंड नं० 818, खंड नं० 1039, खंड नं० 257/1 में एक 2 एकड़ ग्राम की
को लगे है जो पाले पर पंचायत को कोई भी आपात नहीं है। इस के अतिरिक्त STP
पानी की निगरानी जो कि मपकड़ा नहीं है डाली गया है इस के लिए पंचायत को
ग्राम में लगे है जो शापलाट। नकल प्रस्ताव की प्रतीति खंड विनाग एवं
पंचायत अखिलेश्वर इस्माईलाबाद की सेवा में आपात एवं इनकूपक कार्यालय
हेतु भेजा जाना पाले है रखा कर है।

श्री पवन कुमार राय

अपना दायर पंच

दे-अं.

दे/अ/अ/अ/अ/अ

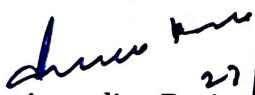
श्रीमान्,


प्रमाणित किया जाता है कि नकल प्रस्ताव कार्यालय में प्रमाणित कर लिया है।

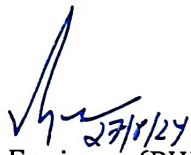
Sarpanch
Gram Panchayat Jhansa
Block Ismailabad Distt Kurukshetra

JOINT-INSPECTION REPORT


A team comprising of Ssuperintending Engineer Panchayati Raj, PW Circle Ambala, Executive Engineer, Panchayati Raj Kurukshetra, Executive Engineer, Public Health Engg. Deptt. Kurukshetra, BDPO Ismailabad and SDO (PR) Ismailabad alongwith Sarpanch Gram Panchayat Jhansa Block Ismailabad inspected the site for the Construction of STP on dated 27-08-2024 in compliance with the orders of the Director General, Development and Panchayats Haryana. The population of the village is 7475 as per PPP till date. The team found an approx. 2.00 acre of land feasible near bus stand of Gram Panchayat Jhansa for the construction of STP. The team requested the Sarpanch Gram Panchayat Jhansa to provide land for the said purpose and pass a resolution for the land. Sarpanch Gram Panchayat, Jhansa agreed to provide the land for the said purpose and gave Gram Panchayat Resolution No.1 dated 27-08-2024 for the land.



27/8/24
Superintending Engineer (PR)
Ambala


Executive Engineer (PR)
Kurukshetra


27/8/24
Executive Engineer (PHED)
Kurukshetra


Ankit
BDPO
Ismailabad


Roshni
SDO (PR)
Ismailabad


Sarpanch
Gram Panchayat Jhansa
Gram Panchayat Ismailabad
Block Ismailabad

Joint Inspection report

A Team comprising of Superintending Engineer (PR) Ambala ,Executive Engineer PR Ambala ,Executive Engineer Public Health Naraingarh, BDPO Naraingarh & SDO PR Naraingarh along with Sarpanch Gram Panchayat Dera , Block Naraingarh made an inspection for the site of STP/CETP On dated 23.08.2024 in compliance of orders of Director General Development and Panchayat ,Haryana. The Approx. Population of viilage Dera and Kala Amb is 28000. The team found the approx. 2.5 acres of land near (33 KV sub-station)of Gram Panchayat Dera feasible for construction of STP /CETP . The team has requested to pass the resolution to sarpanch gram panchayat Dera for providing the land for the said purpose at the earliest.

Anu
23/8/24
Superintending Engineer(PR)
Ambala

[Signature]
Executive Engineer (PR)
Ambala

[Signature]
Executive Engineer (PH)
Naraingarh

[Signature]
BDPO
Naraingarh

[Signature]
SDO(PR)
Naraingarh

BaHeet Singh
Sarpanch
Gram Panchayat Dera



OFFICE OF THE MUNICIPAL COUNCIL, AMBALA SADAR

To

Superintending Engineer,
Public Health Engineering Department,
Ambala Circle.

Memo No: DMC/2024/3761

Dated: 20/09/2024

Sub: - Regarding OA No. 515 of 2022, Titled as Dharamvir vs State of Haryana and Anr.

In reference to the subject cited matter.

2. It is brought to your notice that, the subject cited case is fixed for hearing before the Hon'ble National Green Tribunal, Principal Bench, New Delhi on 25.09.2024.
3. A Joint Committee constituted by this Hon'ble Tribunal in this matter has identified 4 no. locations from where the untreated domestic effluent is flowing into river Tangri which is finally merging into river Markanda. That Joint Committee has measured the discharge at Cunnette Drain outfall in river Tangri at village Sahpur as 85 MLD.
4. In the meeting held under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, HSPCB on 06.08.2024 in the matter of O.A No. 515/2022 titled as Dharamvir V/s State of Haryana & Anr and the interventions required at Head Office Level w.r.t. Report filed by Joint Committee on dated 27.04.2024, It was directed to assess the gap in capacity of under construction STP's of 44 MLD capacity in reference to discharge of 85 MLD reported in Mahesh Nagar drain.
5. As you are aware that under AMRUT 1.0 four numbers of STPs were taken up for the construction at Babyal, Machonda, Khuda Khurd and 12 Cross Road in the area of Ambala Sadar. Among the four STPs one STPs at Babyal has been put up trial run and another one at Machonda is at the verge of completion, likely to be commissioned by December 2024 after putting on trial run. The two STPs at Khudda Khurd and 12 Cross Road are under construction which are likely to be commissioned by 31.03.2026.
6. It is also important to inform you that during the 2nd meeting of SLTC, held on 24.05.2016, under the Chairmanship of Sh. Anil Kumar, IAS, Principal Secretary to Govt. of Haryana-cum -chairperson of the SLTC under AMRUT it was pointed out by Chief Engineer, PHED that "10 MLD capacity STP plant was sanctioned under UIDSSMT Scheme at Ambala City (Sadar - City Zone) and some work has been completed. But, till date the said 10 of MLD Capacity, which was under the stage of construction by PHED has not been constructed and the untreated discharge is being disposed at 12 Cross road disposal which eventually meets Mahesh Nagar Drain. That discharge of approx. 10 MLD seems to be a gap for which STP at Ragia Mandi was required to be constructed by your department which has not been completed so far. It is recorded in the



OFFICE OF THE MUNICIPAL COUNCIL, AMBALA SADAR

minutes of said SLTC meeting that "As pointed out by the Chief Engineer, PHED, the capacity of proposed STP 19 MLD for Zone-1 & 2 has been reduced to 12 MLD after taking into consideration of 10 MLD STP being constructed under UIDSSMT, since the total sewage flow for the year 2048 for these zones has been estimated as 22 MLD".

7. The work for the construction of 10 MLD STP under the UIDSSMT scheme has not been completed so far by PHED. It has been held up for the last 4-to 5 years.
8. Now, AMRUT 1.0 is at the closing stage, and new projects under AMRUT 2.0 are to be taken up by PHED. The STP's Constructed under AMRUT 1.0 by Municipal Council, Ambala Sadar will be handed over to PHED as per the direction issued in the Meeting dated 02.12.2020(copy Attached) held under the chairmanship of Hon'ble Chief Minister Haryana all new demands will be addressed by the Public Health Engineering Department.
9. Further, since the STPs of Babyal and Machonda are ready to receive the discharge of sewage for its treatment, but due to not obtaining 100% household connections by the households, the full capacity of sewage is not being reached to the STPs. As already intimated, ULB doesn't have any separate mechanism for issuing the regular Sewerage connections, and eventually, these STPs are being transferred to your department; you are requested to issue the new sewerage connections for the said area so that no untreated sewage is disposed to the drains.
10. Therefore in compliance of the orders of Hon'ble NGT you are requested to get the gaps identified w.r.t. sewage generation and treatment infrastructure and if any further project is required to be taken up to meet the gap the same be taken up under AMRUT 2.0 so that directions of Hon'ble NGT be complied with true letter and spirit and no untreated sewage reach the river Tangri/ Ghaggar.

District Municipal Commissioner,
Ambala.

Endst. No: DMC/2024/ 3762-65

Dated: 20/09/2024

A copy of the above is forwarded to the following for information and further necessary action, please.

1. Director, Urban Local Bodies Haryana, Panchkula.
2. Chief Engineer, Urban Local Bodies, Haryana, Panchkula.
3. Engineer-in-Chief, Public Health Engineering Department Haryana, Panchkula.
4. RO, HSPCB, Ambala.

District Municipal Commissioner,
Ambala.



जनस्वास्थ्य अभियांत्रिकी विभाग, हरियाणा
PUBLIC HEALTH ENGINEERING DEPARTMENT, HARYANA



Bays No. 13-18, Sector-4, Panchkula- 134112
Ph. 0172-2561672, Website: <https://phedharyana.gov.in>
SNK Toll Free No. 1800-180-5678

From

The Engineer-in-Chief, Haryana,
Public Health Engineering Department,
Panchkula.

To

The Chairman,
Haryana State Pollution Control Board,
Sector-6 Panchkula .

Memo No 8 4338

-PHED/ Urban dated: 30/09/2024

Subject:

Proceedings of the meeting held on 06.08.2024 at 11:00 AM under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, Haryana State Pollution Control Board at HSPCB, Conference Room, C-11, Sector-6, Panchkula regarding in the matter of O.A No. 515/2022 titled as Dharamvir V/s State of Haryana & Anr and the interventions required at Head Office Level.

Please refer to your office memo No. I/256306/2024 dated 16.08.2024 on the subject noted above.

In compliance of minutes of the meeting dated 06.08.2024 conveyed vide letter under reference, the reply in respect of Public Health Engineering Department is as under:-

2.3. Discharge of untreated domestic sewage or industrial effluent:

Sr. No. 1-6 of Ambala District i.e. Village Kala Amb (Ambala):-

Reply: As per direction received in the previous meeting held on 06.08.2024, a committee constituted under the chairmanship of Superintending Engineer (PR) visited the site to finalize the suitable land for construction of STP at Kala Amb (Ambala) However, no suitable Govt. land is available for tapping untreated discharge. Further, sample of drain was also collected by HSPCB at various locations which indicate the presence of chemicals in the waste water. Therefore, a CETP is also required to be constructed for treatment of the untreated discharge for industries in Haryana region.

Following action has been taken:-

1. Chemical waste water of various industries setup in Himachal Pradesh is required to be treated before it enters in the State of Haryana, therefore, Govt. of Himachal Pradesh may be approached by HSPCB Haryana for setting up a

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Common Effluent Treatment Plant (CETP) in the area of Himachal Pradesh so that no untreated waste water from industries is discharged into the State of Haryana for industries in Haryana region. Further action in this regard is to be taken by HSPCB, Panchkula.

2. Vide this office memo No. 83494-497-PHED/Urban dated 26.09.2024 (**Annexure-1**), Director General D&P Department has been asked to arrange suitable land for construction of STP for Domestic effluent of village Kala Amb and CETP for the industries setup in the State of Haryana. In case land is not made available then it will be arranged through E-Bhoomi.
3. Public Health Engineering Department is ready to construct CETP/STP in village Kala Amb after the arrangement of suitable land by the D&P department. The work will be completed after three years of arrangement of land & the administrative approval of the work.

• **Sr. No. 8 of Kurukshetra District i.e. Ismailabad:-**

Reply: This drain falls into the purview of Municipal Council, Ismailabad. Hence, as of now tapping of drain will be done by Municipal Corporation Ismailabad. Further, PHED is in process of providing sewerage facilities in Ismailabad town. Accordingly, work for construction of STP of 3 MLD capacity is in progress which is likely to be completed by **May, 2025**.

• **Sr. No. 3 of Panchkula District i.e. Village Barwala:-**

Reply: The PHED Department has undertaken the point for tapping and treatment under Mahagram Yojana and the facility for sewerage and construction of STP will be started by the Department soon. SE, PHED has intimated that work will be executed in 24 months after obtaining Administrative Approval of DPR of Water Supply and Sewerage System and the work is expected to be complete by **March, 2027** for installation of micro STPs as deposit work under River Action Plans.

• **Sr. No. 28 of Kurukshetra District i.e. Village Jhansa (Kurukshetra):-**

Reply: As per direction received in the previous meeting held on 06.08.2024, a committee constituted under the chairmanship of Superintending Engineer (PR) visited the site to finalize the suitable land for construction of STP at Village



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Jhansa. Approximately 2.00 Acre Govt. land with D&P Department is available for construction of STP in the village Jhansa. However, due to uneven topography of the village an Intermediate Pumping Station (IPS) is required to be constructed in the said village however, suitable land for construction of Intermediate Pumping Station (IPS). Therefore, Action plan for setting up of STP can be prepared after arranging suitable land for construction of Intermediate Pumping Station. Accordingly vide this office memo No. 83503-506-PHED/Urban dated 26.09.2024 (Annexure-2), Director General D&P Department has been asked to arrange 500 Square yard land for construction of IPS. Further action will be taken after the receipt the reply of D&P department.

2.4. Operational efficacy of STPs/ETPs/CETPs already setup:

Out of the 40 STPs, 26 Nos. of STPs were have been reported complying and 14 Nos. of STPs were reported non-complying by the Joint Committee at the time of filing its progress report on dated 17.10.2023 based upon the latest monitoring reports available.

2.4.1.1 Present compliance Status, Up-gradation targets and Action taken with regard to these 14 no. of Non-complying STPs:

Reply of PHED:- These 14 no. of STPs were under up gradation to meet out with the aforesaid stringent effluent discharge standards, out of these 11 no. of STPs have now been up-graded (two under trial run) and complying as on date. All of these 14 no. of STPs pertaining to PHED Department, the latest Action taken report alongwith the timelines to complete the work of up gradation to meet out with the prescribed effluent discharge standards is as under :-

Sr. No.	Name of the district	STP	Likely date of achieving of discharge standards committed by PHED and present compliance status	Action Taken report by HSPCB	Latest Status report of PHED
1.	Ambala	3.25 MLD, Naya Gaon, Unit-I, Ambala City	The STP has been upgraded to achieve stringent standard prescribed by HSPCB on 02.07.2020 and as per the latest analysis report, the STP is complying since March, 2024	Based upon the post violations for non-achievement of prescribed effluent discharge standards the Interim Environmental Compensation of Rs. 85,50,000/- assessed and	The STP has been upgraded to achieve stringent standard prescribed by HSPCB. The STP is complying hence the Interim Environmental Compensation of Rs.

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Sr. No.	Name of the district	STP	Likely date of achieving of discharge standards committed by PHED and present compliance status	Action Taken report by HSPCB	Latest Status report of PHED
				recommended for imposition and finalization to the competent authority.	85,50,000/- may be dropped.
2.	Ambala	3.25 MLD, Naya Gaon, Unit-II, Ambala City	The STP has been upgraded to achieve stringent standard prescribed by HSPCB and as per the latest analysis report the STP is complying since April, 2024.	Based upon the post violations for non-achievement of prescribed effluent discharge standards the Interim Environmental Compensation of Rs. 85,50,000/- assessed and recommended for imposition and finalization to the competent authority	The STP has been upgraded to achieve stringent standard prescribed by HSPCB. The STP is complying hence the Interim Environmental Compensation of Rs. 85,50,000/- may be dropped.
3.	Ambala	5 MLD, Baldev Nagar, Unit-I, Ambala City	The STP has been upgraded to achieve stringent standard prescribed by HSPCB. Currently STP is under Trial run.	Based upon the post violations for non-achievement of prescribed effluent discharge standards the Interim Environmental Compensation of Rs. 82,50,000/- assessed and recommended for imposition and finalization to the competent authority	The STP has been upgraded to achieve stringent standard prescribed by HSPCB. Currently, STP is under trial run, hence the Interim Environmental Compensation of Rs. 82,50,000/- may be dropped.
4.	Ambala	3.25 MLD, Baldev Nagar, Unit-II, Ambala City	The STP has been upgraded to achieve stringent standard prescribed by HSPCB. Currently STP is under Trial run.	Based upon the post violations for non-achievement of prescribed effluent discharge standards the Interim Environmental Compensation of Rs. 82,50,000/- assessed and recommended for imposition and finalization to the competent authority	The STP has been upgraded to achieve stringent standard prescribed by HSPCB. Currently, STP is under trial run, hence the Interim Environmental Compensation of Rs. 82,50,000/- may be dropped.
5.	Ambala	5 MLD, Moti Nagar, Unit-I, Ambala City	The STP has been upgraded to achieve stringent standard prescribed by HSPCB and as per the latest analysis report the STP is complying since Feb, 2024.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Environmental Compensation of Rs. 79,20,000/- assessed and recommended for imposition and finalization to the competent authority.	The STP has been upgraded to achieve stringent standard prescribed by HSPCB. The STP is complying hence the Interim Environmental Compensation of Rs. 79,20,000/- may be dropped.

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Sr. No.	Name of the district	STP	Likely date of achieving of discharge standards committed by PHED and present compliance status	Action Taken report by HSPCB	Latest Status report of PHED
6.	Ambala	5 MLD, Moti Nagar, Unit-II, Ambala City	The STP has been upgraded to achieve stringent standard prescribed by HSPCB and as per the latest analysis report the STP is complying since Feb, 2024.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Interim Environmental Compensation of Rs. 79,20,000/- Assessed and recommended for imposition and finalization to the competent authority.	The STP has been upgraded to achieve stringent standard prescribed by HSPCB. The STP is complying hence the Interim Environmental Compensation of Rs. 79,20,000/- may be dropped..
7.	Ambala	3.25 MLD, Nasirpur, Ambala City	The STP has been upgraded to achieve stringent standard prescribed by HSPCB and as per the latest analysis report the STP is complying since March, 2024.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Interim Environmental Compensation of Rs. 82,50,000/- Assessed and recommended for imposition and finalization to the competent authority.	The STP has been upgraded to achieve stringent standard prescribed by HSPCB. The STP is complying hence the Interim Environmental Compensation of Rs. 82,50,000/- may be dropped.
8.	Ambala	3.25 MLD, Devi Nagar, Ambala City	The STP is complying w.r.t. to general effluent discharge standards of BOD level of 30 mg/L but yet to achieve stringent standards prescribed by HSPCB. A DPR for construction of New STP has been prepared by PHED and further action will be taken after the approval of the competent authority/ Government.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Interim Environmental Compensation of Rs. 82,50,000/- Assessed and recommended for imposition and finalization to the competent authority.	A DPR for construction of New STP has been prepared and further action will be taken after the approval of the Competent authority/ Government.
9.	Ambala	3 MLD, Naraingarh	The work for up-gradation of STP is in progress and likely to be completed by 31.08.2024.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Interim Environmental Compensation of Rs. 28,80,000/- Assessed and recommended for imposition and finalization to the competent authority.	The work for upgradation of STP is in progress and likely to be completed by 31.08.2024. Hence the Interim Environmental Compensation of Rs. 28,80,000/- may be dropped.



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Sr. No.	Name of the district	STP	Likely date of achieving of discharge standards committed by PHED and present compliance status	Action Taken report by HSPCB	Latest Status report of PHED
10.	Ambala	4 MLD, Barara	STP is now complying and as per the latest analysis report the STP is complying since Dec, 2023.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Environmental Compensation of Rs. 2,90,000/- Assessed and recommended for imposition and finalization to the competent authority.	The STP has been upgraded to achieve stringent standard prescribed by HSPCB. The STP is complying hence the Interim Environmental Compensation of Rs. 2,90,000/- may be dropped.
11.	Ambala	6 MLD, Model Town, Ambala City	STP is now complying and as per the latest analysis report the STP is complying since June, 2023.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Environmental compensation of Rs. 79,20,000/- Assessed and recommended for imposition and finalization to the competent authority.	The STP has been upgraded to achieve stringent standard prescribed by HSPCB. The STP is complying hence the Interim Environmental Compensation of Rs. 79,20,000/- may be dropped.
12.	Kurukshetra	8 MLD, Modal Town, Pehowa	The work for Upgradation of STP was allotted to M/s Rathee Construction Company on 01.08.2022 but contractor could not start the work after repeated request. Clause 3 was imposed against the firm. The DNIT for risk and cost of M/s Rathee Construction Company has been received and the same is under scrutiny in head office. The work is in progress and likely to be completed by 30.06.2025 as reported by PHED.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Environmental Compensation of Rs. 73,30,000/- Assessed and recommended for imposition and finalization to the competent authority.	The work for Up gradation of STP was allotted to M/s Rathee Construction Company on 01.08.2022 but contractor could not start the work after repeated request. Clause 3 was imposed against the firm. However, now agency has started the work and likely to be completed by 30.06.2025 as reported by XEN, PHED, Kurukshetra. Hence the Interim Environmental Compensation of Rs. 73,30,000/- may be dropped.
13.	Panchkula	4.5 MLD, Ram Bagh Road, Kalka	STP is now complying and as per the latest analysis report the STP is complying since Dec, 2023.	Based upon the past violations for non-achievement of prescribed effluent discharge	The STP has been upgraded to achieve stringent standard prescribed by HSPCB. The STP is complying

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Sr. No.	Name of the district	STP	Likely date of achieving of discharge standards committed by PHED and present compliance status	Action Taken report by HSPCB	Latest Status report of PHED
				standards the Environmental Compensation of Rs. 70,70,000/- Assessed and recommended for imposition and finalization to the competent authority.	hence the Interim Environmental Compensation of Rs. 70,70,000/- may be dropped.
14.	Panchkula	0.25 MLD, Bangla Basti, Kalka	STP is now complying and as per the latest analysis report the STP is complying since May, 2024.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Environmental Compensation of Rs. 49,00,000/- Assessed and recommended for imposition and finalization to the competent authority.	As per the latest test report (Annexure-3) received from HSPCB, The STP is complying hence the Interim Environmental Compensation of Rs. 49,00,000/- may be dropped.

2.9 Inaccuracies or manipulation in the calibration of OCEMS:

Reply of PHED:- Vide this office memo No. 18883-97-PHED/Urban dated 16.02.2024 (Annexure-4), All SEs in Public Health Engineering Departments have been directed to conduct surprise visits of STPs to monitor proper functioning of STPs. Accordingly, action is being taken by the field officers

This is for you information and necessary action please.

DA/ As above

J. Saini
Assistant Engineer (U)
For Engineer-in-Chief, Haryana,
PHED, Panchkula

J. Saini
27/09/2024

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PUBLIC HEALTH ENGINEERING DEPARTMENT, HARYANA



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Endst No. 84340-345 -PHED/ Urban dated: 30/09/2024

A copy of the above is forwarded to the following for information and necessary action please.

1. PA to Engineer-in-Chief, Haryana, Public Health Engineering Department for apprising the same to Worthy EICPHE please.
2. The Chief Engineer (Urban/ Rural/ Mont.), in Head office.
3. The Superintending Engineer, Public Health Engineering Circle, Kaithal & Ambala.

DA/ As above

J. Saini
For *J* Assistant Engineer (U)
Engineer-in-Chief, Haryana,
PHED, Panchkula *J*

J
27/09/2024

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mail sent
26-09-2024



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PHED
Haryana

Ann 1

From

The Engineer-in-Chief, Haryana,
Public Health Engineering Department,
Panchkula.

To

The Director General,
Development & Panchayats Department,
Haryana Panchayat Bhawan,
Plot-3, Sector-28A, Madhya Marg,
Chandigarh-160002

Memo No. 83494 -PHED/ Urban/ dated: 26.09.2024

Subject: - To provide the land for construction of Sewerage Treatment Plant & Common Effluent Treatment Plant in village Kala Amb (Ambala) for tapping the untreated discharge .

Please refer to your office memo NO. PRC/2024/7720-22 dated 28.02.2024 on the subject noted above.

It is intimated that in compliance of minutes of the meeting dated 06.08.2024 conveyed vide letter under reference, a committee constituted under the chairmanship of Superintending Engineer (PR) visited the site to finalize the suitable land for construction of STP at Kala Amb (Ambala) However, no suitable Govt. land is available was identified for tapping untreated discharge. Further, sample of drain was also collected by HSPCB at various locations which indicate the presence of chemicals in the waste water. Therefore, a CETP is also required to be constructed for treatment of the untreated discharge for industries in Haryana region.

In view of the above, I have been directed to request you to arrange the land for construction of Sewerage Treatment Plant & Common Effluent Treatment Plant in village Kala Amb (Ambala) for tapping the untreated discharge so that further action could be taken in the matter.

For
Executive Engineer (U)
Engineer-in-Chief, Haryana,
PHED, Panchkula

26/09/2024
New General April 202



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PUBLIC HEALTH ENGINEERING DEPARTMENT, HARYANA

PHED
Haryana

Bays No. 13-18, Sector-4, Panchkula-134112
Ph. 0172-2561672, Website: <https://phedharyana.gov.in>
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Endst No.: 83495-497 -PHED/Urban dated: 26.09.2024

A copy of the above is forwarded to the following for information and necessary action.

1. The Chief Engineer (Rural.) PHED, Head Office for information w.r.t. to his U.O. No. 81150-PHE/Mont. dated 17.09.2024 please.
2. The Regional Officer, Haryana State Pollution Control Board, Near the Orion Banquet, Naraingarh Road, Baldev Nagar, Ambala. (email Id- hspcbroamb@gmail.com)
3. The Superintending Engineer, Public Health Engineering Circle, Ambala w.r.t. to your memo No. 8169-70 dated 16.09.2024. It is requested to take up the matter with concerned officer/official of Development and Panchayat Department.

For Executive Engineer (U)
Engineer-in-Chief, Haryana,
PHED, Panchkula

26/09/2024

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जनस्वास्थ्य अभियांत्रिकी विभाग, हरियाणा
PUBLIC HEALTH ENGINEERING DEPARTMENT, HARYANA

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Mailed
26.09.2024

PHED
Haryana

Ann-2

From

The Engineer-in-Chief, Haryana,
Public Health Engineering Department,
Panchkula.

To

The Director General,
Development & Panchayats Department,
Haryana Panchayat Bhawan,
Plot-3, Sector-28A, Madhya Marg,
Chandigarh-160002

Memo No. 83501 -PHED/ Urban/ dated: 26.09.2024

Subject: - To provide the land measuring approximate 500 square yard for construction of Intermediate Pumping Station (IPS) in Anaj Mandi of village Jhansa.

Please refer to your office memo NO. PRC/2024/7720-22 dated 28.02.2024 on the subject noted above.

It is intimated that in compliance of minutes of the meeting conveyed vide letter under reference, a joint inspection was conducted by Panchayat Raj Department and Public Health Engineering Department for construction of sewage Treatment Plant at Village Jhansa, During inspection, it was found that approximately 2 Acre land will be feasible near bus stand of village Jhansa for construction of sewage treatment Plant. It is assumed that all the sewage from sewer system of village Jhansa is not possible to reach upto Sewage Treatment Plant by gravity as the depth of the sewer is exceeding on higher side upto Sewage Treatment Plant.

Therefore, 1 Intermediate Pumping Station (IPS) is to be proposed in Anaj Mandi of village Jhansa, for which land is required in Anaj Mandi. The capacity of Sewage Treatment Plant for 15 Years is worked out 1.75 MLD and for 30 years is 2.14 MLD. After treatment of effluent of this STP, the treated waste water will be disposed off in River Markanda and approximately length will be 2000' for which consent of Irrigation Department is also required.

It is pertinent to mentioned here that the proposed site for STP can be suitable after arrangement of land measuring approximate 500 square yard for construction of Intermediate Pumping Station (IPS) in village Jhansa.

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PUBLIC HEALTH ENGINEERING DEPARTMENT, HARYANA

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HARYANA

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In view of the above, I have been directed to request you to provide the land measuring approximate 500 square yard for construction of Intermediate Pumping Station (IPS) in village Jhansa so that further action could be taken in the matter.

Executive Engineer (U)
For Engineer-in-Chief, Haryana,
PHED, Panchkula

Endst No.: 83504-506 -PHED/Urban dated: 26.09.2024

A copy of the above is forwarded to the following for information and necessary action.

1. The Chief Engineer (Mont.) PHED, Head Office for information w.r.t. to his U.O. No. 81478-PHE/Rural dated 19.09.2024 please.
2. The Regional Officer, Haryana State Pollution Control Board, Near the Orion Banquet, Naraingarh Road, Baldev Nagar, Ambala. (email Id- hspcbroamb@gmail.com)
3. The Superintending Engineer, Public Health Engineering Circle, Kaithal w.r.t. to Executive Engineer, Public Health Engineering Division Kurukshetra memo No.12315 dated 12.09.2024 addressed to this office. It is requested to take up the matter with concerned officer/official of Development and Panchayat Department.

Executive Engineer (U)
For Engineer-in-Chief, Haryana,
PHED, Panchkula

26/09/2024



Form J

(See Rule 36)



Date: 15.05.2024

Report No-229

Type of Sample: Legal

I hereby, certify that I Neeraj Bala Board Analyst, Haryana State Pollution Control Board, of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 of 1974, received water sample of the 07th day of May, 2024, collected by Sh. Ravinder Singh, S.C.B dated 07th day of May, 2024 of 11/3/25

MLD STP, PHED, Bangla Basti Kalka, Panchkula for analysis

Further certify that I have analyzed the above mentioned water sample of 07th May-2024 on 15th -May-2024 and declare the result of analysis to be as follows

Sr. No.	Parameter Name	Result	Result	Limit	Test Method
1.	Sample Code	446	447		
2.	Sample Collected from	Inlet of STP	Outlet of STP		
3.	pH value at 25°C	7.10	7.70	5.5-9.0	APHA 9245 B
4.	Biological Oxygen Demand (mg/l)	165.0	7.0	20	5210 B
5.	Chemical Oxygen Demand (mg/l)	520.0	43.0	50	5210 B
6.	Total Suspended Solids mg/l	194.0	10.0	20	5210 B
7.	Oil and Grease (mg/l)	22.5	BDL (0.1-2)	10	5210 B
8.	Conductivity at 25°C (µS/cm)	1440.0	653.0	-	5210 B

The Conditions of the seals, listening and container on receipt was as follows

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 15th day of May, 2024

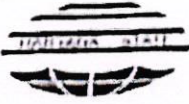
Haryana State Pollution Control Board Laboratory,
SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula

CC to Regional Office: Panchkula. This test report relate only to the particular sample submitted for testing

Neeraj Bala
Board Analyst



Form J

(See Rule 36)

Report No-229

Type of Sample: Legal

Dated:- 15.05.2024

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 53 of the Water (Prevention and Control of Pollution) Act 1974 (06 of 1974), received a sample on the 07th day of May, 2024, collected by Sh. Ravinder Singh, Sc.B dated 07th day of May, 2024 of M/s 0.25 MLD STP, PHED, Bangla Basti Kalka, Panchkula for analysis.

Further certify that I have analyzed the above mentioned sample on 07th May-2024 to 15th -May-2024 and declare the result of analysis to be as follows:

<u>Sr. No.</u>	<u>Parameter</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>	<u>Test Method</u>
1.	Color	Grey	A.Colourless		
2.	Odour	Foul	Odourless		
3.	Fecal Coliform (MPN/100 ml)	-	80.0	<100	IS 1622
4.	Total Nitrogen (mg/l)	15.64	ND	10	IS 3025-34

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 15th day of May, 2024

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula

CC to Regional Office: Panchkula. This test report relate only to the particular sample submitted for testing

Neeraj Bala
Board Analyst

End of the Report



जनस्वास्थ्य अभियांत्रिकी विभाग, हरियाणा
PUBLIC HEALTH ENGINEERING DEPARTMENT, HARYANA
Bays No. 11-18, Sector 4, Panchkula-134112
Ph. 0172-2561672, Website: https://phedharyana.gov.in
SNK Toll Free No. 1800-100-5628

PHED
Panchkula

25

Annexure - 1

From

The Engineer-in-Chief, Haryana
Public Health Engineering Department,
Panchkula

To

All Superintending Engineers,
Public Health Engineering Circles,
in State of Haryana.

Memo No. 18883-97 -PHE/Urban


Dated: 16/02/24

Subject:- Surprise checking of the STPs.

Please refer to the subject noted above.

It is intimated that a meeting regarding the matter of OA No 512/2022 titled as 'Dharamvir Vs State of Haryana & Anr and the interventions required at Head Office level was held on 09/02/2024 under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, HSPCB which was also attended by W/EIC & W/ICE (Urban). Some Regional Officers, HSPCB pointed out in the meeting that OMDs installed at some STPs are not working properly and also at some places the readings of OMDs are manipulated & also the parameters are not as per the guidelines of the NGT. The Chairman, HSPCB suggested to direct all Superintending Engineers to conduct surprise checking of the STPs to know the proper functioning of STPs.


I have been directed to request you to conduct surprise visits of STPs and send a report on a regular basis.


Executive Engineer (Urban)
For Engineer-in-Chief, Haryana,
Public Health Engineering Department,
Panchkula

Endst. No. 18900. 59

-PHED/Urban Dated 16/02/24

- A copy of the above is forwarded to the following for information and necessary action:-
- 1 The Chief Engineer Project/Works in the Head Office
 - 2 All Executive Engineers, Public Health Engineering Divisions, Haryana


Executive Engineer (Urban)
For Engineer-in-Chief, Haryana,
Public Health Engineering Department,
Panchkula



Haryana State Pollution Control Board
C-11, SECTOR-6, PANCHKULA
PHONE:-0172-2577870-73,FAX-NO-2581201
E-mail:-hspcbho@gmail.com
Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

Cancellation/ Withdrawal of Consent to Operate

Whereas, NARAINGARH SUGAR MILLS LTD, VPO BANONDI TEHSI NARAINGARH has operating a Sugar (excluding Khandsari) at VPO BANONDI TEHSI NARAINGARH and is polluting in nature.

Whereas, Consent to Operate under was granted by this Board vide letter no No. HSPCB/Consent/ : 313093923AMBCTO39774161 dated 14-08-2023 to the above said unit.

Whereas, Regional Officer Ambala of the Board vide his letter number HSPCB/AMB/2024/RO/INS/62925698RCTO001 dated 08-04-2024 has intimated that the above said unit has made the violations of the conditions of CTO granted as mentioned above and the provisions of the Water Act, 1974 / Air Act, 1981 as per details given below:-

Violations:

1. Unit found engaged in disposing the untreated trade effluent in violations of section 24 of Water Act, 1974 and standards laid down under EP Rules, 1986 vide MoEF&CC notification dated 14.01.2016 and also in violation of discharge standards imposed in the CTO granted to the unit vide No. HSPCB/Consent/: 313093923AMBCTO39774161 dated 14.08.2023 and also degraded the Environment with bypassing the trade effluent without any prior treatment and effluent samples collected by the Joint Committee from Untreated Effluent Discharge from Cooling water, Untreated Effluent Discharge from Process, Inlet, outlet & Aeration Tank of ETP & Combined/Common drain carrying untreated effluent (from cooling tower and process discharge) inside factory near residential quarter before exiting the premises found exceeding the prescribed limits as tabulated above based upon the analysis report released by Central Pollution Control Board (CPCB), Laboratory at Delhi vide A/R no.

WATER/2324/WW/00115 dated 05.03.2024

Whereas, Show Cause Notice for cancellation/ withdrawal of Consent to Operate Water (Prevention and Control of Pollution) Act, 1974 / Air (Prevention and Control of Pollution) Act, 1981 was issued to the unit by Regional Officer Ambala vide his letter number HSPCB/AMB/2024/INS/62925698SCNCR001 dated 22-03-2024 The reply submitted by the unit vide letter dated 03/04/2024 did not found satisfactory as per detail given below:

1. Unit found engaged in disposing the untreated trade effluent in violations of section 24 of Water Act, 1974 and standards laid down under EP Rules, 1986 vide MoEF&CC notification dated 14.01.2016 and also in violation of discharge standards imposed in the CTO granted to the unit vide No. HSPCB/Consent/: 313093923AMBCTO39774161 dated 14.08.2023 and also degraded the Environment with bypassing the trade effluent without any prior treatment and effluent samples collected by the Joint Committee from Untreated Effluent Discharge from Cooling water, Untreated Effluent Discharge from Process, Inlet, outlet & Aeration Tank of ETP & Combined/Common drain carrying untreated effluent (from cooling tower and process discharge) inside factory near residential quarter before exiting the premises found exceeding the prescribed limits as tabulated above based upon the analysis report released by Central Pollution Control Board (CPCB), Laboratory at Delhi vide A/R no. WATER/2324/WW/00115 dated 05.03.2024

Thus the above said unit has violated the provisions of Water (Prevention and Control of Pollution) Act, 1974 / Air (Prevention and Control of Pollution) Act, 1981 by detail of violation mentioned above and Regional Officer, Ambala has accordingly recommended for cancellation/ withdrawal of Consent to Operate under Water (Prevention and Control of Pollution) Act, 1974 / Air (Prevention and Control of Pollution) Act, 1981 vide his letter no. HSPCB/AMB/2024/RO/INS/62925698RCTO001 dated 08-04-2024.

Therefore, considering the recommendation of Regional Officer, Ambala and keeping in view the above said facts, the Consent to Operate granted by the Board to the above said unit vide letter no. No. HSPCB/Consent/ : 313093923AMBCTO39774161 dated 14-08-2023 under section 21 of Air (Prevention & Control of Pollution) Act, 1981 / 25 of Water (Prevention & Control of Pollution) Act, 1974 is hereby cancelled/ withdrawal with immediate effect.

Dated Panchkula, the
20-08-2024

P Raghavendra RAO
Chairman

Endst. No.:
HSPCB/AMB/2024/INS/62925698CTOW001-002

Dated: 27-08-2024

A copy of the above is forwarded to the following for information and necessary action:-

1. The Regional Officer, Ambala in reference to his letter no HSPCB/AMB/2024/RO/INS/62925698RCTO001 08-04-2024. He is asked to initiate the legal/ closure action against the above said unit in view of revocation of Consent to Operate immediately and to submit compliance report in this regard within 03 days positively.

2. NARAINGARH SUGAR MILLS LTD VPO BANONDI TEHSI NARAINGARH



NIRMAL
KUMAR
Nirmal Kumar ,
Sr Environment Engineer
Branch Incharge (HQ)
For Chairman

Digitally signed by
NIRMAL KUMAR
Date: 2024.08.27
17:29:22 +05'30'

1664

**HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph-2577870-73
E-mail:see2hspcb@gmail.com**

Order

Whereas, Hon'ble National Green Tribunal (NGT) has issued directions to impose penalty on non-complying polluting units and to levy compensation on the principle of "Polluter Pays" to recover the environment compensation for the restoration of environmental damages caused;

Whereas, the Hon'ble NGT in the matter of Paryavaran Suraksha Samiti & Ors. Vs Union of India & Parveen Kakkar & Ors. Vs MOEF & Ors. it was held that:

"11. Needless to say that it will be open to the SPCBs/Committees and CPCB to take coercive measure including recovery of compensation for the damage to the environment on "Polluter Pays" as well as also to direct taking of such precautionary measure as may be...."

Whereas, in 63rd conference of Chairmen and Member Secretaries of PCBs/Committees held on 18.03.2019 it was decided that SPCBs/PCCs may frame their guidelines on environmental compensation based on CPCB's report circulated in the agenda of the said meeting and to provide their inputs in the environmental compensation report;

Whereas, the matter regarding levy of compensation on the polluting units was examined by the technical committee of the Board which recommended that the report of in-house committee of CPCB on methodology and guideline for assessing the environment compensation and utilizing of the same as provided in the agenda note of the 63rd conference of Chairman and Member Secretary of PCBs/Committees held on 18.03.2019;

Whereas, the Board has decided to adopt the methodology suggested by the CPCB for assessment, imposition, collection and utilization the environment compensation from the polluting units in the state of Haryana vide orders dated 29.04.2019 and policy dated 20.12.2019;

Whereas, the Board constituted Environment Compensation Assessment Committee on 20.09.2023 to assess the environment compensation of the units found operating in violation of the provisions of the environmental acts.

The Regional officer Sh. Ajay Singh, EE attended the hearing and submitted that unit was inspected by the members of Joint Committee constituted in OA No. 515 of 2022 by Hon'ble NGT on 20.02.2024 and found that the unit was found bypassing the untreated trade effluent and samples were also collected by the Joint Committee from untreated effluent discharge from cooling water, untreated effluent discharge from the process, inlet, outlet & aeration tank of ETP & combined/common drain carrying untreated effluent (from cooling tower and process discharge) inside factory near residential quarter before existing the premises. As per the analysis report received from Central Pollution Control Board (CPCB) Laboratory at Delhi vide Analysis report no. Water/2324/WW/00115 dated 05.03.2024, the effluent parameters were found exceeding the prescribed limits. Show cause notice for EC was issued to the unit vide letter no. HSPCB/AMB/2024/INS/62925698SCNCC001 dated 22.03.2024 and

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HSPCB/AMB/2024/4602 dated 16.04.2024. The unit submitted the reply to the show cause notice vide their letter dated 02.04.2024 and stated that they are under process for up-gradation of ETP and up-gradation shall be done well before next cane crushing season 2024-25. However, reply received was found unsatisfactory and hence the case was recommended for closure and revocation of CTO to the competent authority vide this office letter No. HSPCB/AMB/2024/RO/INS/62925698CONCR001 & 62925698RCT0001 dated 08.04.2024.

Whereas, the matter was again placed before the environmental compensation assessment committee (ECAC) meeting held on 13.08.2024 Sh. V.K. Singh (Unit Head), Sh. Guralp Singh (AGM), Sh. Udesb Singh (Manager (P) attended the personal hearing on behalf of the unit and accordingly, the number of days of violations made by the unit in this case may be taken from 20.02.2024 (date of inspection with Joint Committee) to 21.03.2024 (date of end of crushing season for the year 2023-2024) = 31 days. The location factor may be taken as 1.0 as population of Ambala is less than 1 million, Unit is a medium scale unit so factor for scale of operation is taken as 1.0. Accordingly, after deliberation, the Environmental Compensation is calculated and finalized as under:-

$$\text{EC} = \text{PI} \times \text{N} \times \text{R} \times \text{S} \times \text{LF}$$

$$80 \times 31 \times 250 \times 1 \times 1 = \text{Rs } 6,20,000/-$$

Whereas, after consideration of the minutes of the meeting of the Environment Compensation Assessment Committee, held on 13.08.2024 environment compensation of Rs. 6,20,000/- (Rupees Six Lakhs Twenty Thousand Only) is levied on the M/s Naraingarh Sugar Mills. Ltd. Village Banondi, Naraingarh, Ambala.

Therefore, M/s Naraingarh Sugar Mills. Ltd. Village Banondi, Naraingarh, Ambala is hereby directed to deposit Rs. 6,20,000/- (Rupees Six Lakh Twenty Thousand Only) with the Haryana State Pollution Control Board as Environment compensation within 15 days in INDUSIND Bank, Sector-9, Panchkula, Saving Bank account No. 100053543757, IFSC Code INDB0000164, to avoid further legal action.

Dated Panchkula, the Chairman

30-09-2024

CC

A copy of the above is forwarded to the following for information and necessary action please:

1. M/s Naraingarh Sugar Mills. Ltd. Village Banondi, Naraingarh, Ambala
2. Sr. Accounts Officer, HSPCB.
3. Regional Officer, Ambala, HSPCB.

Signed by

Sanjeev Kumar

Date: 01-10-2024 16:08:30

CHAIRMAN

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For Chairman



Naraingarh Sugar Mills Limited

Registered office: Village Banondi, Tehsil- Naraingarh Ambala, Distt. Ambala – 133001(Haryana), **CIN:** L74899HR1991PLC032873, **Telephone:** 9729547446, **E-mail ID:** nsmlnarainagr@nsml.in, **GST No.** 06AAACN0454G1ZV

Ref.: NSML/2024-25/ 8506

Dated. 13.08.2024

To

The Chairman
Haryana State Pollution Control Board
C-11, Sector -6, Panchkula, Haryana-134109

Subject: Submissions on personal hearing for environmental compensation calculations to be imposed on the unit and request to review the closure recommendations issued by regional officer HSPCB Ambala.

Sir,

This is with reference to your office letter no. HSPCB/Training Cell/2024/239 dated 09.08.2024 regarding personal hearing for environmental compensation calculations to be imposed on the sugar mill. In this regard it is submitted that since the start of the crushing season the mill is sending entire process effluent to the ETP installed in the mill.

On the day prior the visit of CPCB/ HSPCB team, due to failure of some equipment, excess effluent was generated containing diluted caustic soda solution. This problem was rectified the very next day henceforth there is no discharge of effluent outside the premises of the sugar mill. In order to check the re occurrence of such incidents, NSML has placed order for up-gradation of existing ETP as per the DPR prepared by Vasantdada Sugar Institute (VSI) Pune. The work on the up gradation of the ETP has been started, which is scheduled to be completed before the start of the cane crushing season 2024-25.

It is also submitted that Naraingarh Sugar mills ltd got consent to operate (CTO) from your good office no. HSPCB /Consent: 313093923AMBCTO39774161 on dated 14.08.2023 on basis of the terms condition and specific conditions we are committed to install the anaerobic treatment system and up-gradation of ETP to overcome the discharge of any untreated effluent outside or inside premises which occurs accidently.

We assure that there would be no discharge of untreated water anywhere in or around the sugar mill premises. Entire effluent generated by the sugar mill will be treated through the upgraded ETP and utilized for irrigation in farm land, green belt and horticulture. We are enclosing herewith copy of work order no. NSML/2024-25/100 dated 30.07.2024 issued for up gradation of ETP for your kind information please.

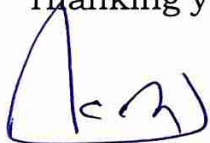
To avoid any unrest among the local farmers and in order to purchase and crush the entire sugarcane sown by the farmers in the Naraingarh sugar mill area, it is utmost important to start the sugar mill in time, for which we are committed to install and commission the upgraded ETP well in time.

In view of the ongoing work in the up-gradation of the ETP and in the large public interest it is requested to review the Closure recommendations made by Regional Office HSPCB Ambala with allowing the side by up-gradation work of ETP as proposed and other fabrication work with the request that the electricity connection may not be disconnected so that the parallel maintenance and up-gradation work of the plant may be executed.

We also undertake that Naraingarh sugar mill shall not discharge any type of effluent water in or around the sugar mill. Further, the environment compensation calculated by your good office and decided to be imposed upon the Naraingarh sugar mill, shall be accepted and deposited as per your directions.

Submitted, for your kind consideration please.

Thanking you



Unit head

Naraingarh Sugar Mills Ltd
Village Banoundi, Po. Shahzadpur
Tehsil Naraingarh, Distt Ambala (Haryana) 134202

Copy to: Regional office, Haryana Pollution Control Board, Near Orion Banquet, Naraingarh Road, Baldev Nagar - Ambala (Haryana)

UNDERTAKING

I **V.K. Singh** S/o **Shri A.K. Singh** R/O, Naraingarh Sugar Mills Limited, Village Banondi P.O. Shahzadpur , Tehsil Naraingarh Distt Ambala Haryana 134202 , Do solemnly affirm and declare as under:-

- To upgrade and commission the existing effluent treatment plant before the next cane crushing season 2024-25.
- Sugar mill shall be started only after successful commissioning of the upgraded ETP and not to discharge untreated effluent outside the mill premises.
- We will accept and deposit the environment compensation calculated by your good office and decided to be imposed upon the Naraingarh sugar mill ltd.

I hereby verify that what has been stated above is true and correct to the best of my knowledge, and nothing has been concealed there from.



Vinod Kumar Singh
(Unit head)

Naraingarh Sugar Mills Ltd
Village Banoundi, Po. Shahzadpur
Tehsil Naraingarh, Distt Ambala (Haryana) 134202

Naraingarh¹⁶⁷⁰ Sugar Mills Limited

P.O. – Shahzadpur, Teh. Naraingarh, Distt. Ambala – 134 202 (Haryana)
Telephone : 01734-277388, 278125, Fax : 278210 E-mail ID : nsmlnaraingarh@nsml.in
CIN-L74899HR1991PLC032873, GSTIN:06AAACN0454G1ZV

GSTIN: 06AAACN0454G1ZV

P.O. No. NSML/2024-25/100
Date: 30.07.2024

PURCHASE CUM WORK ORDER

ABHITECH ENERGYCON LTD

Plot No. 9, Industrial area – Lodhimajra
Tehsil Baddi, Dist. Solan
Himachal Pradesh (174101)
Mob: +91- 9357831008, 9816139129
Email id: abitech@abhitechenergycon.com

Sub: Up-Gradation of Effluent Treatment Plant to Treat 1000 m³/ day Sugar Process effluent.
Reference: Your mail dated 22.07.24

Dear Sir,

with reference of tender opened on dated 15.07.2024 and subsequent negotiation held with you, we are pleased to place our work order as per following terms & conditions:-

1. **Technical Specifications:-**All the technical specifications comprising of civil & electro- mechanical equipment shall be as mentioned in the tender documents section - ii (2.1).
2. **Drawings to be submitted by the supplier:-**
 - I. Detailed fabrication drawing of each and every part of plant & machinery, piping layout drawing, isometric drawings, equipment layout drawing, elevation drawing should be submitted well in advance to purchaser for prior examination & approval refer section-ii (2.5).
 - II. Foundations and civil working drawings shall be given by supplier well in advance for prior examination, approval and execution.
 - III. The supplier shall submit the assembly and erection drawings for equipment, wiring diagram for the electrical work and P & I diagram.
 - IV. The rights to all design, drawing, specification, tools etc. used for the said unit remains exclusively, purchaser's property.
3. **SCOPE OF SUPPLY & WORK:-**
 - I. Design, Engineering, Construction, manufacture, procure, supply, erection & commissioning up to satisfactory trials as per the guidelines given in the battery limits Section - II (Refer 2.3,1.2)and process performance parameters guarantee (section 2.4).
 - II. Existing and new construction of civil units and their sizes shall be carried out as per drawings attached in the tender documents as annexure 2.2 (IV).
 - III. All electro-mechanical machinery, equipment's, instruments etc. shall be supplied as per the technical specifications only given in Section - II (Refer 2.1) and as per the battery limits given in Section - II (Refer 2.2)
 - IV. Your scope of work shall include the constructions of civil structures, supply & erection of necessary electro-mechanical machinery to meet with the requirements.
 - V. All foundation bolts, wedges, packing, liners etc. are also to be included in the scope of supply.
 - VI. For the civil construction ISI grade cement of reputed brand such as Ultra-tech/ACC/Ambuja grade 53 shall be used.

- VII. TMT bar for reinforcement of RCC work shall be of ISI marked Fe-450 or Fe-500 of reputed brand.
- VIII. The supplier has to submit three copies of civil drawings of tanks, level, foundations, dimensional layout, machinery resting details, pipe line layout, equipment layout & details fabrication isometric drawings of every part of equipment for approval from NSML.
- IX. Culture required for commissioning & stabilization and performance period shall be in the scope of supplier.
- X. DMF: - As agreed by buyer & supplier during negotiations held on dated 16.07.2024, party may supply fabricated DMF (Dual media filter) in place of Ion-exchange/ Thermax, as mentioned in the tender documents.

4. Technical services shall include:-

- i. Project In-charge: Supplier will depute a qualified & experienced project in-charge to supervise the installation & erection of the machinery who will be stationed at site
- ii. Training of the NSML personnel: Supplier shall arrange to train the NSML personnel regarding the process operation & maintenance of the plant being set' up under the agreement on its own cost
- iii. Start-up services: Supplier will depute qualified staff for start-up of plant and during the performance period (Performance period will be one crushing season)
- iv. Machinery manuals, brochures, and maintenances manuals with standard operating manuals should handed over to the purchaser at the time of commissioning of plant
- v. After sale services: Routine operation field review & training update. Supplier will depute a qualified field engineer to review unit operations & provide additional on-site training from time to time on demand by purchaser.

5. General Guidelines, contractual terms & Conditions:-

- I. For the execution of the project, electricity & water at one point shall be supplied by the NSML free of cost.
- II. All fabrication of equipment will be done under stage wise third party inspection (arranged by purchaser). All bought out equipments should be offered for inspection before dispatch.
- III. The supplier will prepare & submit to purchaser the PERT / CPM chart and time schedule accordingly. Supplier should ensure that the time schedule will be maintained as per the chart.
- IV. Supplier should arrange Lodging & boarding facilities for their own staff.
- V. First fill of oil & grease will be in the scope of supplier.
- VI. Design supply, erection, testing and commissioning of electrical equipment's (Panel, motor cable tray, cable tray laying, cable termination, lug, cable and others related work / materials) in supplier scope.
- VII. Remote push button station suitable for outdoor operation with canopy in supplier scope.
- VIII. All equipment earthing with required material in supplier scope (Earth Pit 2 Nos., GI Strip and cable etc. as per required.)
- IX. The supplier shall arrange to collect samples of construction materials supplied at site and to design the different concrete mix as per drawing at his own cost.
- X. The supplier shall arrange the concrete sub filling and testing from a reputed lab at his own cost and also maintain a register at site.

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- XI. The supplier will submit the list of workers engaged by him for erection and commissioning at the HR department. The list must be contains name, Fathers Name, Permanent Address and the age of workers. You will certify on the final payment that you have paid all the dues of your workers and no payment of any work balance.
- XII. Minor changes, if any suggested later on by the purchaser shall be carried out by the supplier without any additional charges what so ever.
- XIII. Suppler will comply with factory act 1948, the employee PF and misc. , provision act 1952, employees state insurance act 1948, The payment of wages act 1936, The minimum wages act 1948, industrial dispute act 1947 and the workmen's compensation act 1923.
- XIV. Return of surplus material:- the supplier will lift his tool tackles, unused pumps, motors, pipe, electrical items or any unused material supplied by him after completion of the project.

6. Changes: -

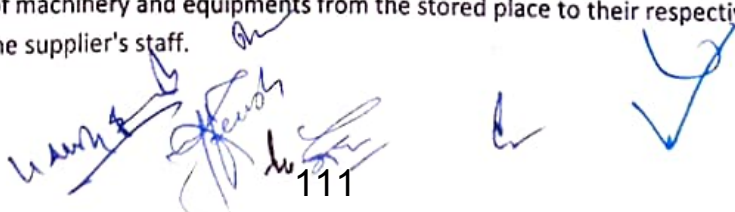
- I. NSML without invalidating this contract may order extra work or make changes by adding or deducting from the work, the contract price being adjusted accordingly. All such work shall be executed under terms and conditions of this agreement.
- II. If any minor work has been left in the scope of work / supply in the order, which is necessary for the smooth & efficient running of the plant, the supplier / contractor has to do that work within the ordered price.
- III. Except in an emergency endangering life or property, no change shall be made unless authorized in writing by the Sugar Mill Authority.
- IV. If supplier claims that any change requested by NSML involving extra cost, supplier shall give NSML written notice thereof before proceeding to execute the work except in an emergency endangering life or property.
- V. For any such extra work or change the amount of the payment shall be adjusted as may be agreed upon between the parties before the extra work or change is ordered.

7. Manpower:-

Staff including Project Incharge, Engineers, Technicians, skilled, highly skilled and unskilled labour, required for construction, erection and commissioning of the machinery are to be deputed by the supplier/contractor.

8. Consumables, Tools & Tackles: -

- I. Gas cutting equipment, electric welding set, welding rods, adequate supply of Gas Cylinders and other consumable are to be managed by the supplier at his cost. All welding electrodes should be ISI marked and make by ador, maruti, sanweld etc.
- II. All tools and tackles required for erection are to be brought by the supplier.
- III. Supplier shall bring all the instruments required for the performance measurement during trials.
- IV. The transportation of machinery and equipments from the stored place to their respective position is also to be done by the supplier's staff.



9. Breakages / Thefts:-

The Naraingarh Sugar Mill will not be responsible for any breakages; theft etc. of the supplier's or sub-contractors material kept at the site and no claim shall be entertained by NSML.

10. Performance Guarantee:-

- I. As per the parameters given in section-II (2.4)
- II. Total plant & machinery and its accessories should be guaranteed for a period of 15 months from the date of last supply or 12 months from the date of commissioning whichever is earlier for material, workmanship and performance.
- III. Plant & machinery and its accessories should be of reputed make, first class quality and workmanship. The supplier shall replace free of cost any material found defective during the guarantee period.
- IV. Process performance Guarantee for effluent treatment plant should be for following parameters:
 - a) Capacity, efficiency of plant
 - b) Culture requirement Chemicals & nutrients consumption

11. Casualty, Loss/Damages: -

- i. Any damage caused by the supplier's person / team to purchaser's property/person will be assessed and recovered from the supplier. In other words, the entire responsibility in connection with any acts or deeds of supplier's person / team detrimental to purchaser during the course of work will be on supplier's account.
- ii. The responsibility in respect of injury caused to supplier's or sub-contractors person / team or anything happened wrong during the course of work will be the supplier's responsibility.
- iii. During the period of execution of the work / job the supplier shall be fully responsible for any casualty, loss or damage. The purchaser will not be responsible for any type of payment like compensation etc. to the supplier's workers.

12. Final Price & Payment Terms: The final price for the complete project is Rupees 2.0 Crores (Rupees two crores only)

- I. No advance shall be paid.
- II. 40 % after completion of 80% Civil work.
- III. 10 % after completion of 100 % civil Work.
- IV. 30 % after receipt of Mechanical / Electrical equipment.
- V. 10 % after erection, commissioning & the successful running of plant one crushing season.
- VI. 10 % after two months of successful of second crushing season.

13. Packing, forwarding, Transportation, Insurance etc.

Price shall be inclusive of the packing & forwarding charges, handling, transportation up to factory site, unloading at factory site, erection, commissioning up to satisfactory trials and supervision

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thereof, transit cum storage cum erection insurance, custom duties, GST, duties, sales tax, Octroi and other government levies, if any,

14. Taxes and Duties: -

- I. The Govt. taxes and other levies, if any on the works contract shall be borne by the supplier.
- II. Octroi /entry tax if applicable shall be reimbursed on actual against documentary evidence.
- III. Any increase or decrease in taxes or duties will be made applicable to both the purchaser & supplier subject to the authenticated proof. The increase in the amount of taxes and duties will be on Supplier's account if the material is not supplied as per delivery / dispatch schedule BAR chart.

15. GST:-

- I. GST amount shown in the tender break up price shall only be granted for Modvat benefits. Supplier must declare the GST clearly and the same will be paid by the purchaser on documentary proof of payment made. If there is any difference in the Central GST quoted and the actual, the differential amount will be recovered from the payable amount.
- II. The supplier shall furnish to the Sugar Mill with their bills, GST, gate pass in the support of GST and special GST, if any, paid both for basic price to avail GST Modvat Credit. If GST invoice is not submitted the relative GST amount will be liable for deduction from bill as per the GST rules.

16. Income Tax: -

Income Tax, if applicable, will be deducted at source, while releasing the payment against R.A-Bill/Total Bill.

17. Delivery period & liquidated damages:-

- i. The supplier has to adhere to the period stipulated for delivery completion of work in all respect very strictly.
- ii. Design, supply, construction, erection and mechanical & water commissioning of the plant should be completed within four months from the date of purchase order. Plant should be commissioned & stabilized within four weeks period.
- iii. **Liquidated damages** for late delivery shall be @ 1 % of contract price per week up to a maximum 5 % the total contract price.

18. Submission of bills and payments:-

- I. All the details of taxes, duties, paid by the supplier shall be shown separately for own manufactured items and for bought out items & to be submitted to the purchaser along with bills by supplier for the reimbursement of the same.
- II. The amount shown in supplier's bill for payment of all such taxes, surcharges and duties will be computed on the basis of all such relevant statutory provisions in force on the date of dispatch and shall be the actual amount as paid by the supplier.

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- III. The payment shall be released by the NSML within fifteen days from the date of submission of approved bills.

Purchaser's Right:-

19. **Risk purchase:** If the contractor fails to execute the work as per order / schedule NSML reserves the right to procure the same from alternate sources at suppliers risk and cost.

20. **Cancellation:-**

Purchaser reserve the right to cancel the contract forthwith upon or any time after the happening of any of the following events:

- I. If supplier commit a breach of any of the terms and conditions mentioned in purchase/work order and fail to rectify the remedy such breach within ten days of the receipt of the written notice from purchaser in regard thereto.
- II. If supplier do not adhere to the instructions which may be issued from time to time after mutual discussions in connection with the manufacture / supply of the material.
- III. Purchaser's right to terminate the contract shall be without prejudice to any of purchaser's rights and remedies against supplier and in the event of our so terminating the contract, purchaser shall not be obliged to pay for any loss or compensation in respect of such termination.

21. **FORCE MAJEURE: -**

In the event of a flood, earthquake, fire, heavy rain, strike, riots, or any other unforeseen event, the project may experience a delay. The timeline of the project will be extended on mutually agreed-upon terms.

22. **Arbitration:-**

If at any time, any question, dispute or difference, whatsoever, shall arise between the seller and purchaser arising out of or in connection with the stipulation of this contract except those which are expressly hereinafter excluded from the ambit of arbitration, the parties hereto shall use their best efforts to settle such question, dispute or difference amicably by mutual negotiations should the contract not be reached in respect therewith, either party may be giving to the other a notice in writing of the existence of such question, dispute or differences refer the same for Arbitration proceedings as per the provision of Arbitration Act 1940 and the rules there under inclusive of any modification or replacement thereof. Venue of Arbitration will be at the court of Naraingarh the court decision shall be final and binding on both the parties.

23. **Duplication of clause:-**

Whenever there is duplication of clause either in the terms and conditions or in the agreement, the clause, which is beneficial to the purchaser, will be considered applicable at the time of any dispute.

Enclosure: Annexures attached.

User

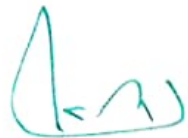


 H.O.D.




 P.O.


 C.F.O.



Unit Head

2. SECTION II – TECHNICAL SPECIFICATIONS

2.1 TECHNICAL SPECIFICATIONS

2.2 ANNEXURE-IV(ETP LAYOUT & OTHER DRAWINGS)

2.3 BATTERY LIMITS

2.4 PROCESS PERFORMANCE PARAMETERS/ GUARANTEE

2.5 DRAWINGS FROM SUPPLIER



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2.1 TECHNICAL SPECIFICATIONS

A. Specification for Civil work.

S.N.	Unit	Specifications
1	Screen Chamber	Existing will be used
	No. of unit	01
	Volume in m ³	7.92
	Size	3.6 m x 2.2 m x 1.0 m
	Shape	Rectangular
2	Oil & Grease Chamber	Existing will be used.
	No. of units	01
	Volume in m ³	7.92
	Size	3.6 m x 2.2 m x 1.0 m
	Shape	Rectangular
3	Equalization/Collection Tank- I	Existing will be used.
	No. of units	01
	Volume	123.12 m ³
	Size	5.7 m x 8.0 m x 2.7 m
	Shape	Rectangular
4	Surge Tank	New (Existing 15 day's storage tank by constructing partition wall)
	No. of unit	01
	Location	At old lagoon
	Application	For holding untreated effluent.
	Volume	1000.0 m ³
	Sizes	35 m x 12 m x 2.5 m
	MOC	RCC
	Shape	Rectangular
	Scope of work	RCC Partition wall M25 grade 200 mm thick and, Concrete lining floor and sloping walls 75 mm thick over 300 micron HDPE liner

5	Equalization/Collection Tank- II	Existing will be used
	No. of units	01
	Volume	240.0 m ³
	Size	10 m x 8.0 m x 3.0 m SWD
	Shape	Rectangular
6	Neutralization Tank-	Existing will be use
	No. of units	01
	Volume	43.2 m ³
	Size	2.0 m x 8.0 m x 2.7 m
	Shape	Rectangular
7	Primary clarifier	Existing will be used after increasing additional height of tank by 0.5 m excluding free board and replacement of sludge outlet pipe with 6" dia MS pipe & valve
	No. of units	01
	Volume	164.47 m ³ (After increasing height = 192.8 m³)
	Size	Ø 8.5 m X 2.9 m + 0.5 m
	MOC	RCC M25 grade & TOR steel
	PCC bending	PCC M10 grade
	Plaster	CM 1:4 internal Sand face plaster external CM 1:4 base coat and CM 1:3 finishing coat
	Free board	0.3 m
	Shape	Circular
	Note : Please check the structural viability with architect for existing primary clarifier before execute the work	
8	Anaerobic filter tank	New Anaerobic tank shall have 3ft wide RCC walkway at the top periphery including approaching stair case 3ft wide with MS railing complete in all respect
	No. of units	01
	Location	At exiting old sludge drying beds area towards the north west side of aeration tank after dismantling old sludge beds.
	Volume	1428.0 m ³
	Size	17.0 m x 14.0 m x 6.0 m SWD
	Free board	0.5 m
	MOC	RCC M25 grade & TOR steel

	PCC bending	PCC M10 grade
	Plaster	CM 1:4 internal Sand face plaster external CM 1:4 base coat and CM 1:3 finishing coat
	Shape	Rectangular
9	Pre-aeration tank	New , Pre-aeration tank shall have 3ft wide RCC walkway at the top periphery including MS railing complete in all respect
	No. of units	1
	Location	At existing old sludge drying beds area towards the north waste side of aeration tank.
	Volume	126.0 m ³
	Size	14.0 m X 3.0 m X 3.0 m SWD
	Free board	0.3 m
	MOC	RCC M25 grade & TOR steel
	PCC bending	PCC M10 grade
	Plaster	CM 1:4 internal Sand face plaster external CM 1:4 base coat and CM 1:3 finishing coat
	Shape	Rectangular
10	Aeration tank	Existing will be used
	No. of units	1
	Volume	1587.0 m ³
	Size	23.0 m X 23.0 m X 3.0 m
	Free board	0.3 m
	Shape	Rectangular
11	Secondary clarifier	Existing will be used after sludge outlet pipe replacement
	No. of units	1
	Volume	219.8 m ³
	Size	Ø10.0 m X 2.8 m
	Free board	0.3 m
	Shape	Circular
12	Sludge Sump	Existing will be used

	No. of unit	01
	Volume	16.0 m ³
	Size	2.0 m x 2.0 m x 4.0 m
	Shape	Square
13	Holding Tank	New
	No. of units	01
	Volume	170.0 m ³
	Size	10.0 m x 8.5 m x 2.0
	Free Board	0.3 m
	MOC	RCC M25 grade & TOR steel
	PCC bending	PCC M10 grade
	Plaster	CM 1:4 internal Sand face plaster external CM 1:4 base coat and CM 1:3 finishing coat
	Shape	Rectangular
14	Sludge drying beds	New
	No. of units	04
	Volume	100.0 m ³
	Size	5.0 m x 5.0 m x 1.0 m X 4 nos.
	Free board	0.5 m
	MOC	UCR/BBM work
	PCC bending	PCC M10 grade
	Plaster	CM 1:4 internal Sand face plaster external CM 1:4 base coat and CM 1:3 finishing coat
	Shape	Square
	Pipeline	MS 100 mm Dia. Pipeline from primary clarifier to sludge bed.
15	15 day's Storage Tank	Existing will be used
	No. of Unit	01
	Size	42.0 m x 42.0 m x 4.0
	Volume	7056.0 m ³
	Shape	Square

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B. Specification Electro-mechanical

#	Particulars	Specification
A. Mechanical Specification		
1	Bar Screen	Existing will be use
2	Oil and Grease Skimmer	Existing will be used
3	Lime Dosing	Existing will be used
4	Agitator	New
	i Location	Lime mixing unit & Neutralization Tank
	ii Quantity	1
	iii Application	Mixing of lime slurry with effluent
	iv Size	Suitable for neutralization tank (2.0 m x 8.0 m x 2.7 m)
	v Motor drive	2.0 HP, 1440 RPM, 415V, 50 Hz, 3 Phase AC, IE3, AMB 50 Degree C, IP 55
	vii Motor Make	Crompton/Kirloskar
	viii Gear box	Worm gear box
	ix Gear box make	Radicon / Shanthi / Equivalent
	X Any Civil Work	Suppliers Scope
5	Clarifier Mechanism	Existing will be used after required repairs.
	i Location	At Primary Clarifier & Secondary Clarifier
	ii Quantity	2
	iii Application	Scraping and collection of settled sludge at central sludge well
	iv Size	Suitable for primary & Secondary clarifier civil tanksizes (Primary Clarifier Ø: 8.5 m X H: 2.9 m SWD) (Secondary clarifier Ø : 10.0 m X H : 2.8 m SWD)
6	Effluent Feed Pump	New
	i Location	At Neutralization Tank
	ii Quantity	1 No.
	iii Application	To feed effluent to the primary clarifier, for supply of untreated effluent from equalization tank to surge tank.
	v Capacity	80 m ³ /hr , Head 20 m compatible motor

	Make	Kirloskar /Sintex/ Varun
	MOC	CI/SS
	Type	Centrifugal type single stage horizontal
	Drive	20 HP, 1440 RPM, 415V, 50 Hz, 3 Phase AC, IE3, AMB 50 Degree C, IP 55
7	Sludge Withdrawal Pump	New
i	Location	At Anaerobic Filter tank
ii	Quantity	2, (1W + 1S)
iii	Application	To withdraw sludge anaerobic filter and recycle to neutralization tank.
vi	Capacity	15 m ³ /hrs.
v	Head	15.0 M
vi	Type	Centrifugal, horizontal, mono-block
vii	MOC	CI
viii	Drive	4 HP/ Compatible motor ,Suitable Electrical drive, 415V, 50 Hz, 3 Phase AC, IE3, AMB 50 Degree C, IP 55 motor make - Kirloskar / Siemens
ix	Pump make	Kirloskar /Sintex/ Varun
x	Accessory	Coupling, coupling guard, motor cover etc.
8	Anaerobic Media	New
i	Location	Anaerobic filter tank
ii	Quantity	390m ³
iii	Application	To provide the surface area for anaerobic microbes
iv	Size	1200 mm X 600 mm
v	MOC	PVC
vi	Make	COOLDECK/ Darbari Venyls Ltd, (DVL)
vii	Weigh	35 kg/m ³
vii	Thickness (mm)	0.3 (130m ³), 0.4 (130 m ³) & 0.5 (130 m ³)
9	Air Blower	Existing will be used
i	Location	Near Aeration tank
ii	Application	Supply of air to both the tank
iii	Quantity	2 no. (1W + 1S)
iv	Capacity	2000 m ³ /Hr.

10	Air Diffuser System		Existing will be used
	i	Location	In aeration tank
	ii	Application	Equal air distribution in respective tank
	iii	Application	Distribution of air in aeration tank in a fine bubble
11	Hypo Dosing System		New
	i	Location	At chlorination tank
	ii	Quantity	1 lot
	iii	Application	To dose hypochlorite solution to treated effluent
	iv	Capacity	100 liters
	v	MOC	HDPE
	vi	Make	Sintex /Equivalent
12	Dosing Pump		New
	i	Location	Chlorination dosing system
	ii	Application	To dose the chemical to treat effluent
	iii	Quantity	1
	iv	Type	Electronic, Diaphragm
	v	Capacity	0 - 15 l/h with suitable electrical drive
	vi	Pump make	UKL/ Aquanomics / Edose/ Milton/Minimax/Equivalent
13	Multimedia Filter		Existing will be used
	i	Location	After holding tank
	ii	Application	Polishing to treated effluent
	iii	Quantity	2 (1 Pressure sand filter + 1 Activated Carbon Filter)
	iv	Size	2300 mm Ø, 1200 HOS at pressure 3.0 Kg/cm ²
14	Filter Feed Pump		New
	i	Location	At Holding tank
	ii	Quantity	2 (1W + 1S)
	iii	Application	To feed the treated effluent to multimedia filter
	iv	Capacity	60.0 m ³ /hr.
	v	Head	30.0 m
	vi	Type	Centrifugal, horizontal, mono-block
	vii	MOC	CI

	viii	Drive	15 HP, RPM 1440/Suitable Electrical drive, 3 Phase, 415V, 50 Hz, 3 Phase AC, IE3, AMB 50 Degree C, IP 55 Make -Kirloskar / Siemens
	ix	Pump make	Kirloskar /Sintex/ Varun
	x	Accessory	Coupling, coupling guard, motor cover etc.
15	Treated Water Pump		New
	i	Location	Secondary clarifier/outlet of ETP
	ii	Quantity	1 Nos
	iii	Application	For transfer treated water from ETP to lagoon
	iv	Capacity	80.0 m ³ /hr.
	v	Head	30.0 m
	vi	Type	Centrifugal, horizontal,
	vii	MOC	CI/SS
		Make	Kirloskar /Sintex/ Varun
	viii	Drive	20 HP, 1440 RPM, 415V, 50 Hz, 3 Phase AC, IE3, AMB 50 Degree C, IP 55
B		Pipeline	MS C Class Size 4 Inch, Length 360 meter
		Bend	8 Nos, MS Shot bend size: 4 inch (Heavy Duty)
		Application	Treated water delivery line from lagoon to boiling house near 2300 sqm body.
17	Condensate Pump with line		New
	i	Location	At mini spray pond
	ii	Quantity	1 Nos
	iii	Application	Recirculation of condensate in overhead tank from mini spray pond to fulfill the process and maceration water requirements.
	iv	Capacity	70.0 m ³ /hr.
	v	Head	50.0 m
	vi	Type	Centrifugal, horizontal,
	vii	Make	Kirloskar /Sintex/ Varun
	viii	MOC	CI/SS
	ix	Drive	20 HP, 1440 RPM, 415V, 50 Hz, 3 Phase AC, IE3, AMB 50

		Degree C, IP 55
B	Pipeline	MS C Class Size 4 Inch, Length 90 meter
	Bend	6 Nos, MS Shot bend size: 4 inch (Heavy Duty)
	Application	Condensate water delivery line from mini spray pond to overhead hot water tank.

18	SODA Wash Tank	New
i	Location	Near injection channel
ii	Quantity	1 Nos
iii	Application	Collection of soda wash and scale during the tube cleaning of evaporator bodies
vi	Capacity	35 m ³ each tank
v	MOC	MS
Vi	Thickness	8 mm
vii	Type	Cylindrical open tank covered with one mess welded screen with support
19	Treated water collection and utilization tank	Existing imbibition water measurement tank to be modified
i	Location	Near 2500 m ² Semi Kestner
ii	Quantity	1 Nos
iii	Application	Collection and utilization treated water for Evaporator body testing after tube cleaing during season
vi	Capacity	Existing tank to be used
Vii	MOC	MS Cylindrical open tank
viii	Work	To raise the Height 4.0 m of Structure as well as MS Tank and outlet pipeline connected with evaporator body water header with valve.

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20	Dual Media Filter(DMF)	New
i	Location	At cogen cooling tower
ii	Quantity	1 unit complete
iii	Application	To remove TSS from cooling tower water blow down.
vi	Capacity	25 m ³ / hr
vi	Make	Thermax / Ion-exchange India Ltd.
Vii	MOC	MS with rubber lining inside /prescribed Media
viii	Type	Multimedia filter followed by activated carbon filter
	Drive	

21.	Cabling	New
i	Description	Electrical cabling shall be provided over ground/ ground with cable trench / tray from control panel to various equipment (Motors, Remote push buttons , Dosing pumps, Earthings etc.) with proper landmark. The both end of the cable should be proper lug.
ii	Size	As per capacity of motor /drive.
iii	MOC	Copper/ Aluminum
iv	Make	KEI/ Havells
v	Quantity	As per requirement

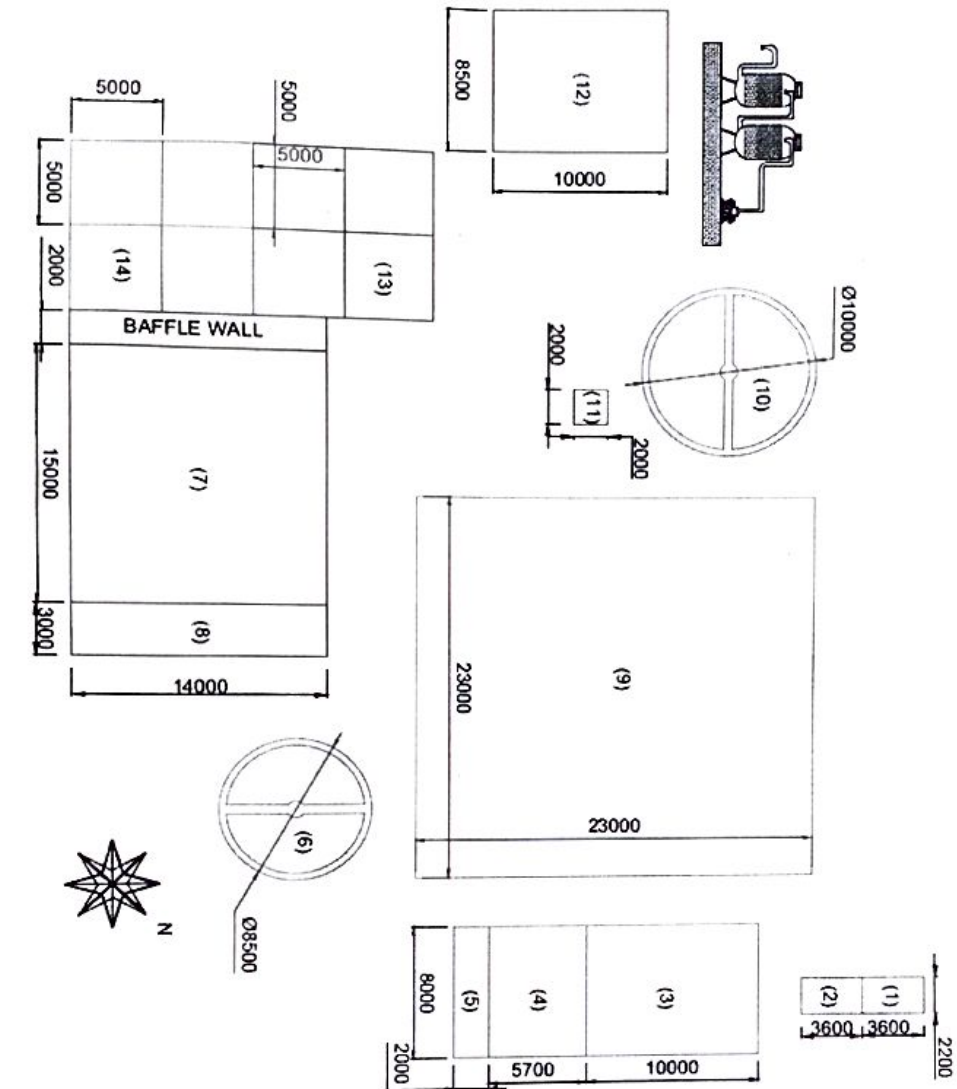
Electrical Panel :

- Type of electrical panel:- Floor mounted, front operated feeder type, totally enclosed vermin proof. Indoor suitable for 50 kA Fault level, fuse less protection and all feeds digital meeting etc.
- Switch gear (Contactor, MCCB, MPCB) Make Siemens /ABB
- Aux. relay make Siemens/ABB.
- Meter and CT Make elmesure /secure.
- Lamp and push button Make: teknic /ABB
- Connector (Terminals) Make: connectwell /Elmax.
- Panel suitable for local , remote and PLC operation.
- 3 Phase 4 wire Energy meter with seal provision, 3 Phase 4 wire volt meter inbuilt VSS, 3 phase ampere meter with ASS provide on Incomer feeder.
- Provision of one spare feeder for each size of motor/dosing pump.
- Type of starter (Four motors and Dosing Pump) : Dosing Pumps, Motors upto 10 HP DOL and above to 10 HP star Delta

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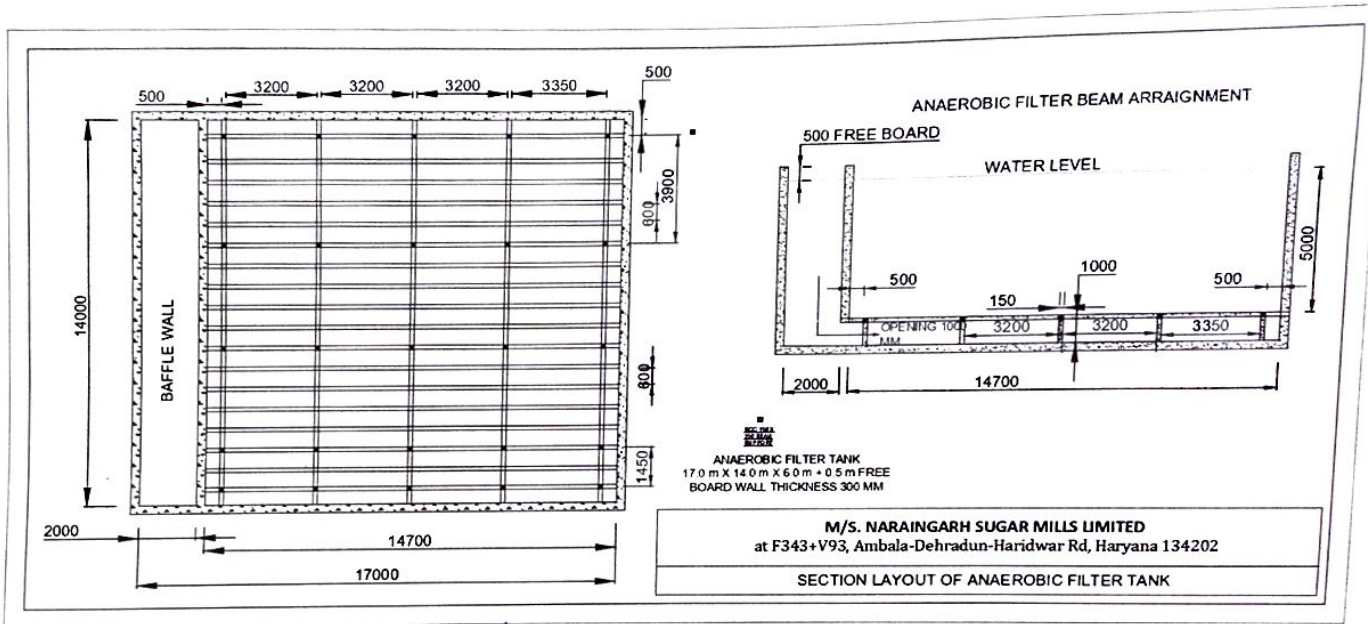
2.2 Annexure-IV
(ETP Layout & Other Drawings)



UP-GRADATION OF SUGAR ETP FROM 750 TO 1000 KLD						
M/S. NARAINGARH SUGAR MILLS LIMITED at P343+V93, Ambala-Dehradun-Hardwar Rd, Haryana 134202						
#	NAME OF UNIT	SIZE IN M	VOL IN M ³	MCC	REMARK	
(1)	SCREEN CHAMBER	3.6 x 2.2 x 1.0	7	RCC	EXISTING	
(2)	OIL & GREASE CHAMBER	3.6 x 2.2 x 1.0	7	RCC	EXISTING	
(3)	COLLECTION TANK-I	5.7 x 8.0 x 2.7	123.12	RCC	EXISTING	
(4)	COLLECTION TANK-II	10 x 8.0 x 3.0	240.0	RCC	EXISTING	
(5)	NATURALIZATION TANK	2.0 x 8.0 x 2.7	43.2	RCC	EXISTING	
(6)	PRIMARY CLASSIFIER	9.85 m x 2.9	164.47	RCC	EXISTING	
(7)	AEROBIC FILTER TANK	17.0 x 14.0 x 6.0	1428.0	RCC	NEW	
(8)	PRE-AERATION TANK	14.0 x 3.0 x 3.0	126.00	RCC	NEW	
(9)	AERATION TANK	23.0 x 23.0 x 3.0	1587.0	RCC	EXISTING	
(10)	SECONDARY CLASSIFIER	9.10 x 2.8	219.8	RCC	EXISTING	
(11)	SLUDGE SUMP	2.0 x 2.0 x 4.0	16.00	RCC	EXISTING	
(12)	FILTER FEED / HOLDING TANK	10.0 x 8.5 x 2.0	170.0	RCC	NEW	
(13)	NEW SLUDGE DRYING BEAD	5.0 x 5.0 x 1.0 x 4 Nos	100.0	RCC	NEW	
(14)	EXISTING SLUDGE DRYING BEAD	5.0 x 5.0 x 1.0 x 4 Nos	100	RCC	EXISTING	

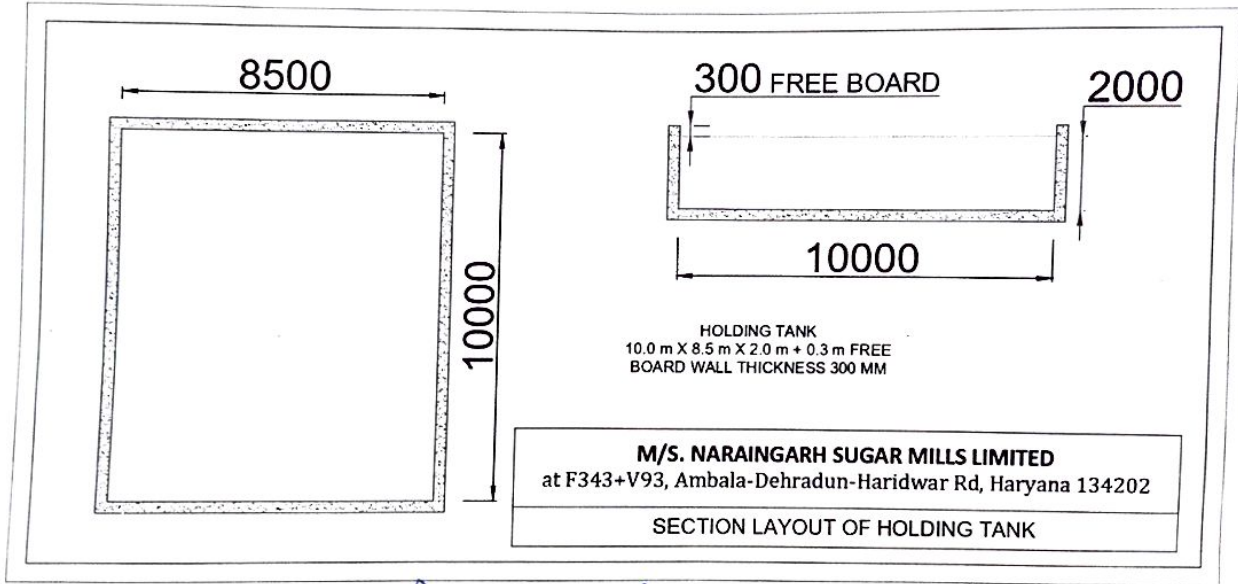
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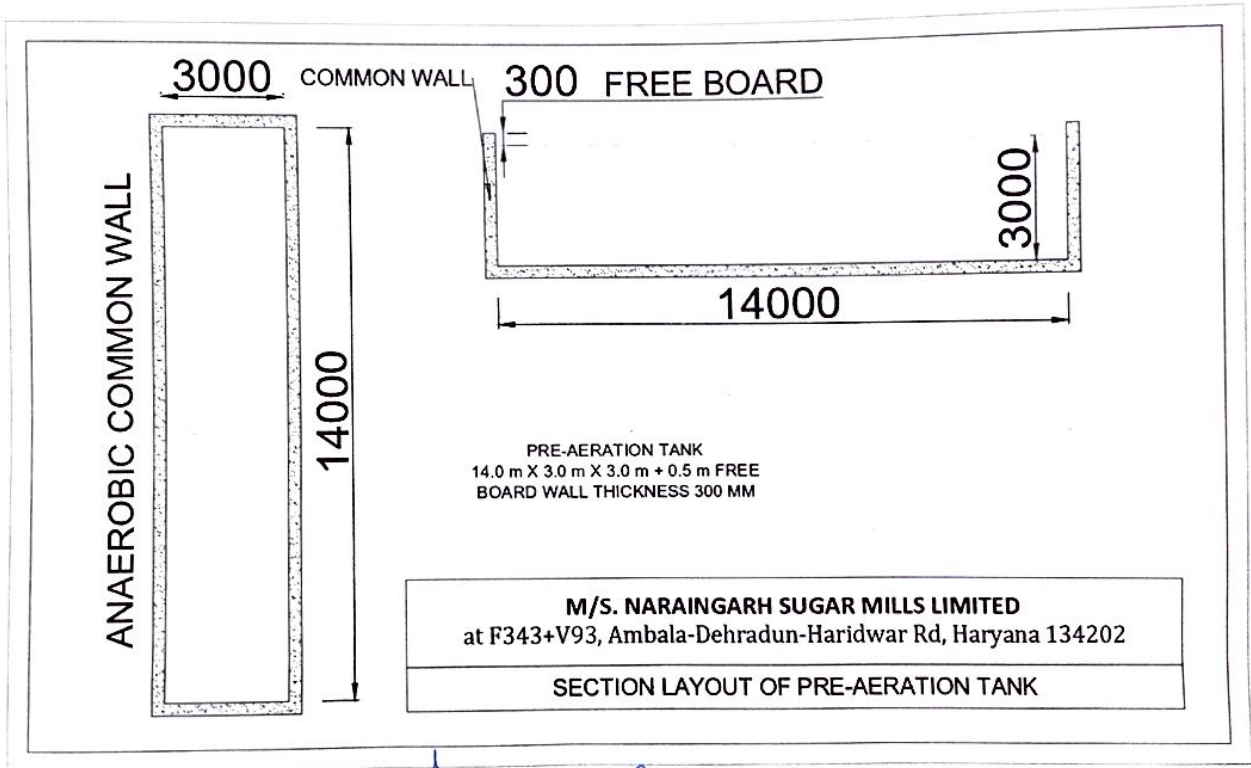


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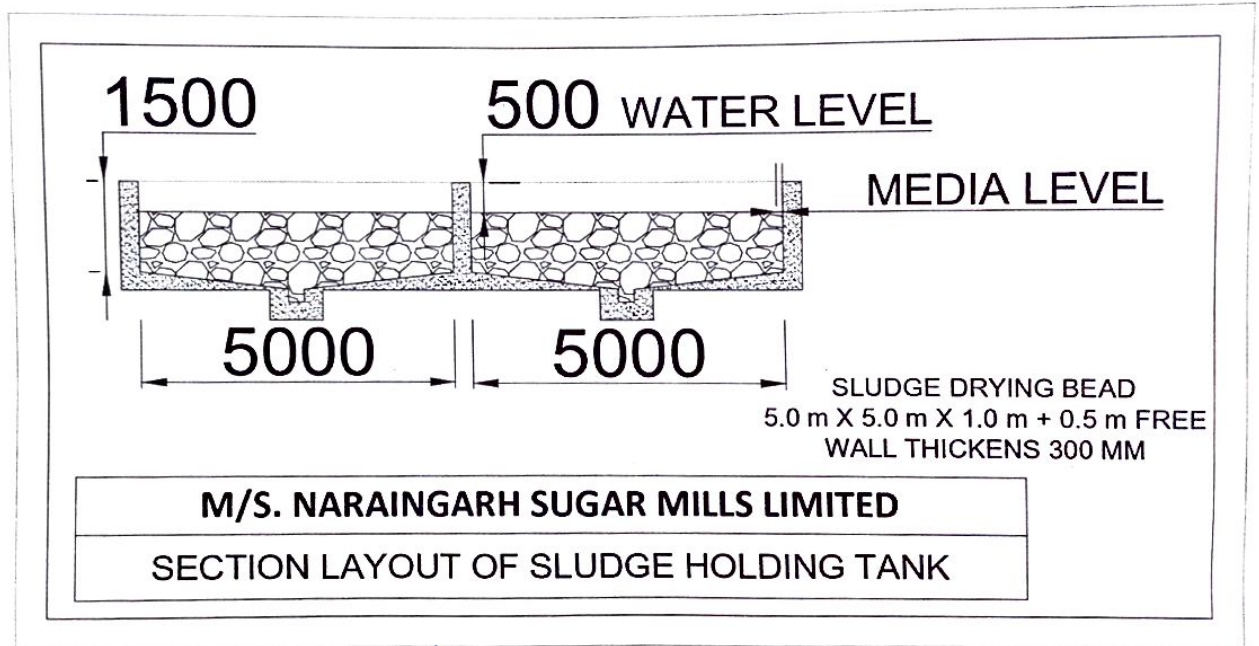


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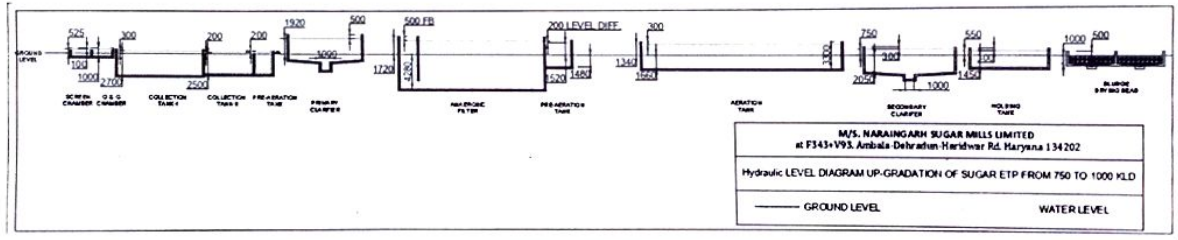
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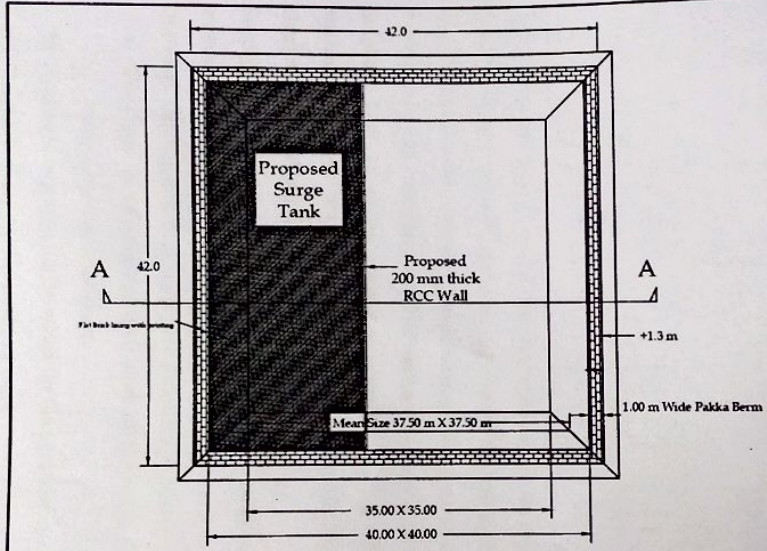
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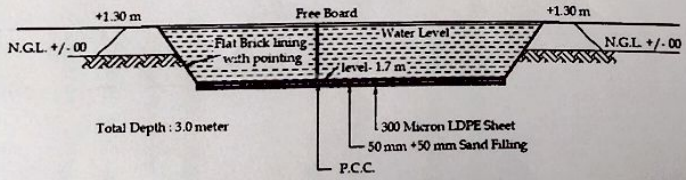
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PLAN



SECTION -AA

OLD LAGOON FOR TREATED WATER 4200 M3

SIZE :-
Lagoon Dimension : 37.5X 37.5X 3.00 m

Legend:-
Kacha Berm 
Paka Berm 

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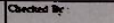


SCALE :- #

- Proposed Work:-**
- 200 mm thick RCC Wall
 - 300 micron thick HDPE Liner over existing flat brick soiling
 - 75 mm thick RCC floor and lining over HDPE Liner

NARAINGARH SUGAR MILLS LTD
NARAINGARH

TITLE:- Proposed Surge Tank and Partition wall (1000 cum)

DRG. NO. :-
NSML / CIVIL / - 1105

Drawn By:  Checked By:  Approved By: 

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2.3 BATTERY LIMITS

1. The sugar factory effluent will be available at collection tank. The Sugar Mill shall bring process water in the premises of effluent treatment plant during commissioning period.
2. Electricity: Supplier shall provide and lay down cable tray, lug, etc. with tray laying cabling and termination of required size up to inlet of isolation switch of motor control center.
3. Land: Sugar Mill will make available required land.
4. The supplier shall supply a required quantity and quality of aerobic culture free of cost, which will be sufficient during whole running season
5. Sugar Mill shall provide all required chemicals, nutrients, and manpower during stabilization of effluent treatment plant. However, the plant supplier shall furnish quantity and quality of such chemicals at the time of quotation and will bear the cost of excess quantity if required
6. The supplier shall obtain the other statutory approvals such as electrical inspector/factory inspector etc. if require
7. Laboratory equipment, chemicals for assessing the quality and quantity of untreated and treated effluent characteristics shall be procured by Sugar Mill.
8. The supplier shall supply list of such laboratory equipments.

N.B.

1. Sugar Mill shall supply information regarding minimum and maximum quantity and average characteristics of effluent, etc to the supplier for designing of electro-mechanical equipments
2. Supplier shall indicate the utility requirement at the time of quoting.
3. Performance trial – Performance trial means reduction of BOD, COD, Oil & grease, chlorides, Sulphate, TDS, etc as per consent to operate issued by HPCB. Supplier shall design the electro-mechanical equipments taking into consideration the effluent quantity and characteristics and performance parameters.
4. Supply of Technical know-how for operation, operating-cum-maintenance manual and training of personnel for smooth operation of ETP plant shall be done by the supplier.
5. **Drawing:** The supplier shall supply the following in duplicate after release of work order
 - a) Drawings for the required civil work of anaerobic filter, holding tank, Sludge drying bead, pump foundation etc.
 - b) Assembly and erection drawings for the equipments excluding those of patented parts.
 - c) Wiring diagram for the electrical work.
 - d) P & I Diagram

2.4 PROCESS PERFORMANCE PARAMETERS/ GUARANTEE

A) Effluent Treatment Plant

Sugar Effluent Input – 700-1000 m³/day

Sr. No.	Characteristics.	Inlet	Outlet
1.	pH	4 - 4.5	5.5-8.5
2.	Suspended Solids, mg/L	425 - 450	< 100
3.	Total Dissolved Solis, Max., mg/L	2000 - 2100	< 2100
4.	BOD, 5 days at 20 ° C, mg/L	2000-2500	< 30
5.	COD, mg/L, Max.	4500-5000	< 250
6.	Oil & Grease, mg/L	100-120	< 10

Note: All parameters are in mg/liter except pH, temperature, odour and colour

2.4 Important note

Proposed anaerobic filter will be synchronized with existing ETP units to achieve the above mentioned consent standards.

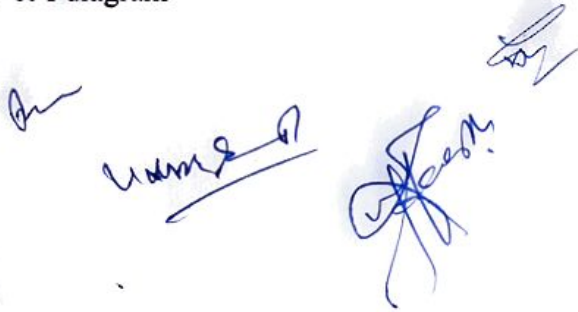
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2.5 DRAWINGS FROM SUPPLIER

Drawings to be submitted by the supplier after awarding the contract:

- a. Working drawings for civil work shall be duly approved from the mill authority prior to start of work.
- b. Assembly and erection drawings for equipment.
- c. Wiring Diagram for the electrical work.
- d. P & I diagram



Handwritten signatures and initials in blue ink, including a signature that appears to be 'L. S. P.' and another that appears to be 'S. P.'.